

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**EASTERN ZONE BENCH AT KOLKATA**

**O.A. NO. 48 OF 2019**

**IN THE MATTER OF:**

Jitul Deka

...Applicant

Versus

Union of India and Ors.

...Respondents

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Dated: 21.10.2021  
Place : New Delhi



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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL****EASTERN ZONE BENCH AT KOLKATA****O.A. NO. 48 OF 2019****In the Matter of:**

Jitul Deka

...Applicant

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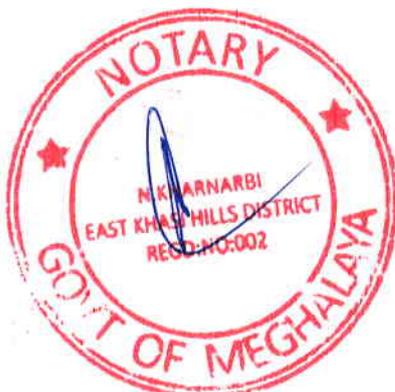
...Respondents

**STATUS REPORT ON BEHALF OF RESPONDENT STATE  
GOVERNMENT IN COMPLIANCE WITH ORDER DATED  
02.08.2021**

1. That it is respectfully submitted that the instant status report by way of affidavit is being filed on behalf of the Respondent State Government in compliance with the order dated 02.08.2021 passed by this Hon'ble Tribunal. It is submitted that this Hon'ble Tribunal vide order dated 02.08.2021 was pleased to observe as under:

“ .....

5. Mr. Amit Kumar, learned Advocate General, Govt. of Meghalaya and Mr. Pinaki Mishra, learned Senior Counsel submit that notices have already been issued to the illegal miners/stone crushers and if they submit their reply(s), the same will have to be considered and even otherwise, if they do not submit their reply(s), the State Government shall in that eventuality proceed to recover the penalties as arrears of land revenue in case same is not paid up by the illegal miners/stone crushers. Learned Advocate General as well as learned Senior Counsel prays for and are granted two



Sl. Instrument No. 288  
Date 28/10/2021

Secretary  
to the Govt. of Meghalaya  
Forest & Environment Department

months' time to submit a fresh affidavit regarding the action taken against the illegal miners/stone crushers.

6. Let such affidavit be filed positively within two months after serving e- copy/soft copy of the same upon the learned Counsel for the Applicant as well as learned Counsel for the other Respondents at least one week before the next date fixed.

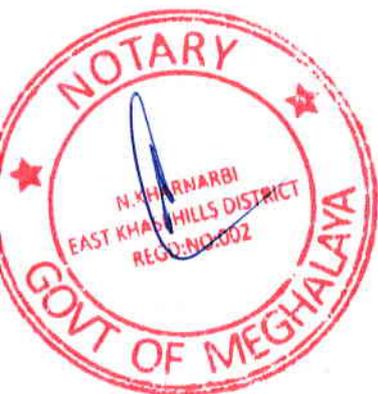
....”

2. That it is submitted that pursuant to the above direction of this Hon'ble Tribunal, the Respondent State Government, by way of the instant status report is detailing the measures initiated for recovery of environmental compensation against the illegal miners. The details of steps taken are as under.
3. The Meghalaya State Pollution Control Board based on the formula for levy of environmental compensation as determined by this Hon'ble Tribunal vide Order dated 28-08-2019 passed in O.A. No. 593/2017 *Paryavaran Suraksha Samiti & Anr. Vs. Union of India & Ors.*, issued Direction for Environmental Compensation (EC) under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 A of the Air (Prevention and Control of Pollution) Act, 1981, to a total of **118 identified units** which were found to be illegally operating. In addition to the 118 identified units, **15 units** had been identified as operating illegally, however, the identification of persons operating these 15 units is under process.

Secretary .....  
to the Govt. of Meghalaya  
Forest & Environment Department



4. That including the above 15 unidentified miners, the total number of units found violating applicable norms is 133 in number.
5. The bifurcation of the above 133 erring units with available details was submitted to this Hon'ble Tribunal by way of Affidavit dated 25.06.2021[@Page 1529- 1623].
6. It is submitted that after the passing of the order dated 02.08.2021 by this Hon'ble Tribunal, the State Pollution Control Board received as many as 26 replies from erring units. In respect of these 26 units, the Board has examined the matter and passed speaking orders in 23 cases and in balance 03 cases also, the orders shall be passed in due course. Copies of the final orders of environmental compensation passed by the Meghalaya State Pollution Control Board, (MSPCB) in 23 cases where replies have been received are annexed herewith and marked as **ANNEXURE R/1 COLLY.**
7. It is also noteworthy that in at-least 02 cases, the show-cause notices were challenged before the Hon'ble High Court of Meghalaya. The State Government has opposed the Writ Petition both on maintainability and on merits. In one case, namely WP (Civil) No. 196/2021 filed by one *Hemonme Tangliang*, the Writ Petition has been dismissed as withdrawn vide order dated 02.09.2021. However, in the second Writ Petition being WP (Civil)



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to the Govt. of Meghalaya  
Forest & Environment Department

No. 276 of 2021, notice has been issued by the Hon'ble High Court and the matter is pending. A copy of the order dated 02.09.2021 in WP (Civil) No. 196/2021 is annexed herewith and marked as **ANNEXURE R/2**.

A copy of the order dated 08.10.2021 in WP (Civil) No. 276/2021 is annexed herewith and marked as **ANNEXURE R/3**.

8. In another batch of 17 cases, where no replies were received, the Board has proceeded to pass orders ex-parte. Copies of the final orders of environmental compensation passed by the Meghalaya State Pollution Control Board, (MSPCB) in 17 cases where replies have not been received are annexed herewith and marked as **ANNEXURE R/4 COLLY**.
9. In another batch of 20 cases, where no replies were received after a lapse of over 5 months, the Board has proceeded to pass orders ex-parte. Copies of the final orders of environmental compensation passed by the Meghalaya State Pollution Control Board, (MSPCB) in 20 cases where replies have not been received are annexed herewith and marked as **ANNEXURE R/5 COLLY**.
10. In another batch of 7 cases, where no replies were received after a lapse of substantial time, the Board has proceeded to pass orders ex-parte. Copies of the final orders of environmental



compensation passed by the Meghalaya State Pollution Control Board, (MSPCB) in 7 cases where replies have not been received are annexed herewith and marked as **ANNEXURE R/6 COLLY.**

11. Therefore, in total environmental compensation has been confirmed in 67 cases. The erring units have also been put to notice of proposed initiation of appropriate legal action for recovery of the amounts under relevant Acts and Rules, including by attachment and auction of your properties and recovery of amounts as arrears of land revenue, inter-alia by recourse to provisions of the Assam Land Revenue Regulation Act, 1886 as applicable to the State of Meghalaya in case the Environmental Compensation is not paid within the period stipulated.

12. The erring units have also been put to notice of proposed initiation of criminal prosecution for violation of the above provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 for illegal operations of stone crusher/stone quarry and consequent damage caused to the environment.

13. That in at least 03 cases, criminal prosecution has also been started under various provisions of the IPC, the Explosive Substances Act, read with Section 21 of the MMDR Act, 1957

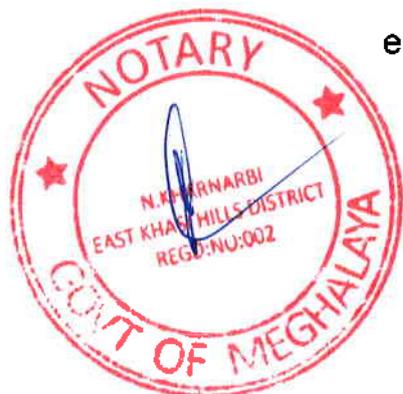
Secretary  
to the Govt. of Meghalaya  
Forest & Environment Department



and instructions have also been issued to all Police Stations to step up vigil and conduct periodical checks of illegal stone quarries and take steps for their closure and to initiate prosecutions wherever illegal mining is detected. A copy of the Letter dated 07.10.2021 issued by the Superintendent of Police, Ri-Bhoi District along with list of prosecutions initiated is annexed herewith and marked as **ANNEXURE R/7**.

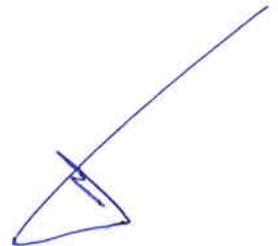
Secretary  
to the Govt. of Meghalaya  
Forest & Environment Department

14. That the Forest and Environment Department has been conducting regular inspections and patrolling to detect illegal stone quarrying and operation of illegal stone crusher units and cases have been filed under the provisions of Mines and Minerals (Development and Regulation) Act 1957 against 58 illegal stone quarries/stone crusher units. A copy of letter dated 21.10.2021 issued by Divisional Forest Officer, East Khasi Hills and Ri-Bhoi (T) Division is annexed herewith and marked as **ANNEXURE R/8**.
15. That it is respectfully submitted that the efforts of the State Government are being taken bonafidely and on expeditious basis. It is further submitted that the State Government is duty bound to enforce the orders of the Hon'ble Tribunal and is doing so in right earnest on utmost priority.



16. The aforesaid facts and information may thus, please be taken on record in respect of State of Meghalaya and appropriate orders may be passed in this regard.

It is prayed accordingly.

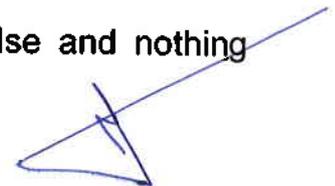


DEPONENT

VERIFICATION:

Secretary  
to the Govt. of Meghalaya  
Environment Department

Verified at Shillong on this 21<sup>st</sup> day of October 2021 that the content of the above affidavit is true to my knowledge and belief based on information derived from official records of the Petitioner and that nothing is false and nothing material is concealed therefrom.



DEPONENT



 21/10/2021  
NELSON KHARNARBI  
NOTARY  
Regd. No 002  
East Khasi Hills District  
Government of Meghalaya  
Secretary  
to the Govt. of Meghalaya  
Forest & Environment Department



No. MPCB/GEN-303/2019/2021-2022/ 74

H.  
Dated: Shillong 13/October/2021

To,

Veronica Narleng  
9<sup>th</sup> Mile Baridua,  
Ri-Bhoi District, Meghalaya

WHEREAS the Board has received information on the basis of reports of the committee constituted by the Hon'ble National Green Tribunal in O.A No. 48 / 2019 (EZ) that you have been operating stone crusher/stone quarry in violation of the terms and conditions of the consent to operate from the Meghalaya State Pollution Control Board and without applicable clearances;

WHEREAS in the physical inspection conducted by the Committee on 25.06.2019, the stone crusher unit was found operational and that no requisite permission for operating the same was provided to the inspecting team on the site.

WHEREAS the stone crusher unit was found operating in the open, without any measures for control of noise, air and water pollution.

WHEREAS a show-cause notice dated 29.04.2021 was issued to you by the Board as to why legal action may not be instituted against you for violation of the applicable statutory provisions and why an amount of INR ₹ 71,68,750 (Seventy OneLakhs Sixty Eight Thousand Seven Hundred and Fifty only) was assessed and imposed on you as Environmental Compensation payable by you for illegal operation of the stone crusher and for violation of the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974.

WHEREAS in reply to the show-cause notice you, contended that you are not operating the unit since 25.06.2019 when the same was closed down by Deputy Commissioner.

WHEREAS in the reply, you have not been able to disclose whether the operation of the unit was under any valid Consent to Establish (CTE) or any Consent to Operate ('CTO'). In your reply you have therefore admitted that your operation of the crushing unit was illegal and without necessary approvals required by law.

WHEREAS in view of unequivocal, unconditional and unambiguous admission on your part, it is established that you were illegally and without authority of law carrying out stone crushing activities on the site.

WHEREAS in your reply, you have not denied the factum of inspection, nor have you denied or disputed the findings of the said inspection. The inspection team has categorically found illegal operation of the stone crusher on the site which has not been disputed by you. It has also been established that you had neither applied for, nor obtained permissions for the stone crushing operations. It is clear that the unit has been operating unauthorizedly and without CTE and CTO.

WHEREAS, it is clear that the operation the unit is *ex-facie* illegal and without compliance of necessary legal requirements and without necessary permissions. The operation of the stone crushing unit was in breach of the applicable provisions of the Air and Water Act and the same is illegal and without necessary permission in law and is liable to be penalised by way of imposition of Environmental Compensation. Therefore, the levy of Environmental Compensation is reiterated and is liable to be

B/C

recovered from you. Based on the permissions available with you, you are liable to be penalised for period of illegal operation.

WHEREAS the operation of your stone crusher without necessary CTE and CTO for the above period stands established and is a clear violation of the provisions of Sections 24, 25, 44, 45-A and 47 of the Water Prevention and Control of Pollution) Act, 1974.

WHEREAS it is also established that you have been carrying out illegal stone crushing activities on the site in question without any permission or clearance in law for the above period.

WHEREAS for the above stated reasons, the reply provided by you to the show-cause notice does not disclose compliance with applicable laws for the above period and also does not disclose operation of the stone crushing unit in accordance with the environmental mitigation measures and further confirms violation of applicable norms and therefore your liability to pay environmental compensation is hereby confirmed.

NOW THEREFORE, the levy of Environmental Compensation of an amount of INR ₹ 71,68,750 (Seventy One Lakhs Sixty Eight Thousand Seven Hundred and Fifty only) is hereby confirmed as amount payable for illegal operation and you are hereby directed the pay the above amount within a period of 07 days from date of notice by Demand Draft drawn in the favor of the Member Secretary, Meghalaya State Pollution Control Board, Shillong and the deposit the same in the office of Meghalaya State Pollution Control Board.

It is notified that failure to comply with the above directions shall result in initiation of appropriate legal action against you for recovery of the amounts under relevant Acts and Rules, including by attachment and auction of your properties and recovery of amounts as arrears of land revenue, *inter-alia* by recourse to provisions of the Assam Land Revenue Regulation Act, 1886 as applicable to the State of Meghalaya in case the Environmental Compensation is not paid within the period stipulated above.

You are also hereby put to notice that you are liable to be prosecuted for violation of the above provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 by institution of appropriate criminal proceedings against you for illegal operations of stone crusher/stone quarry and consequent damage caused to the environment.

Yours Faithfully

  
B.K. Lyngwa, IFS  
Chairman

Meghalaya State Pollution Control Board  
Shillong

No. MPCB/GEN-303/2019/2021-2022/ 73

Dated: Shillong 13<sup>th</sup>/October/2021

To,

Shri Thombor Dolloi  
S/o Late Shri Ishmael Roy Wahlang  
Umkrem Dynkhong,  
Ri-Bhoi District, Meghalaya

WHEREAS the Board has received information on the basis of reports of the committee constituted by the Hon'ble National Green Tribunal in O.A No. 48 / 2019 (EZ) that on Shri Ishmael Roy Wahlang had been operating stone crusher/stone quarry in violation of the terms and conditions of the consent to operate from the Meghalaya State Pollution Control Board and without applicable clearances;

WHEREAS in the physical inspection conducted by the Committee on 19.07.2019, the stone crusher unit was found operational and that no requisite permission for operating the same was provided to the inspecting team on the site.

WHEREAS a show-cause notice dated 20.11.2020 was issued to you by the Board as to why legal action may not be instituted against you for violation of the applicable statutory provisions and an amount was assessed and imposed on you as Environmental Compensation payable by you for illegal operation of the stone crusher/stone quarry and for violation of the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974.

WHEREAS in reply to the Board, you have contended that Shri Ishmael Roy Wahlang passed away on 20.07.2020. It has also been pointed out that the operation of the unit was under a valid Consent to Operate issued by the Board which was valid upto 31.07.2020. You have also provided a copy of the Environmental Clearance granted. In support of your contention, you have also provided copies of the Consent to Establish and Consent to Operate and Environmental Clearance granted to you.

WHEREAS upon examination of the contents of the reply and the supporting documents, it has been established that the unit is operating under due authority of law and on the basis of permissions granted in accordance with the applicable law. It has also been established that as on the date of the inspection, the unit was having the necessary permissions to operate and the necessary Environmental Clearance.

NOW THEREFORE, in due consideration of the above facts, the levy of Environmental Compensation is hereby withdrawn. You are hereby directed to ensure strict compliance of the conditions laid down in the Consent to Operate while carrying out the operations of the unit.

Yours Faithfully

  
B.K. Lyngwa, IFS  
Chairman  
Meghalaya State Pollution Control Board  
Shillong

ofc

No. MPCB/GEN-303/2019/2021-2022/ 72

Dated: Shillong 13<sup>th</sup> / October / 2021

To,

Mr. Therisia D Manar  
9<sup>th</sup> Mile Baridua,  
Ri-Bhoi District, Meghalaya

WHEREAS the Board has received information on the basis of reports of the committee constituted by the Hon'ble National Green Tribunal in O.A No. 48 / 2019 (EZ) that you have been operating stone crusher/stone quarry in violation of the terms and conditions of the consent to operate from the Meghalaya State Pollution Control Board and without applicable clearances;

WHEREAS in the physical inspection conducted by the Committee on 29.04.2017, the stone crusher unit was found operational and that no requisite permission for operating the same was provided to the inspecting team on the site.

WHEREAS the stone crusher unit was found operating in the open, without any measures for control of noise, air and water pollution.

WHEREAS a show-cause notice dated 29.04.2021 was issued to you by the Board as to why legal action may not be instituted against you for violation of the applicable statutory provisions and why an amount of INR ₹ 1,35,00,000 (One Crore Thirty Five Lakhs only) was assessed and imposed on you as Environmental Compensation payable by you for illegal operation of the stone crusher and for violation of the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974.

WHEREAS in reply to the show-cause notice you, vide your reply contended that you are the landlord and the mining operation was undertaken by Babul Ali till 2012-2013 under a rent agreement with you. However, on 29/04/2017 in the inspection by DFO the stone mines were found to be operative. You have also admitted that you were the occupier of the stone mines after 2012- 2013.

WHEREAS in the reply, you have not been able to disclose whether the operation of the unit was under any valid Consent to Establish (CTE) or any Consent to Operate ('CTO'). In your reply you have therefore admitted that your operation of the crushing unit and mining operation was illegal and without necessary approvals required by law.

WHEREAS in view of unequivocal, unconditional and unambiguous admission on your part, it is established that you were illegally and without authority of law carrying out stone crushing activities and mining on the site.

WHEREAS in your reply, you have not denied the factum of inspection, nor have you denied or disputed the findings of the said inspection. The inspection team has categorically found illegal operation of the stone crusher and mining operation on the site which has not been disputed by you. It has also been established that you had neither applied for, nor obtained permissions for the stone crushing operations. It is clear that the unit has been operating unauthorizedly and without CTE and CTO.

WHEREAS, it is clear that the operation the unit is *ex-facie* illegal and without compliance of necessary legal requirements and without necessary permissions. The operation of the stone crushing unit was in breach of the applicable provisions of the Air and Water Act and the same is illegal and without necessary

e/c

permission in law and is liable to be penalised by way of imposition of Environmental Compensation. Therefore, the levy of Environmental Compensation is reiterated and is liable to be recovered from you. Based on the permissions available with you, you are liable to be penalised for period of illegal operation.

WHEREAS the operation of your stone crusher without necessary CTE and CTO for the above period stands established and is a clear violation of the provisions of Sections 24, 25, 44, 45-A and 47 of the Water Prevention and Control of Pollution) Act, 1974.

WHEREAS it is also established that you have been carrying out illegal stone crushing activities on the site in question without any permission or clearance in law for the above period.

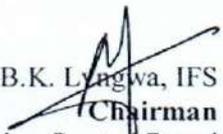
WHEREAS for the above stated reasons, the reply provided by you to the show-cause notice does not disclose compliance with applicable laws for the above period and also does not disclose operation of the stone crushing unit in accordance with the environmental mitigation measures and further confirms violation of applicable norms and therefore your liability to pay environmental compensation is hereby confirmed.

NOW THEREFORE, the levy of Environmental Compensation of an amount of INR ₹ 1,35,00,000 (One Crore Thirty Five Lakhs only) is hereby confirmed as amount payable for illegal operation and you are hereby directed the pay the above amount within a period of 07 days from date of notice by Demand Draft drawn in the favor of the Member Secretary, Meghalaya State Pollution Control Board, Shillong and the deposit the same in the office of Meghalaya State Pollution Control Board.

It is notified that failure to comply with the above directions shall result in initiation of appropriate legal action against you for recovery of the amounts under relevant Acts and Rules, including by attachment and auction of your properties and recovery of amounts as arrears of land revenue, *inter-alia* by recourse to provisions of the Assam Land Revenue Regulation Act, 1886 as applicable to the State of Meghalaya in case the Environmental Compensation is not paid within the period stipulated above.

You are also hereby put to notice that you are liable to be prosecuted for violation of the above provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 by institution of appropriate criminal proceedings against you for illegal operations of stone crusher/stone quarry and consequent damage caused to the environment.

Yours Faithfully

  
B.K. Lyngwa, IFS  
Chairman  
Meghalaya State Pollution Control Board  
Shillong

No. MPCB/GEN-303/2019/2021-2022/

Dated: Shillong 13<sup>th</sup> / October / 2021

To,

Mr. Tanmay Bordoloi  
Barapathar,  
Ri-Bhoi District, Meghalaya

WHEREAS the Board has received information on the basis of reports of the committee constituted by the Hon'ble National Green Tribunal in O.A No. 48 / 2019 (EZ) that you have been operating stone crusher/stone quarry in violation of the terms and conditions of the consent to operate from the Meghalaya State Pollution Control Board and without applicable clearances;

WHEREAS in the physical inspection conducted by the Committee on 26.07.2019 and 18.08.2020, the stone crusher unit was found operational and that no requisite permission for operating the same was provided to the inspecting team on the site.

WHEREAS the stone crusher unit was found operating in the open, without any measures for control of noise, air and water pollution.

WHEREAS a show-cause notice dated 24.11.2021 was issued to you by the Board as to why legal action may not be instituted against you for violation of the applicable statutory provisions and why an amount of INR ₹ 1,46,90,625 (One Crore Forty Six Lakhs Ninety Thousand Six Hundred and Twenty Five only) was assessed and imposed on you as Environmental Compensation payable by you for illegal operation of the stone crusher and for violation of the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974.

WHEREAS in reply to the show-cause notice dated 29.04.2021 you, vide your reply contended that you this unit is owned by Anu Basumatary and that he was the tenant/occupier of the unit for a period of 01/05/2019 till 31/03/2020. You have provided the copy of the agreement for use of the land and in the agreement its clearly stated that there was an existing stone crusher there. You have contended that the pre-existing crusher was that of one Anu Basumatary and that he should be held responsible.

WHEREAS in the reply, you have not been able to disclose whether the operation of the unit was under any valid Consent to Establish (CTE) or any Consent to Operate ('CTO'). In your reply you have therefore admitted that your operation of the crushing unit was illegal and without necessary approvals required by law. Although you have contended that for a period beyond 31.03.2020, you were not the operator, however, there is no evidence in support of your assertion.

WHEREAS in view of unequivocal, unconditional and unambiguous admission on your part, it is established that you were illegally and without authority of law carrying out stone crushing activities on the site.

WHEREAS in your reply, you have not denied the factum of inspection, nor have you denied or disputed the findings of the said inspection. The inspection team has categorically found illegal operation of the stone crusher on the site which has not been disputed by you. It has also been established that you had neither applied for, nor obtained permissions for the stone crushing operations. It is clear that the unit has been operating unauthorizedly and without CTE and CTO.

WHEREAS, it is clear that the operation the unit is *ex-facie* illegal and without compliance of necessary legal requirements and without necessary permissions. The operation of the stone crushing unit was in breach of the applicable provisions of the Air and Water Act and the same is illegal and without

necessary permission in law and is liable to be penalised by way of imposition of Environmental Compensation. Therefore, the levy of Environmental Compensation is reiterated and is liable to be recovered from you. Based on the permissions available with you, you are liable to be penalised for period of illegal operation.

WHEREAS the operation of your stone crusher without necessary CTE and CTO for the above period stands established and is a clear violation of the provisions of Sections 24, 25, 44, 45-A and 47 of the Water Prevention and Control of Pollution) Act, 1974.

WHEREAS it is also established that you have been carrying out illegal stone crushing activities on the site in question without any permission or clearance in law for the above period.

WHEREAS for the above stated reasons, the reply provided by you to the show-cause notice does not disclose compliance with applicable laws for the above period and also does not disclose operation of the stone crushing unit in accordance with the environmental mitigation measures and further confirms violation of applicable norms and therefore your liability to pay environmental compensation is hereby confirmed.

NOW THEREFORE, the levy of Environmental Compensation of an amount of INR ₹ 14690625 (One Crore Forty Six Lakhs Ninety Thousand Six Hundred and Twenty Five only) is hereby confirmed as amount payable for illegal operation and you are hereby directed the pay the above amount within a period of 07 days from date of notice by Demand Draft drawn in the favor of the Member Secretary, Meghalaya State Pollution Control Board, Shillong and the deposit the same in the office of Meghalaya State Pollution Control Board.

It is notified that failure to comply with the above directions shall result in initiation of appropriate legal action against you for recovery of the amounts under relevant Acts and Rules, including by attachment and auction of your properties and recovery of amounts as arrears of land revenue, *inter-alia* by recourse to provisions of the Assam Land Revenue Regulation Act, 1886 as applicable to the State of Meghalaya in case the Environmental Compensation is not paid within the period stipulated above.

You are also hereby put to notice that you are liable to be prosecuted for violation of the above provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 by institution of appropriate criminal proceedings against you for illegal operations of stone crusher/stone quarry and consequent damage caused to the environment.

Yours Faithfully

  
B.K. Tyngwa, IFS  
Chairman

Meghalaya State Pollution Control Board  
Shillong

No. MPCB/GEN-303/2019/2021-2022/70

Dated: Shillong <sup>13</sup> / October / 2021

To,

Mr. Shanlang W Kharbangar  
M/s Shanlang Stone Crusher,  
Bhoirymbong,  
Ri-Bhoi District, Meghalaya

WHEREAS the Board has received information on the basis of reports of the committee constituted by the Hon'ble National Green Tribunal in O.A No. 48 / 2019 (EZ) that you have been operating stone crusher/stone quarry in violation of the terms and conditions of the consent to operate from the Meghalaya State Pollution Control Board and without applicable clearances;

WHEREAS in the physical inspection conducted by the Committee on 20.09.2019, the stone crusher unit was found operational and that no requisite permission for operating the same was provided to the inspecting team on the site.

WHEREAS the stone crusher unit was found operating in the open, without any measures for control of noise, air and water pollution.

WHEREAS a show-cause notice dated 29.04.2021 was issued to you by the Board as to why legal action may not be instituted against you for violation of the applicable statutory provisions and why an amount of INR ₹ 38,56,250 (Thirty Eight Lakhs Fifty Six Thousand Two Hundred and Fifty only) was assessed and imposed on you as Environmental Compensation payable by you for illegal operation of the stone crusher and for violation of the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974.

WHEREAS in reply to the show-cause notice dated 29.04.2021 you, vide your reply dated 24.08.2021 have contended that you were operating your unit in accordance with the Consent to Operate ('CTO') dated 19.12.2016 which was valid upto 31.10.2020. In your reply you have admitted that you had established and were operating a 'Secondary Crusher' on the site without necessary Consent to Establish and Consent to Operate from the Board and without necessary approvals required by law. In your reply you have also admitted that the secondary stone crusher is illegal stating that *'the illegal small stone crusher which was setup temporarily with no shed or permanent structures and was used and setup recently in the month of May-June 2019....'* In your reply you have finally sought reduction of the assessed compensation.

WHEREAS in view of unequivocal, unconditional and unambiguous admission on your part, it is established that you were illegally and without authority of law carrying out stone crushing activities on the site.

WHEREAS in your reply, you have not denied the factum of inspection on 20.09.2019, nor have you denied or disputed the findings of the said inspection. Your plea of ignorance of legal requirement is not tenable and is contrary to settled principle of law that *'ignorance of law is not an excuse.'* Even otherwise, you had applied for and obtained the necessary permissions for at-least one unit being operated by you and therefore the contention of not having knowledge of the requirement to obtain necessary permissions is misconceived. Your plea that the second unit was temporary and had been established in May 2019 is also a bald assertion without any evidence. The inspection team has categorically found illegal operation of the stone crusher on the site which has not been disputed by you. It has also been established that you had neither applied for, nor obtained permissions for the stone crushing operations. It is clear that the unit has been operating unauthorizedly and without CTE and CTO.

g/c

WHEREAS, it is clear that the operation the unit is *ex-facie* illegal and without compliance of necessary legal requirements and without necessary permissions. The operation of the stone crushing unit was in breach of the applicable provisions of the Air and Water Act and the same is illegal and without necessary permission in law and is liable to be penalised by way of imposition of Environmental Compensation. Therefore, the levy of Environmental Compensation is reiterated and is liable to be recovered from you. No case is made out for alteration or reduction of the compensation levied as prayed for by you.

WHEREAS the operation of your stone crusher without necessary CTE and CTO stands established and is a clear violation of the provisions of Sections 24, 25, 44, 45-A and 47 of the Water Prevention and Control of Pollution) Act, 1974.

WHEREAS it is also established that you have been carrying out illegal stone crushing activities on the site in question without any permission or clearance in law.

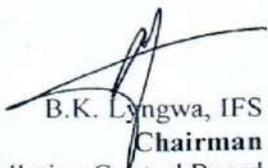
WHEREAS for the above stated reasons, the reply provided by you to the show-cause notice does not disclose compliance with applicable laws and also does not disclose operation of the stone crushing unit in accordance with the environmental mitigation measures and further confirms violation of applicable norms and therefore your liability to pay environmental compensation is hereby confirmed. It is also not disclosed what the source of the stone boulders for the unit is.

NOW THEREFORE, the levy of Environmental Compensation of an amount of INR ₹ 38,56,250 (Thirty Eight Lakhs Fifty Six Thousand Two Hundred and Fifty only) is hereby confirmed and you are hereby directed the pay the above amount within a period of 07 days from date of notice by Demand Draft drawn in the favor of the Member Secretary, Meghalaya State Pollution Control Board, Shillong and the deposit the same in the office of Meghalaya State Pollution Control Board.

It is notified that failure to comply with the above directions shall result in initiation of appropriate legal action against you for recovery of the amounts under relevant Acts and Rules, including by attachment and auction of your properties and recovery of amounts as arrears of land revenue, *inter-alia* by recourse to provisions of the Assam Land Revenue Regulation Act, 1886 as applicable to the State of Meghalaya in case the Environmental Compensation is not paid within the period stipulated above.

You are also hereby put to notice that you are liable to be prosecuted for violation of the above provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 by institution of appropriate criminal proceedings against you for illegal operations of stone crusher/stone quarry and consequent damage caused to the environment.

Yours Faithfully

  
B.K. Lyngwa, IFS  
Chairman  
Meghalaya State Pollution Control Board  
Shillong

No. MPCB/GEN-303/2019/2021-2022/ 69

Dated: Shillong <sup>th.</sup> 13/October/2021

To,

M/s RSM Stone Crusher,  
Rani Jirang,  
Ri-Bhoi District, Meghalaya

WHEREAS the Board has received information on the basis of reports of the committee constituted by the Hon'ble National Green Tribunal in O.A No. 48 / 2019 (EZ) that you have been operating stone crusher/stone quarry in violation of the terms and conditions of the consent to operate from the Meghalaya State Pollution Control Board and without applicable clearances;

WHEREAS in the physical inspection conducted by the Committee on 20.09.2019, the stone crusher unit was found operational and that no requisite permission for operating the same was provided to the inspecting team on the site.

WHEREAS the stone crusher unit was found operating in the open, without any measures for control of noise, air and water pollution.

WHEREAS a show-cause notice dated 11.05.2021 was issued to you by the Board as to why legal action may not be instituted against you for violation of the applicable statutory provisions and why an amount of INR ₹ 38,56,250 (Thirty Eight Lakhs Fifty Six Thousand Two Hundred and Fifty only) was assessed and imposed on you as Environmental Compensation payable by you for illegal operation of the stone crusher and for violation of the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974.

WHEREAS in reply to the show-cause notice dated 11.05.2021 you, vide your reply dated 29.07.2021 have contended that you had applied for and were granted Consent to Operate ('CTO') which was valid only up to 31.03.2017, however, you have also admitted that you operated your unit until 05.05.2017 and have therefore admitted illegal and unauthorised operation of the stone crusher for a period of 35 days. You have contended that since 05.05.2017, the unit was not in operation due to want of legal source of raw material/boulder.

WHEREAS in your reply, you have not denied the factum of inspection on 20.09.2019, nor have you denied or disputed the findings of the said inspection and have merely contended that you had operated the unit for 35 days beyond the CTO in 2017. Your averment that the unit operated only for 35 days without permission is a bald averment with no evidence. To the contrary, it is not disputed by you that the inspection team found the unit running at the time of the inspection, therefore, from the material available, it is clear that the unit has been operating unauthorizedly and without permission from and after 31.03.2017 i.e. the date of expiry of the CTO.

Therefore, it is clear that the operation of the unit is ex-facie illegal and without compliance of necessary legal requirements and without necessary permissions. The operation of the stone crushing unit was in breach of the applicable provisions of the Air and Water Act and the same is illegal and without necessary permission in law and is liable to be penalised by way of imposition of Environmental Compensation.

WHEREAS therefore, from the above it is established that you were operating the stone crusher unit without necessary permission and in violation of the applicable laws and the operation of the unit was illegal. Therefore, the levy of Environmental Compensation is reiterated and is liable to be recovered from you.

*opc*

WHEREAS the operation of your stone crusher without necessary CTE and CTO stands established and is a clear violation of the provisions of Sections 24, 25, 44, 45-A and 47 of the Water Prevention and Control of Pollution) Act, 1974.

WHEREAS it is also established that you have been carrying out illegal stone crushing activities on the site in question without any permission or clearance in law.

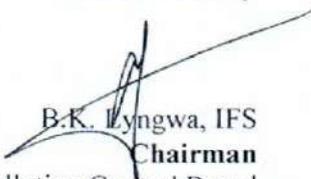
WHEREAS for the above stated reasons, the reply provided by you to the show-cause notice does not disclose compliance with applicable laws and also does not disclose operation of the stone crushing unit in accordance with the environmental mitigation measures and further confirms violation of applicable norms and therefore your liability to pay environmental compensation is hereby confirmed. It is also not disclosed what the source of the stone boulders for the unit is.

NOW THEREFORE, the levy of Environmental Compensation of an amount of INR ₹ 38,56,250 (Thirty Eight Lakhs Fifty Six Thousand Two Hundred and Fifty only) is hereby confirmed and you are hereby directed the pay the above amount within a period of 07 days from date of notice by Demand Draft drawn in the favor of the Member Secretary, Meghalaya State Pollution Control Board, Shillong and the deposit the same in the office of Meghalaya State Pollution Control Board.

It is notified that failure to comply with the above directions shall result in initiation of appropriate legal action against you for recovery of the amounts under relevant Acts and Rules, including by attachment and auction of your properties and recovery of amounts as arrears of land revenue, *inter-alia* by recourse to provisions of the Assam Land Revenue Regulation Act, 1886 as applicable to the State of Meghalaya in case the Environmental Compensation is not paid within the period stipulated above.

You are also hereby put to notice that you are liable to be prosecuted for violation of the above provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 by institution of appropriate criminal proceedings against you for illegal operations of stone crusher/stone quarry and consequent damage caused to the environment.

Yours Faithfully

  
B.K. Lyngwa, IFS  
Chairman  
Meghalaya State Pollution Control Board  
Shillong

No. MPCB/GEN-303/2019/2021-2022/62

Dated: Shillong 13<sup>th</sup>/October/2021

To,  
M/s Prashanti Associates,  
Killing, Raid Marwet  
Ri-Bhoi District, Meghalaya

WHEREAS the Board, has received information on the basis of reports of the committee constituted by the Hon'ble National Green Tribunal in O.A No. 48 / 2019 (EZ) that you have been operating stone crusher/stone quarry in violation of the terms and conditions of the consent to operate from the Meghalaya State Pollution Control Board and without applicable clearances;

WHEREAS in the physical inspection conducted by the Committee on 18/08/2020, the stone crusher unit was found operational and that no requisite permission for operating the same was provided to the inspecting team on the site.

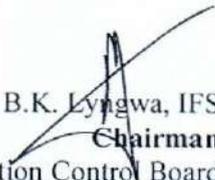
WHEREAS a show-cause notice dated 29.04.2021 was issued to you by the Board as to why legal action may not be instituted against you for violation of the applicable statutory provisions and why the assessed amount of Environmental Compensation imposed on you should not be recovered.

WHEREAS in reply to the show-cause notice dated 24.11.2020 you, vide your reply dated 01.07.2021 have contended in your reply that you are having necessary permission/consent as required under the applicable law. In support of your contention, you have also provided copies of the Consent to Establish and Consent to Operate granted to you by the Board.

WHEREAS upon examination of the contents of the reply and the supporting documents, it has been established that the unit is operating under due authority of law and on the basis of permissions granted in accordance with the applicable law. It has also been established that as on the date of the inspection, the unit was having the necessary permissions to operate.

NOW THEREFORE, in due consideration of the above facts , the levy of Environmental Compensation is hereby withdrawn. You are hereby directed to ensure strict compliance of the conditions laid down in the Consent to Operate while carrying out the operations of the unit.

Yours Faithfully

  
B.K. Lyngwa, IFS  
Chairman  
Meghalaya State Pollution Control Board  
Shillong

o/c



No. MPCB/GEN-303/2019/2021-2022/ 67

Dated: Shillong 13<sup>th</sup> October/2021

To,

Shri Philip Sangma  
Proprietor, BM Stone Crusher  
Maikhuli,  
Ri-Bhoi District, Meghalaya

WHEREAS the Board has received information on the basis of reports of the committee constituted by the Hon'ble National Green Tribunal in O.A No. 48 / 2019 (EZ) that you have been operating stone crusher/stone quarry in violation of the terms and conditions of the consent to operate from the Meghalaya State Pollution Control Board and without applicable clearances;

WHEREAS in the physical inspection conducted by the Committee on 26.07.2019, the stone crusher unit was found operational and that no requisite permission for operating the same was provided to the inspecting team on the site.

WHEREAS the stone crusher unit was found operating in the open, without any measures for control of noise, air and water pollution.

WHEREAS a show-cause notice dated 24.11.2020 was issued to you by the Board as to why legal action may not be instituted against you for violation of the applicable statutory provisions and why an amount of INR 1,47,25,125/- (One Crore Forty Seven Thousand Twenty Five Thousand One Hundred and Twenty Five only) was assessed and imposed on you as Environmental Compensation payable by you for illegal operation of the stone crusher/stone quarry and for violation of the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974.

WHEREAS in reply to the show-cause notice dated 20.11.2020, you, vide your reply dated 09.08.2021 have contended that you had applied for Consent to Establish, but awaiting the same, you had started the establishment of the unit and that you received the Consent to Establish on 19.08.2020 i.e. well after the inspection on 26.07.2019. You have also contended that the unit was only under installation at the time of the inspection and not under operation. You have also admitted that you have not received any valid consent to operate till date.

WHEREAS, in the reply dated 09.08.2021, you have not placed any material on record to establish that the unit was not operational on the date of inspection. You have also admitted that even though Consent to Establish had not yet been issued, you had commenced the installation process of the stone crushing unit, which is an admission of violation of the applicable provisions of law..

WHEREAS, in the reply you have also not disclosed the deployment of necessary pollution mitigation measures on site as which is mandated by the Consent to Establish ('CTE') which is a violation of the terms and condition of the CTE and constitutes a violation of the provisions of Sections 21, 37, 39 and 40 of the Air (Prevention and Control of Pollution) Act, 1981.

WHEREAS the operation of your stone crusher/stone quarry without necessary CTE and CTO stands established and is a clear violation of the provisions of Sections 24, 25, 44, 45-A and 47 of the Water Prevention and Control of Pollution) Act, 1974.

WHEREAS for the above stated reasons, the reply provided by you to the show-cause notice does not disclose compliance with applicable laws and also does not disclose operation of the stone crushing unit in accordance with the environmental mitigation measures and is therefore rejected. The reply

*o/c*



admits the operationalisation of the unit even before grant of necessary permissions and the inspection had already detected that the unit was up and running without permissions. The subsequent grant of CTE and CTO will not alter the admitted factual position that on the date of inspection of the unit, it was found installed and operational, without necessary CTE or CTO. Therefore, the contentions in your reply dated 09.08.2021 cannot be accepted.

NOW THEREFORE, the levy of Environmental Compensation of an amount of INR 1,47,25,125/- (One Crore Forty Seven Thousand Twenty Five Thousand One Hundred and Twenty Five only) is hereby confirmed and you are hereby directed to pay the above amount within a period of 07 days from date of notice by Demand Draft drawn in the favor of the Member Secretary, Meghalaya State Pollution Control Board, Shillong and to deposit the same in the office of Meghalaya State Pollution Control Board.

It is notified that failure to comply with the above directions shall result in initiation of appropriate legal action against you for recovery of the amounts under relevant Acts and Rules, including by attachment and auction of your properties and recovery of amounts as arrears of land revenue, *inter-alia* by recourse to provisions of the Assam Land Revenue Regulation Act, 1886 as applicable to the State of Meghalaya in case the Environmental Compensation is not paid within the period stipulated above.

You are also hereby put to notice that you are liable to be prosecuted for violation of the above provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 by institution of appropriate criminal proceedings against you for illegal operations of stone crusher/stone quarry and consequent damage caused to the environment.

Yours Faithfully

B.K. Lyngwa, IFS  
**Chairman**  
Meghalaya State Pollution Control Board  
Shillong

No. MPCB/GEN-303/2019/2021-2022/66

Dated: Shillong 13<sup>th</sup>/October/2021

To,

OK Stone Crushing,  
Rani Jirang,  
Ri-Bhoi District, Meghalaya

WHEREAS the Board has received information on the basis of reports of the committee constituted by the Hon'ble National Green Tribunal in O.A No. 48 / 2019 (EZ) that you have been operating stone crusher/stone quarry in violation of the terms and conditions of the consent to operate from the Meghalaya State Pollution Control Board and without applicable clearances;

WHEREAS in the physical inspection conducted by the Committee on 25.06.2019, the stone crusher unit was found operational and that no requisite permission for operating the same was provided to the inspecting team on the site.

WHEREAS the stone crusher unit was found operating in the open, without any measures for control of noise, air and water pollution.

WHEREAS a show-cause notice dated 24.11.2020 was issued to you by the Board as to why legal action may not be instituted against you for violation of the applicable statutory provisions and why an amount of INR ₹ 71,68,750/- (Seventy One Lakhs Sixty Eight Thousand Seven Hundred and Fifty only) was assessed and imposed on you as Environmental Compensation payable by you for illegal operation of the stone crusher and for violation of the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974.

WHEREAS in reply to the show-cause notice dated 12.11.2020 you, vide your reply dated 02.03.2021 have contended that you had applied for grant of Consent to Establish ('CTE') on 11.01.2019, however, you have also admitted that even before you had received the CTE, you admitted to have commenced the operation of the stone crusher. You have contended that the operation of the stone crusher without CTE or CTO was merely a *trial run* however, the said contention is clearly by way of afterthought. No such contention was raised before the inspection team on 25.06.2019 when the stone crusher unit was found operational. Even otherwise, the installation of the CTE itself without permission is barred in law.

WHEREAS you have admitted and acknowledged your obligation to make payment of Environmental Compensation, however it is contended by you that the compensation is payable only for the 07 day trial period. Since your contention that the unit was running only for 07 days is contrary to the report of the inspecting team, the contention is rejected.

WHEREAS in your reply, you have not denied the factum of inspection on 25.06.2019, nor have you denied the fact that the Deputy Commissioner, Ri-Bhoi had seized and closed down your crusher with a lock. You have also not denied or disputed the findings of the said inspection and have merely contended that you had operated the unit for 07 days. Therefore, it is clear that the establishing and operation of the unit is *ex-facie* illegal and without compliance of necessary legal requirements and without necessary permissions.

WHEREAS your operation of the stone crushing unit was in breach of the applicable provisions of the Air and Water Act and the same is illegal and without necessary permission in law and is liable to be penalised by way of imposition of Environmental Compensation.

e/e

WHEREAS therefore, from the above it is established that you were operating the stone crusher unit without necessary permission and in violation of the applicable laws and the operation of the unit was illegal. Therefore, the levy of Environmental Compensation is reiterated and is liable to be recovered from you.

WHEREAS the operation of your stone crusher without necessary CTE and CTO stands established and is a clear violation of the provisions of Sections 24, 25, 44, 45-A and 47 of the Water Prevention and Control of Pollution) Act, 1974.

WHEREAS it is also established that you have been carrying out illegal stone crushing activities on the site in question without any permission or clearance in law.

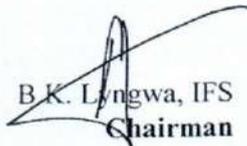
WHEREAS for the above stated reasons, the reply provided by you to the show-cause notice does not disclose compliance with applicable laws and also does not disclose operation of the stone crushing unit in accordance with the environmental mitigation measures and further confirms violation of applicable norms and therefore your liability to pay environmental compensation is hereby confirmed. It is also not disclosed what the source of the stone boulders for the unit is.

NOW THEREFORE, the levy of Environmental Compensation of an amount of INR ₹ 71,68,750/- (Seventy One Lakhs Sixty Eight Thousand Seven Hundred and Fifty only) is hereby confirmed and you are hereby directed the pay the above amount within a period of 07 days from date of notice by Demand Draft drawn in the favor of the Member Secretary, Meghalaya State Pollution Control Board, Shillong and the deposit the same in the office of Meghalaya State Pollution Control Board.

It is notified that failure to comply with the above directions shall result in initiation of appropriate legal action against you for recovery of the amounts under relevant Acts and Rules, including by attachment and auction of your properties and recovery of amounts as arrears of land revenue, *inter-alia* by recourse to provisions of the Assam Land Revenue Regulation Act, 1886 as applicable to the State of Meghalaya in case the Environmental Compensation is not paid within the period stipulated above.

You are also hereby put to notice that you are liable to be prosecuted for violation of the above provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 by institution of appropriate criminal proceedings against you for illegal operations of stone crusher/stone quarry and consequent damage caused to the environment.

Yours Faithfully

  
B.K. Lyngwa, IFS  
Chairman

Meghalaya State Pollution Control Board  
Shillong

No. MPCB/GEN-303/2019/2021-2022/65

Dated: Shillong <sup>jh.</sup> 13 October/2021

To,  
Odomos Patho,  
Rani Jirang,  
Ri-Bhoi District, Meghalaya

WHEREAS the Board has received information on the basis of reports of the committee constituted by the Hon'ble National Green Tribunal in O.A No. 48 / 2019 (EZ) that you have been operating stone crusher/stone quarry in violation of the terms and conditions of the consent to operate from the Meghalaya State Pollution Control Board and without applicable clearances;

WHEREAS in the physical inspection conducted by the Committee on 19.07.2019, the stone crusher unit was found operational and that no requisite permission for operating the same was provided to the inspecting team on the site.

WHEREAS the stone crusher unit was found operating in the open, without any measures for control of noise, air and water pollution.

WHEREAS a show-cause notice dated 12.11.2020 was issued to you by the Board as to why legal action may not be instituted against you for violation of the applicable statutory provisions and why an amount of INR ₹ 73,18,750/- (Seventy Three Lakhs Eighteen Thousand Seven Hundred and Fifty only) was assessed and imposed on you as Environmental Compensation payable by you for illegal operation of the stone crusher and for violation of the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974.

WHEREAS in reply to the show-cause notice dated 12.11.2020 you, vide your reply dated 16.12.2020 have contended that you have operated the unit in compliance with the public notice dated 01.06.2016 of the Board. You have also submitted that your stone crusher/quarry was closed down for 04 years.

WHEREAS the Board has examined the contents of your reply and the documents annexed thereto. It is clear from the record of the case that the unit was granted consent to operate only on 27.01.2017 and the same was valid only till 30.06.2017. Nothing has been brought on record to indicate whether the said CTO was renewed and therefore, atleast after 30.06.2017 and before 27.01.2017, the operation of the stone crushing unit by you was clearly without necessary permissions. You have also claimed that the machine has not been in use for 4 years, however, no supporting materials have been provided to establish the assertion. To the contrary, the inspection dated 19.07.2019 clearly revealed that the unit was operational without necessary permission.

WHEREAS in your reply, you have not denied the factum of inspection on 25.06.2019, nor have you denied the fact that the Deputy Commissioner, Ri-Bhoi had seized and closed down your crusher with a lock. You have also not denied or disputed the findings of the said inspection and have merely contended that you have not been operating the unit since 2014-2015. You have not placed on record any permission to establish or operate the unit even for 2014-15 and therefore, it is clear that the establishing and operation of the unit is *ex-facie* illegal and without compliance of necessary legal requirements and without necessary permissions.

WHEREAS it has also been noted that you have not denied or disputed the fact that the inspection was in-fact conducted and that the inspection found the unit to be operating without necessary permission. Therefore, it is admitted that the operation of the unit without the grant of CTO is *ex-facie* illegal and contrary to law.

*o/c*

WHEREAS your operation of the stone crushing unit was in breach of the applicable provisions of the Air and Water Act and the same is illegal and without necessary permission in law and is liable to be penalised by way of imposition of Environmental Compensation.

WHEREAS therefore, from the above it is established that you were operating the stone crusher unit without necessary permission and in violation of the applicable laws and the operation of the unit was illegal. Therefore, the levy of Environmental Compensation is reiterated and is liable to be recovered from you.

WHEREAS the operation of your stone crusher without necessary CTE and CTO stands established and is a clear violation of the provisions of Sections 24, 25, 44, 45-A and 47 of the Water Prevention and Control of Pollution) Act, 1974.

WHEREAS it is also established that you have been carrying out illegal stone crushing activities on the site in question without any permission or clearance in law.

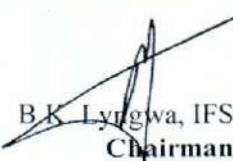
WHEREAS for the above stated reasons, the reply provided by you to the show-cause notice does not disclose compliance with applicable laws and also does not disclose operation of the stone crushing unit in accordance with the environmental mitigation measures and further confirms violation of applicable norms and therefore your liability to pay environmental compensation is hereby confirmed. It is also not disclosed what the source of the stone boulders for the unit is.

NOW THEREFORE, the levy of Environmental Compensation of an amount of INR ₹ 73,18,750/- (Seventy Three Lakhs Eighteen Thousand Seven Hundred and Fifty only) is hereby confirmed and you are hereby directed the pay the above amount within a period of 07 days from date of notice by Demand Draft drawn in the favor of the Member Secretary, Meghalaya State Pollution Control Board, Shillong and the deposit the same in the office of Meghalaya State Pollution Control Board.

It is notified that failure to comply with the above directions shall result in initiation of appropriate legal action against you for recovery of the amounts under relevant Acts and Rules, including by attachment and auction of your properties and recovery of amounts as arrears of land revenue, *inter-alia* by recourse to provisions of the Assam Land Revenue Regulation Act, 1886 as applicable to the State of Meghalaya in case the Environmental Compensation is not paid within the period stipulated above.

You are also hereby put to notice that you are liable to be prosecuted for violation of the above provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 by institution of appropriate criminal proceedings against you for illegal operations of stone crusher/stone quarry and consequent damage caused to the environment.

Yours Faithfully



B.K. Lyngwa, IFS  
 Chairman  
 Meghalaya State Pollution Control Board  
 Shillong



No. MPCB/GEN-303/2019/2021-2022/64

Dated: Shillong 13<sup>th</sup>/October/2021

To,  
Megha Stone Crusher,  
Killing, Raid Marwet  
Ri-Bhoi District, Meghalaya

WHEREAS the Board has received information on the basis of reports of the committee constituted by the Hon'ble National Green Tribunal in O.A No. 48 / 2019 (EZ) that you have been operating stone crusher/stone quarry in violation of the terms and conditions of the consent to operate from the Meghalaya State Pollution Control Board and without applicable clearances;

WHEREAS in the physical inspection conducted by the Committee on 26.07.2019, the stone crusher unit was found operational and that no requisite permission for operating the same was provided to the inspecting team on the site.

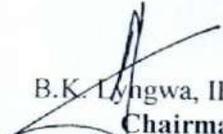
WHEREAS a show-cause notice dated 24.11.2020 was issued to you by the Board as to why legal action may not be instituted against you for violation of the applicable statutory provisions and why the assessed amount of Environmental Compensation imposed on you should not be recovered.

WHEREAS in reply to the show-cause notice dated 24.11.2020 you, vide your reply dated 11.12.2021 have contended in your reply that you are having necessary permission/consent as required under the applicable law. In support of your contention, you have also provided copies of the Consent to Establish and Consent to Operate granted to you by the Board.

WHEREAS upon examination of the contents of the reply and the supporting documents, it has been established that the unit is operating under due authority of law and on the basis of permissions granted in accordance with the applicable law.

NOW THEREFORE, in due consideration of the above facts, the levy of Environmental Compensation is hereby withdrawn. You are hereby directed to ensure strict compliance of the conditions laid down in the Consent to Operate while carrying out the operations of the unit.

Yours Faithfully

  
B.K. Lyngwa, IFS  
Chairman  
Meghalaya State Pollution Control Board  
Shillong

o/c

No. MPCB/GEN-303/2019/2021-2022/63

Dated: Shillong/13<sup>th</sup>/October/2021

To,  
Shri Macdonald F. Sweetly,  
Nongpoh Proper,  
Ri-Bhoi District, Meghalaya

WHEREAS the Board has received information on the basis of reports of the committee constituted by the Hon'ble National Green Tribunal in O.A No. 48 / 2019 (EZ) that you have been operating stone crusher/stone quarry in violation of the terms and conditions of the consent to operate from the Meghalaya State Pollution Control Board and without applicable clearances;

WHEREAS in the physical inspection conducted by the Committee on 20.09.2019, the stone crusher unit was found operational and that no requisite permission for operating the same was provided to the inspecting team on the site.

WHEREAS the stone crusher unit was found operating in the open, without any measures for control of noise, air and water pollution.

WHEREAS a show-cause notice dated 24.11.2020 and 29.04.2021 was issued to you by the Board as to why legal action may not be instituted against you for violation of the applicable statutory provisions and why an amount of INR ₹ 61,70,625 (Sixty One Lakh Seventy thousand Six hundred and twenty five only) was assessed and imposed on you as Environmental Compensation payable by you for illegal operation of the stone crusher/stone quarry and for violation of the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974.

WHEREAS in reply to the show-cause notice dated 29.04.2021 you, vide your reply dated 26.07.2021 have contended that you have not operated your stone quarry without necessary permission and in support of your statement, you have enclosed the copy of the i) Non-forest land certificate, No Objection Certificate KHADC, No objection certificate Deputy Conservator of Forest, Mining Plan approval, Letter of Intent from Forest Officer, Letter of Intent from Divisional Forest Officer.

WHEREAS the above reply has been duly examined by the Board. It has been found that firstly, you have not denied or disputed the factum that an inspection dated 20.09.2019 was in-fact conducted of your premises. You have also not denied or disputed the findings of the said inspection and have also not denied or disputed that you are operating a quarry at the said premises.

WHEREAS it is to be noted that for operation of the stone quarry, there is a requirement of application under the Meghalaya Minor Mineral Concession Rules, 2016 and for obtaining the Environmental Clearance (EC) in accordance with the applicable laws, however, from the documents provided by you, it is apparent that neither has permission been accorded to you under the provisions of the Meghalaya Minor Mineral Concession Rules, 2016 nor has any Environmental Clearance been obtained by you for the purpose of carrying out the quarrying activity.

WHEREAS you have also not been granted any Consent to Establish or Consent to Operate from the Board and therefore, it is clear that the establishing and operation of the unit is *ex-facie* illegal and without compliance of necessary legal requirements and without necessary permissions.

WHEREAS your operation of the stone crushing unit and operation of stone quarry was in breach of the applicable provisions of the Air and Water Act and the same is illegal and without necessary permission in law and is liable to be penalised by way of imposition of Environmental Compensation.

o/c

WHEREAS therefore, from the above it is established that you were operating the stone crusher unit and stone quarry without necessary permission and in violation of the applicable laws and the operation of the unit was illegal. Therefore, the levy of Environmental Compensation is reiterated and is liable to be recovered from you.

WHEREAS the operation of your stone crusher/stone quarry without necessary CTE and CTO and Environmental Clearance (so far as stone quarry is concerned) stands established and is a clear violation of the provisions of Sections 24, 25, 44, 45-A and 47 of the Water Prevention and Control of Pollution) Act, 1974.

WHEREAS it is also established that you have been carrying out illegal stone crushing and quarrying activities on the site in question without any permission or clearance in law.

WHEREAS for the above stated reasons, the reply provided by you to the show-cause notice does not disclose compliance with applicable laws and also does not disclose operation of the stone crushing unit in accordance with the environmental mitigation measures and further confirms violation of applicable norms and therefore your liability to pay environmental compensation is hereby confirmed.

NOW THEREFORE, the levy of Environmental Compensation of an amount of INR ₹ 61,70,625 (Sixty One Lakh Seventy thousand Six hundred and twenty five only) is hereby confirmed and you are hereby directed the pay the above amount within a period of 07 days from date of notice by Demand Draft drawn in the favor of the Member Secretary, Meghalaya State Pollution Control Board, Shillong and the deposit the same in the office of Meghalaya State Pollution Control Board.

It is notified that failure to comply with the above directions shall result in initiation of appropriate legal action against you for recovery of the amounts under relevant Acts and Rules, including by attachment and auction of your properties and recovery of amounts as arrears of land revenue, *inter-alia* by recourse to provisions of the Assam Land Revenue Regulation Act, 1886 as applicable to the State of Meghalaya in case the Environmental Compensation is not paid within the period stipulated above.

You are also hereby put to notice that you are liable to be prosecuted for violation of the above provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 by institution of appropriate criminal proceedings against you for illegal operations of stone crusher/stone quarry and consequent damage caused to the environment.

Yours Faithfully

  
B.K. Lyngwa, IFS  
Chairman  
Meghalaya State Pollution Control Board  
Shillong

No. MPCB/GEN-303/2019/2021-2022/62

Dated: Shillong 13<sup>th</sup> / October / 2021

To,  
Balantina Doloi  
Rani Jirang,  
Ri-Bhoi District, Meghalaya

WHEREAS the Board has received information on the basis of reports of the committee constituted by the Hon'ble National Green Tribunal in O.A No. 48 / 2019 (EZ) that you have been operating stone crusher/stone quarry in violation of the terms and conditions of the consent to operate from the Meghalaya State Pollution Control Board and without applicable clearances;

WHEREAS in the physical inspection conducted by the Committee on 13.02.2019, the stone crusher unit was found operational and that no requisite permission for operating the same was provided to the inspecting team on the site.

WHEREAS the stone crusher unit was found operating in the open, without any measures for control of noise, air and water pollution.

WHEREAS a direction dated 12.11.2020 was issued by the Board directing you to stop the operation of the stone-crusher in absence of proof of necessary permissions for operation of the same from the Board.

WHEREAS a show-cause notice dated 20.11.2020 was issued to you by the Board as to why legal action may not be instituted against you for violation of the applicable statutory provisions and why an amount of INR ₹ 4,14,00,000/- (Four Crore Fourteen Lakhs only) was assessed and imposed on you as Environmental Compensation payable by you for illegal operation of the stone crusher/stone quarry and for violation of the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974.

WHEREAS in reply to the show-cause notice dated 20.11.2020, you, vide your reply dated 21.12.2021 have contended that you are operating the said unit with proper permission from the Board. You have also supplied along with your reply, a copy of Consent to Establish dated 12.04.2018 and a Consent to Operate dated 13.07.2018. On the strength of these documents, you have contended that the operation of your stone crushing unit, as detected in inspection dated 13.02.2020 was valid and does not merit imposition of any Environmental Compensation.

WHEREAS a perusal of the Consent to Operate dated 18.07.2018 reveals that the same was valid only up to 30.06.2019 and not thereafter. From the record of the Board it further emerges that you have applied for necessary renewal of permission only on 07.05.2020 and the request of renewal is still under consideration. Therefore as per your own version and documents, as on 13.02.2020, i.e. date of inspection of your unit, you were not having any valid permission or authority to carry out stone crushing activities.

WHEREAS other than the period between 18.07.2018 to 30.06.2019 i.e. the period during which the CTO was valid, the operation of your unit is illegal and without necessary permission in law and is liable to be penalised by way of imposition of Environmental Compensation.

WHEREAS therefore, from the above it is established that between 30.06.2019 till 13.02.2020 and every date thereafter, the operation of the unit was illegal and without authority of law. Therefore, while levy of Environmental Compensation is reiterated and is liable to be recovered from you, however, the period of violation is hereby revised and fixed to 228 days i.e. period between expiry of Consent to Operate (30.06.2019) and date of detection of violation i.e. 13.02.2020.

*etc*

**Meghalaya State Pollution Control Board**  
 Forests & Environment Department, Government of Meghalaya  
 'ARDEN' Lumpyngngad, Shillong-793014  
 Website: <http://megspcb.gov.in>



WHEREAS the operation of your stone crusher/stone quarry without necessary CTE and CTO stands established for a period of 228 days and is a clear violation of the provisions of Sections 24, 25, 44, 45-A and 47 of the Water Prevention and Control of Pollution) Act, 1974.

WHEREAS for the above stated reasons, the reply provided by you to the show-cause notice does not disclose compliance with applicable laws and also does not disclose operation of the stone crushing unit in accordance with the environmental mitigation measures and further confirms violation of applicable norms for a period of 228 days and therefore your liability to pay environmental compensation is hereby confirmed. However, in view of the facts brought out in your reply, the period of violation is reduced to 228 days and consequently, the Environmental Compensation is revised and fixed at INR ₹ 28,50,000 (Twenty Eight Lakhs Fifty Thousand only)

NOW THEREFORE, the levy of Environmental Compensation of an amount of INR ₹ 28,50,000 (Twenty Eight Lakhs Fifty Thousand only) is hereby confirmed and you are hereby directed the pay the above amount within a period of 07 days from date of notice by Demand Draft drawn in the favor of the Member Secretary, Meghalaya State Pollution Control Board, Shillong and the deposit the same in the office of Meghalaya State Pollution Control Board.

It is notified that failure to comply with the above directions shall result in initiation of appropriate legal action against you for recovery of the amounts under relevant Acts and Rules, including by attachment and auction of your properties and recovery of amounts as arrears of land revenue, *inter-alia* by recourse to provisions of the Assam Land Revenue Regulation Act, 1886 as applicable to the State of Meghalaya in case the Environmental Compensation is not paid within the period stipulated above.

You are also hereby put to notice that you are liable to be prosecuted for violation of the above provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 by institution of appropriate criminal proceedings against you for illegal operations of stone crusher/stone quarry and consequent damage caused to the environment.

Yours Faithfully

  
 B.K. Lyngwa, IFS  
 Chairman  
 Meghalaya State Pollution Control Board  
 Shillong

Meghalaya State Pollution Control Board  
 Shillong

No. MPCB/GEN-303/2019/2021-2022/67

Dated: Shillong <sup>Jh.</sup> 13/October/2021

To,  
Malwa Manar,  
Baridua,  
Ri-Bhoi District, Meghalaya

WHEREAS the Board has received information on the basis of reports of the committee constituted by the Hon'ble National Green Tribunal in O.A No. 48 / 2019 (EZ) that you have been operating stone crusher/stone quarry in violation of the terms and conditions of the consent to operate from the Meghalaya State Pollution Control Board and without applicable clearances;

WHEREAS in the physical inspection conducted by the Committee on 25.06.2019, the stone crusher unit was found operational and that no requisite permission for operating the same was provided to the inspecting team on the site.

WHEREAS the stone crusher unit was found operating in the open, without any measures for control of noise, air and water pollution.

WHEREAS a show-cause notice dated 24.11.2020 was issued to you by the Board as to why legal action may not be instituted against you for violation of the applicable statutory provisions and why an amount of INR ₹ 71,68,750/- (Seventy One Lakhs Sixty Eight Thousand Seven Hundred and Fifty only) was assessed and imposed on you as Environmental Compensation payable by you for illegal operation of the stone crusher and for violation of the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974.

WHEREAS the board has received your reply dated 29.04.2011 to the show-cause notice dated 24.11.2020. The above reply has been duly examined by the Board. You have contended in your reply that you have not operated your stone crushing unit since 2014-2015 and that you had initiated steps for obtaining all required documents for operating the crusher. You have also contended that the machine has not been in use.

WHEREAS in your reply, you have not denied the factum of inspection on 25.06.2019, nor have you denied the fact that the Deputy Commissioner, Ri-Bhoi had seized and closed down your crusher with a lock. You have also not denied or disputed the findings of the said inspection and have merely contended that you have not been operating the unit since 2014-2015. You have not placed on record any permission to establish or operate the unit even for 2014-15 and therefore, it is clear that the establishing and operation of the unit is *ex-facie* illegal and without compliance of necessary legal requirements and without necessary permissions.

WHEREAS it has also been noted that CTE for establishing the unit was granted only on 06.08.2020 and therefore, the installation and of the unit prior to grant of the CTE as detected in inspection dated 25.06.2019 and operation of the unit without the grant of CTO is *ex-facie* illegal and contrary to law.

WHEREAS your operation of the stone crushing unit was in breach of the applicable provisions of the Air and Water Act and the same is illegal and without necessary permission in law and is liable to be penalised by way of imposition of Environmental Compensation.

WHEREAS therefore, from the above it is established that you were operating the stone crusher unit without necessary permission and in violation of the applicable laws and the operation of the unit was illegal. Therefore, the levy of Environmental Compensation is reiterated and is liable to be recovered from you.

*o/c*

WHEREAS the operation of your stone crusher without necessary CTE and CTO stands established and is a clear violation of the provisions of Sections 24, 25, 44, 45-A and 47 of the Water Prevention and Control of Pollution) Act, 1974.

WHEREAS it is also established that you have been carrying out illegal stone crushing activities on the site in question without any permission or clearance in law.

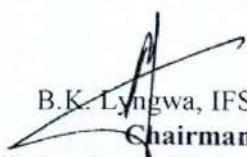
WHEREAS for the above stated reasons, the reply provided by you to the show-cause notice does not disclose compliance with applicable laws and also does not disclose operation of the stone crushing unit in accordance with the environmental mitigation measures and further confirms violation of applicable norms and therefore your liability to pay environmental compensation is hereby confirmed.

NOW THEREFORE, the levy of Environmental Compensation of an amount of INR ₹ 71,68,750/- (Seventy One Lakhs Sixty Eight Thousand Seven Hundred and Fifty only) is hereby confirmed and you are hereby directed the pay the above amount within a period of 07 days from date of notice by Demand Draft drawn in the favor of the Member Secretary, Meghalaya State Pollution Control Board, Shillong and the deposit the same in the office of Meghalaya State Pollution Control Board.

It is notified that failure to comply with the above directions shall result in initiation of appropriate legal action against you for recovery of the amounts under relevant Acts and Rules, including by attachment and auction of your properties and recovery of amounts as arrears of land revenue, *inter-alia* by recourse to provisions of the Assam Land Revenue Regulation Act, 1886 as applicable to the State of Meghalaya in case the Environmental Compensation is not paid within the period stipulated above.

You are also hereby put to notice that you are liable to be prosecuted for violation of the above provisions of the Air-(Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 by institution of appropriate criminal proceedings against you for illegal operations of stone crusher/stone quarry and consequent damage caused to the environment.

Yours Faithfully

  
B.K. Lyngwa, IFS  
Chairman

Meghalaya State Pollution Control Board  
Shillong

No. MPCB/GEN-303/2019/2021-2022/59

Dated: Shillong <sup>th.</sup> 13/October/2021

To,

Smt. I. Lakhmie,  
Rani Jirang,  
Ri-Bhoi District, Meghalaya

WHEREAS the Board has received information on the basis of reports of the committee constituted by the Hon'ble National Green Tribunal in O.A No. 48 / 2019 (EZ) that you have been operating stone crusher/stone quarry in violation of the terms and conditions of the consent to operate from the Meghalaya State Pollution Control Board and without applicable clearances;

WHEREAS in the physical inspection conducted by the Committee on 18/08/2020, the stone crusher unit was found operational and that no requisite permission for operating the same was provided to the inspecting team on the site.

WHEREAS the stone crusher unit was found operating in the open, without any measures for control of noise, air and water pollution.

WHEREAS a show-cause notice dated 12.11.2020 was issued to you by the Board as to why legal action may not be instituted against you for violation of the applicable statutory provisions and why an amount of INR ₹ 1,46,90,625 (One crore forty six lakh ninety thousand six hundred and twenty five only) was assessed and imposed on you as Environmental Compensation payable by you for illegal operation of the stone crusher/stone quarry and for violation of the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974.

WHEREAS in reply to the show-cause notice dated 12.11.2020 you, vide your reply dated 29.07.2021 have contended that you have not operated your stone crushing unit for the last 05 years since it was first installed. You have contended that the machine has rusted and is not in use.

WHEREAS the above reply has been duly examined by the Board. It has been found that firstly, you have not denied or disputed the fact that an inspection dated 02.03.2020 was in-fact conducted on your premises. You have also not denied or disputed the findings of the said inspection and have merely contended that you have not been operating the unit for the last 5 years. You have not placed on record any permission to establish or operate the unit even from 05 years ago and therefore, it is clear that the establishing and operation of the unit is ex-facie illegal and without compliance of necessary legal requirements and without necessary permissions.

WHEREAS your operation of the stone crushing unit was in breach of the applicable provisions of the Air and Water Act and the same is illegal and without necessary permission in law and is liable to be penalised by way of imposition of Environmental Compensation.

WHEREAS therefore, from the above it is established that you were operating the stone crusher unit without necessary permission and in violation of the applicable laws and the operation of the unit was illegal. Therefore, the levy of Environmental Compensation is reiterated and is liable to be recovered from you.

WHEREAS the operation of your stone crusher/stone quarry without necessary CTE and CTO stands established and is a clear violation of the provisions of Sections 24, 25, 44, 45-A and 47 of the Water Prevention and Control of Pollution) Act, 1974.

of

WHEREAS it is also established that you have been carrying out illegal stone crushing activities on the site in question without any permission or clearance in law.

WHEREAS for the above stated reasons, the reply provided by you to the show-cause notice does not disclose compliance with applicable laws and also does not disclose operation of the stone crushing unit in accordance with the environmental mitigation measures and further confirms violation of applicable norms and therefore your liability to pay environmental compensation is hereby confirmed.

NOW THEREFORE, the levy of Environmental Compensation of an amount of INR ₹ 1,46,90,625 (One crore forty six lakh ninety thousand six hundred and twenty five only) is hereby confirmed and you are hereby directed to pay the above amount within a period of 07 days from date of notice by Demand Draft drawn in the favor of the Member Secretary, Meghalaya State Pollution Control Board, Shillong and to deposit the same in the office of Meghalaya State Pollution Control Board.

It is notified that failure to comply with the above directions shall result in initiation of appropriate legal action against you for recovery of the amounts under relevant Acts and Rules, including by attachment and auction of your properties and recovery of amounts as arrears of land revenue, *inter-alia* by recourse to provisions of the Assam Land Revenue Regulation Act, 1886 as applicable to the State of Meghalaya in case the Environmental Compensation is not paid within the period stipulated above.

You are also hereby put to notice that you are liable to be prosecuted for violation of the above provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 by institution of appropriate criminal proceedings against you for illegal operations of stone crusher/stone quarry and consequent damage caused to the environment.

Yours Faithfully

  
B.K. Jyngwa, IFS  
**Chairman**  
Meghalaya State Pollution Control Board  
Shillong

No. MPCB/GEN-303/2019/2021-2022/

Dated: Shillong <sup>13<sup>th</sup></sup> October/2021

To,

Heimonmi Tangliang  
Killing,  
Ri-Bhoi District, Meghalaya

WHEREAS the Board has received information on the basis of reports of the committee constituted by the Hon'ble National Green Tribunal in O.A No. 48 / 2019 (EZ) that you have been operating stone crusher/stone quarry in violation of the terms and conditions of the consent to operate from the Meghalaya State Pollution Control Board and without applicable clearances;

WHEREAS in the physical inspection conducted by the Committee on 26/07/2019, the stone crusher unit was found operational and that no requisite permission for operating the same was provided to the inspecting team on the site.

WHEREAS the stone crusher unit was found operating in the open, without any measures for control of noise, air and water pollution.

WHEREAS a show-cause notice dated 24.11.2020 was issued to you by the Board as to why legal action may not be instituted against you for violation of the applicable statutory provisions and why an amount of INR 73,62,500/- (Seventy Three Lakh Sixty Two Thousand Five Hundred only) was assessed and imposed on you as Environmental Compensation payable by you for illegal operation of the stone crusher/stone quarry and for violation of the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974.

WHEREAS in reply to the show-cause notice dated 24.11.2020 you, vide your reply dated 08.03.2021 have contended that you are not in the business of stone crushing. You have also stated that you have not established any stone crushing unit. You have further stated that you have rented out the portion of your land temporarily to one M/s N. K. Enterprise, for stocking on stone aggregates for trading purpose. You have also stated that in 2016 you had decided to set up an automatic stone crusher plant. You have also stated that you purchased a second hand stone crusher for the said purpose. However, you have contended that the machine has not been commissioned. You have also contended that you applied for necessary permission, however, since it was not received, you have not operationalised the unit.

WHEREAS the above reply has been duly examined by the Board. It has been found that firstly, you have admitted that the stockpiles of the stone aggregate on your site are in-fact present, although you dispute the fact that these are not crushed on site, but merely stored on site by one M/s N. K. Enterprise. You have also admitted that you had already purchased and brought on site in 2016, a second hand automatic stone crushing machine. You have stated that you have applied for permissions for operationalising the unit, but that you have not so done, since permission is yet to be given. In support of your submission you have provided invoices of transaction between one M/s N. K. Enterprise.

WHEREAS an analysis of the reply indicates that the same is contrary to the express findings of the inspection conducted on your site. Even your statement that you had purchased and brought on site the equipment for stone crushing without any CTE being obtained is an admission of violation of applicable laws. It is well settled that to establish the unit itself, permission is required. The fact that the unit was established even before any application for CTE was made is itself a violation of the applicable law warranting imposition of penalty. It is also noteworthy that the fact that the inspection team has itself taken note of the operations on site and you have not denied or disputed the existence

of machine and crushed aggregate on site, leaves no scope of doubt that the report of the inspection team cannot be disbelieved or discredited.

You have admitted to not having CTO or any other mandatory permission required for stone crushing. It is also noted that you have merely denied the fact that the stone crushing unit is not operating on your land, however you have not provided any evidence of the same and therefore, you have failed to present any material to dispute the findings of the inspection conducted on your premises which revealed illegal stone crushing operations.

WHEREAS such an operation is in breach of the applicable provisions of the Air and Water Act. It is also noteworthy that the contention that you have not operated your unit is merely a bald averment unsupported by any documentation. Therefore, the factum of operation of the unit is admitted by you and the same is illegal and without necessary permission in law and is liable to be penalised by way of imposition of Environmental Compensation.

WHEREAS therefore, from the above it is established that you were operating the stone crusher unit in violation of the permission conditions and the operation of the unit was illegal. Therefore, the levy of Environmental Compensation is reiterated and is liable to be recovered from you.

Whereas the formula applied for the determination of environmental compensation as prescribed by the Central Pollution Control Board is  $EC = PI \times N \times R \times S \times LF$  where EC is environment compensation, PI is Pollution Index, N is number of days of violation, R is a Factor in Rupees for EC, S is Factor for scale of operation and LF is Location factor which is based on population of the area where unit is located.

WHEREAS the operation of your stone crusher/stone quarry without necessary CTE and CTO stands established and is a clear violation of the provisions of Sections 24, 25, 44, 45-A and 47 of the Water Prevention and Control of Pollution) Act, 1974.

WHEREAS it is also established that you have been carrying out illegal stone crushing activities on the site in question without any permission or clearance in law.

WHEREAS for the above stated reasons, the reply provided by you to the show-cause notice does not disclose compliance with applicable laws and also does not disclose operation of the stone crushing unit in accordance with the environmental mitigation measures and further confirms violation of applicable norms and therefore your liability to pay environmental compensation is hereby confirmed.

NOW THEREFORE, the levy of Environmental Compensation of an amount of INR 73,62,500/- (Seventy Three Lakh Sixty Two Thousand Five Hundred only) is hereby confirmed and you are hereby directed the pay the above amount within a period of 07 days from date of notice by Demand Draft drawn in the favor of the Member Secretary, Meghalaya State Pollution Control Board, Shillong and the deposit the same in the office of Meghalaya State Pollution Control Board.

It is notified that failure to comply with the above directions shall result in initiation of appropriate legal action against you for recovery of the amounts under relevant Acts and Rules, including by attachment and auction of your properties and recovery of amounts as arrears of land revenue, *inter-alia* by recourse to provisions of the Assam Land Revenue Regulation Act, 1886 as applicable to the State of Meghalaya in case the Environmental Compensation is not paid within the period stipulated above.



You are also hereby put to notice that you are liable to be prosecuted for violation of the above provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 by institution of appropriate criminal proceedings against you for illegal operations of stone crusher/stone quarry and consequent damage caused to the environment.

Yours Faithfully

B.K. Lyngwa, IFS  
**Chairman**

Meghalaya State Pollution Control Board  
Shillong



No. MPCB/GEN-303/2019/2021-2022/39

Dated: Shillong 13<sup>th</sup>/October/2021

To,  
Elexius Narleng  
Baridua,  
Ri-Bhoi District, Meghalaya

WHEREAS the Board has received information on the basis of reports of the committee constituted by the Hon'ble National Green Tribunal in O.A No. 48 / 2019 (EZ) that you have been operating stone crusher/stone quarry in violation of the terms and conditions of the consent to operate from the Meghalaya State Pollution Control Board and without applicable clearances;

WHEREAS in the physical inspection conducted by the Committee on 25/06/2019 the stone crusher unit was found operational and that no requisite permission for operating the same was provided to the inspecting team on the site.

WHEREAS the stone crusher unit was found operating in the open, without any measures for control of noise, air and water pollution.

WHEREAS a show-cause notice dated 24.11.2020 was issued to you by the Board as to why legal action may not be instituted against you for violation of the applicable statutory provisions and why an amount of INR 71,68,750/- (Seventy One Lakh Sixty Eight Thousand Seven Hundred and Fifty only) was assessed and imposed on you as Environmental Compensation payable by you for illegal operation of the stone crusher/stone quarry and for violation of the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974. A reminder dated 29.04.2021 was also issued when no payment was made by you in compliance of the notice dated 24.11.2020.

WHEREAS in reply to the show-cause notice dated 24.11.2020 and reminder dated 29.04.2021 you, vide your reply dated 29.04.2021 have contended that you are not in the business of stone crushing. You have also stated that you owned a stone quarry, but the same had been leased by you to one Mr. Ashish Agarwal from Assam. You have contended that since 2014 even the quarrying was stopped since lease rental was not received by you from Mr. Agarwal. On the strength of these documents, you have contended that your case does not merit imposition of any Environmental Compensation.

WHEREAS the above reply has been duly examined by the Board. It has been found that firstly, you have admitted that you were owning a quarry at the site in question, however, there does not appear to be any record of such a quarry having been granted necessary permission to operate by the competent authorities as per law. You have not placed any environmental clearance received for operating the said quarry, or any other mandatory permission required for quarrying of stone. It has also been noted that by way of a general lease deed, you have permitted a private individual to carry out mining activity on your land without ensuring necessary permissions. It is also noted that you have merely denied the fact that the stone crushing unit is not operating on your land, however you have not provided any evidence of the same and therefore, you have failed to present any material to dispute the findings of the inspection conducted on your premises which revealed illegal stone crushing operations.

WHEREAS such an operation is in breach of the applicable provisions of the Air and Water Act. It is also noteworthy that the contention that you have not operated your unit is merely a bald averment unsupported by any documentation. Therefore, the factum of operation of the unit is admitted by you and the same is illegal and without necessary permission in law and is liable to be penalised by way of imposition of Environmental Compensation.

*(Signature)*



WHEREAS therefore, from the above it is established that you were operating the stone crusher unit illegally. Therefore, the levy of Environmental Compensation is reiterated and is liable to be recovered from you.

WHEREAS the operation of your stone crusher/stone quarry without necessary CTE and CTO stands established and is a clear violation of the provisions of Sections 24, 25, 44, 45-A and 47 of the Water Prevention and Control of Pollution) Act, 1974.

WHEREAS it is also established that you have been carrying out quarrying of stone boulders on the site in question without any permission or clearance in law.

WHEREAS for the above stated reasons, the reply provided by you to the show-cause notice does not disclose compliance with applicable laws and also does not disclose operation of the stone crushing unit in accordance with the environmental mitigation measures and further confirms violation of applicable norms and therefore your liability to pay environmental compensation is hereby confirmed.

NOW THEREFORE, the levy of Environmental Compensation of an amount of INR 71,68,750/- (Seventy One Lakh Sixty Eight Thousand Seven Hundred and Fifty only) is hereby confirmed and you are hereby directed the pay the above amount within a period of 07 days from date of notice by Demand Draft drawn in the favor of the Member Secretary, Meghalaya State Pollution Control Board, Shillong and the deposit the same in the office of Meghalaya State Pollution Control Board.

It is notified that failure to comply with the above directions shall result in initiation of appropriate legal action against you for recovery of the amounts under relevant Acts and Rules, including by attachment and auction of your properties and recovery of amounts as arrears of land revenue, *inter-alia* by recourse to provisions of the Assam Land Revenue Regulation Act, 1886 as applicable to the State of Meghalaya in case the Environmental Compensation is not paid within the period stipulated above.

You are also hereby put to notice that you are liable to be prosecuted for violation of the above provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 by institution of appropriate criminal proceedings against you for illegal operations of stone crusher/stone quarry and consequent damage caused to the environment.

Yours Faithfully

  
B.K. Lyngwa, IFS  
Chairman  
Meghalaya State Pollution Control Board  
Shillong

No. MPCB/GEN-303/2019/2021-2022/57

Dated: Shillong 13<sup>th</sup>/October/2021

To,

Mr. Deep Kalita  
M/s SKAssociates,  
Barapathar,  
Ri-Bhoi District, Meghalaya

WHEREAS the Board has received information on the basis of reports of the committee constituted by the Hon'ble National Green Tribunal in O.A No. 48 / 2019 (EZ) that you have been operating stone crusher/stone quarry in violation of the terms and conditions of the consent to operate from the Meghalaya State Pollution Control Board and without applicable clearances;

WHEREAS in the physical inspection conducted by the Committee on 18.08.2020, the stone crusher unit was found operational and that no requisite permission for operating the same was provided to the inspecting team on the site.

WHEREAS the stone crusher unit was found operating in the open, without any measures for control of noise, air and water pollution.

WHEREAS a show-cause notice dated 24.11.2021 was issued to you by the Board as to why legal action may not be instituted against you for violation of the applicable statutory provisions and why an amount of INR ₹ 97,93,750 (Ninety Seven Lakhs Ninety Three Thousand Seven Hundred and Fifty only) was assessed and imposed on you as Environmental Compensation payable by you for illegal operation of the stone crusher and for violation of the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974.

WHEREAS in reply to the show-cause notice dated 29.04.2021 you, vide your reply dated 30.12.2020 have contended that you were operating your unit in accordance with the Consent to Operate ('CTO') which was valid upto 31.03.2019. In your reply you have therefore admitted that your operation of the crushing unit beyond 31.03.2019 to the date of detection i.e. 18.08.2020 was illegal and without necessary approvals required by law.

WHEREAS in view of unequivocal, unconditional and unambiguous admission on your part, it is established that you were illegally and without authority of law carrying out stone crushing activities on the site between 01.04.2019 till 18.08.2020.

WHEREAS in your reply, you have not denied the factum of inspection on 18.08.2020, nor have you denied or disputed the findings of the said inspection. The inspection team has categorically found illegal operation of the stone crusher on the site which has not been disputed by you. It has also been established that you had neither applied for, nor obtained permissions for the stone crushing operations during the period after 31.03.2019. It is clear that the unit has been operating unauthorizedly and without CTE and CTO.

WHEREAS, it is clear that the operation the unit is *ex-facie* illegal and without compliance of necessary legal requirements and without necessary permissions. The operation of the stone crushing unit was in breach of the applicable provisions of the Air and Water Act and the same is illegal and without necessary permission in law and is liable to be penalised by way of imposition of Environmental Compensation. Therefore, the levy of Environmental Compensation is reiterated and is liable to be recovered from you. Based on the permissions available with you, you are liable to be penalised for period of illegal operation between 01.04.2019 till 18.08.2020.

o/c



WHEREAS the operation of your stone crusher without necessary CTE and CTO for the above period stands established and is a clear violation of the provisions of Sections 24, 25, 44, 45-A and 47 of the Water Prevention and Control of Pollution) Act, 1974.

WHEREAS it is also established that you have been carrying out illegal stone crushing activities on the site in question without any permission or clearance in law for the above period.

WHEREAS for the above stated reasons, the reply provided by you to the show-cause notice does not disclose compliance with applicable laws for the above period and also does not disclose operation of the stone crushing unit in accordance with the environmental mitigation measures and further confirms violation of applicable norms and therefore your liability to pay environmental compensation is hereby confirmed.

NOW THEREFORE, the levy of Environmental Compensation of an amount of INR ₹ Rs.31,56,250 (Thirty One Lakhs Fifty Six Thousand Two Hundred and Fifty only) is hereby confirmed as amount payable for illegal operation between 01.04.2019 to 18.08.2020 and you are hereby directed the pay the above amount within a period of 07 days from date of notice by Demand Draft drawn in the favor of the Member Secretary, Meghalaya State Pollution Control Board, Shillong and the deposit the same in the office of Meghalaya State Pollution Control Board.

It is notified that failure to comply with the above directions shall result in initiation of appropriate legal action against you for recovery of the amounts under relevant Acts and Rules, including by attachment and auction of your properties and recovery of amounts as arrears of land revenue, *inter-alia* by recourse to provisions of the Assam Land Revenue Regulation Act, 1886 as applicable to the State of Meghalaya in case the Environmental Compensation is not paid within the period stipulated above.

You are also hereby put to notice that you are liable to be prosecuted for violation of the above provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 by institution of appropriate criminal proceedings against you for illegal operations of stone crusher/stone quarry and consequent damage caused to the environment.

Yours Faithfully

B.K. Lyngwa, IFS  
Chairman  
Meghalaya State Pollution Control Board  
Shillong

No. MPCB/GEN-303/2019/2021-2022/56

Dated: Shillong 13<sup>th</sup> October/2021

To,  
Dayanidhi Ventures Pvt. Ltd.  
Killing,  
Ri-Bhoi District, Meghalaya

WHEREAS the Board has received information on the basis of reports of the committee constituted by the Hon'ble National Green Tribunal in O.A No. 48 / 2019 (EZ) that you have been operating stone crusher/stone quarry in violation of the terms and conditions of the consent to operate from the Meghalaya State Pollution Control Board and without applicable clearances;

WHEREAS in the physical inspection conducted by the Committee on 02.03.2020, the stone crusher unit was found operational and that no requisite permission for operating the same was provided to the inspecting team on the site.

WHEREAS the stone crusher unit was found operating in the open, without any measures for control of noise, air and water pollution.

WHEREAS a show-cause notice dated 24.11.2020 was issued to you by the Board as to why legal action may not be instituted against you for violation of the applicable statutory provisions and why an amount of INR 1,74,75,000/- (One Crore Seventy Four Lakh and Seventy Five Thousand Only) was assessed and imposed on you as Environmental Compensation payable by you for illegal operation of the stone crusher/stone quarry and for violation of the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974.

WHEREAS in reply to the show-cause notice dated 24.11.2020 you, vide your reply dated 31.08.2021 have contended that you have not operated your stone crushing unit before the receipt of the Consent to Operate on 21.09.2020. Other than your statement, no other material has been provided by you in support of your stand.

WHEREAS the above reply has been duly examined by the Board. It has been found that firstly, you have not denied or disputed the factum that an inspection dated 02.03.2020 was in-fact conducted of your premises. You have also not denied or disputed the findings of the said inspection and have merely contended that the same *appears* to be not correct. While you have claimed that the unit was installed after 19/06/2020, however your claim is in direct contradiction to the report of the Magistrate who was leading the District Task Force on 02/03/2020. Further, Video graphic evidence was collected by the Magistrate which confirms that the stone crusher unit was already established. It is also relevant to mention that even prior thereto, on 26/07/2019 a notice was issued by the office of the Deputy Commissioner against this same unit (in the name of *Saphamon Bareh*). Hence, the claim that the unit was installed after 19/06/2020 has been refuted by two separate reports and notices of the Deputy Commissioner's office and therefore is *ex-facie* unsustainable.

WHEREAS your operation of the stone crushing unit was in breach of the applicable provisions of the Air and Water Act and the same is illegal and without necessary permission in law and is liable to be penalised by way of imposition of Environmental Compensation.

WHEREAS therefore, from the above it is established that you were operating the stone crusher unit without necessary permission and in violation of the applicable law and the operation of the unit was illegal. Therefore, the levy of Environmental Compensation is reiterated and is liable to be recovered from you.

*epc*

WHEREAS the operation of your stone crusher/stone quarry without necessary CTE and CTO stands established and is a clear violation of the provisions of Sections 24, 25, 44, 45-A and 47 of the Water Prevention and Control of Pollution) Act, 1974.

WHEREAS it is also established that you have been carrying out illegal stone crushing activities on the site in question without any permission or clearance in law.

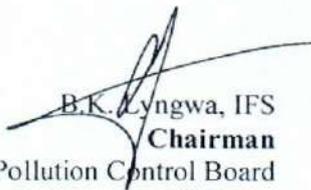
WHEREAS for the above stated reasons, the reply provided by you to the show-cause notice does not disclose compliance with applicable laws and also does not disclose operation of the stone crushing unit in accordance with the environmental mitigation measures and further confirms violation of applicable norms and therefore your liability to pay environmental compensation is hereby confirmed.

NOW THEREFORE, the levy of Environmental Compensation of an amount of INR 1,74,75,000/- (One Crore Seventy Four Lakh and Seventy Five Thousand Only) is hereby confirmed and you are hereby directed the pay the above amount within a period of 07 days from date of notice by Demand Draft drawn in the favor of the Member Secretary, Meghalaya State Pollution Control Board, Shillong and the deposit the same in the office of Meghalaya State Pollution Control Board.

It is notified that failure to comply with the above directions shall result in initiation of appropriate legal action against you for recovery of the amounts under relevant Acts and Rules, including by attachment and auction of your properties and recovery of amounts as arrears of land revenue, *inter-alia* by recourse to provisions of the Assam Land Revenue Regulation Act, 1886 as applicable to the State of Meghalaya in case the Environmental Compensation is not paid within the period stipulated above.

You are also hereby put to notice that you are liable to be prosecuted for violation of the above provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 by institution of appropriate criminal proceedings against you for illegal operations of stone crusher/stone quarry and consequent damage caused to the environment.

Yours Faithfully

  
B.K. Lyngwa, IFS  
**Chairman**  
Meghalaya State Pollution Control Board  
Shillong



No. MPCB/GEN-303/2019/2021-2022/35

Dated: Shillong 13<sup>th</sup> / October / 2021

To,

Biru Narleng  
Baridua,  
Ri-Bhoi District, Meghalaya

WHEREAS the Board has received information on the basis of reports of the committee constituted by the Hon'ble National Green Tribunal in O.A No. 48 / 2019 (EZ) that you have been operating stone crusher/stone quarry in violation of the terms and conditions of the consent to operate from the Meghalaya State Pollution Control Board and without applicable clearances;

WHEREAS in the physical inspection conducted by the Committee on 25.06.2019, the stone crusher unit was found operational and that no requisite permission for operating the same was provided to the inspecting team on the site.

WHEREAS the stone crusher unit was found operating in the open, without any measures for control of noise, air and water pollution.

WHEREAS a show-cause notice dated 24.11.2020 was issued to you by the Board as to why legal action may not be instituted against you for violation of the applicable statutory provisions and why an amount of INR ₹ 1,07,53,125 (One Crore Seven Lakh Fifty Three Thousand One Hundred and Twenty Five) was assessed and imposed on you as Environmental Compensation payable by you for illegal operation of the stone crusher/stone quarry and for violation of the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974.

WHEREAS in reply to the show-cause notice dated 24.11.2020, you, vide your reply dated 27.08.2021 have contended that you are operating the said unit with proper permission from the Board. You have also supplied along with your reply, a copy of Consent to Establish dated 07.05.2020 and a Consent to Operate dated 05.06.2021. On the strength of these documents, you have contended that the operation of your stone crushing unit, as detected in inspection dated 25.06.2019 was valid and does not merit imposition of any Environmental Compensation. You have sought reduction/exemption from the payment.

WHEREAS a perusal of the CTE and the CTO establish that necessary permission to start operation of the unit was only granted with effect from 05.06.2020 and not before. Therefore as per your own version and documents, as on 25.06.2019, i.e. date of inspection of your unit, you were not having any valid permission or authority to carry out stone crushing activities.

WHEREAS you have contended that the operation of the stone crusher before the grant of necessary permissions was only for the purpose of testing. This contention is a bald averment unsupported by any documentation, nor is it the case that intimation of such a purported trial run was given to the Board. Therefore, the factum of operation of the unit without permission of the Board and without necessary intimation to the board is admitted by you and the same is illegal and without necessary permission in law and is liable to be penalised by way of imposition of Environmental Compensation. Your contention that no commercial operation of the unit had commenced is also not acceptable as the Board is not concerned with the purpose of the operation of the unit, commercial or otherwise, but that the operation should be with necessary permissions and as per law.

WHEREAS therefore, from the above it is established that you were operating the stone crusher unit without necessary permission and the operation of the unit was illegal and without authority of law. Therefore, the levy of Environmental Compensation is reiterated and is liable to be recovered from you.

*o/c*

WHEREAS the operation of your stone crusher/stone quarry without necessary CTE and CTO stands established and is a clear violation of the provisions of Sections 24, 25, 44, 45-A and 47 of the Water Prevention and Control of Pollution) Act, 1974.

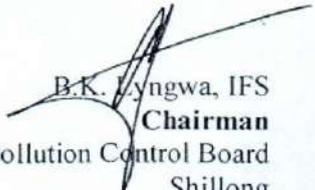
WHEREAS for the above stated reasons, the reply provided by you to the show-cause notice does not disclose compliance with applicable laws and also does not disclose operation of the stone crushing unit in accordance with the environmental mitigation measures and further confirms violation of applicable norms and therefore your liability to pay environmental compensation is hereby confirmed.

NOW THEREFORE, the levy of Environmental Compensation of an amount of INR ₹ 1,07,53,125 (One Crore Seven Lakh Fifty Three Thousand One Hundred and Twenty Five) is hereby confirmed and you are hereby directed the pay the above amount within a period of 07 days from date of notice by Demand Draft drawn in the favor of the Member Secretary, Meghalaya State Pollution Control Board, Shillong and the deposit the same in the office of Meghalaya State Pollution Control Board.

It is notified that failure to comply with the above directions shall result in initiation of appropriate legal action against you for recovery of the amounts under relevant Acts and Rules, including by attachment and auction of your properties and recovery of amounts as arrears of land revenue, *inter-alia* by recourse to provisions of the Assam Land Revenue Regulation Act, 1886 as applicable to the State of Meghalaya in case the Environmental Compensation is not paid within the period stipulated above.

You are also hereby put to notice that you are liable to be prosecuted for violation of the above provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 by institution of appropriate criminal proceedings against you for illegal operations of stone crusher/stone quarry and consequent damage caused to the environment.

Yours Faithfully

  
B.K. Lyngwa, IFS  
Chairman  
Meghalaya State Pollution Control Board  
Shillong

No. MPCB/GEN-303/2019/2021-2022/54

Dated: Shillong <sup>th.</sup> 13/October/2021

To,

Shri Aiborman Thangkiew  
Rani Jirang,  
Ri-Bhoi District, Meghalaya

WHEREAS the Board has received information on the basis of reports of the committee constituted by the Hon'ble National Green Tribunal in O.A No. 48 / 2019 (EZ) that you have been operating stone crusher/stone quarry in violation of the terms and conditions of the consent to operate from the Meghalaya State Pollution Control Board and without applicable clearances;

WHEREAS in the physical inspection conducted by the Committee on 18.08.2020, the stone crusher unit was found operational and that no requisite permission for operating the same was provided to the inspecting team on the site.

WHEREAS the stone crusher unit was found operating in the open, without any measures for control of noise, air and water pollution.

WHEREAS a show-cause notice dated 12.11.2020 was issued to you by the Board as to why legal action may not be instituted against you for violation of the applicable statutory provisions and by another show-cause notice dated 20.11.2020 an amount of INR 1,09,78,125/- (One Crore Nine Lakhs Seventy Eight Thousand One Hundred and Twenty Five only) was assessed and imposed on you as Environmental Compensation payable by you for illegal operation of the stone crusher/stone quarry and for violation of the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974.

WHEREAS in reply to the Board, you have contended that you were operating the Stone Crushing unit under a valid Consent to Operate issued by the Board which was valid upto 31.01.2021. In support of your contention, you have also provided copies of the Consent to Establish and Consent to Operate granted to you by the Board.

WHEREAS upon examination of the contents of the reply and the supporting documents, it has been established that the unit is operating under due authority of law and on the basis of permissions granted in accordance with the applicable law. It has also been established that as on the date of the inspection, the unit was having the necessary permissions to operate.

NOW THEREFORE, in due consideration of the above facts, the levy of Environmental Compensation is hereby withdrawn. You are hereby directed to ensure strict compliance of the conditions laid down in the Consent to Operate while carrying out the operations of the unit.

Yours Faithfully

  
B.K. Lyngwa, IFS  
Chairman

Meghalaya State Pollution Control Board  
Shillong

# Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpynghad, Shillong-793014

Website: <http://megspcb.gov.in>

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No. MPCB/GEN-303/2019/2021-2022/ 53

Dated: Shillong, 13<sup>th</sup> October/2021

To,

Shri Adorstar Thangkhiew  
Rani Jirang,  
Ri-Bhoi District, Meghalaya

WHEREAS the Board has received information on the basis of reports of the committee constituted by the Hon'ble National Green Tribunal in O.A No. 48 / 2019 (EZ) that you have been operating stone crusher/stone quarry without valid consent to operate from the Meghalaya State Pollution Control Board and without applicable clearances;

WHEREAS in the physical inspection conducted by the Committee on 18.08.2020, the stone crusher unit was found operational and that no requisite permission for operating the same was provided to the inspecting team on the site.

WHEREAS the stone crusher unit was found operating in the open, without any measures for control of noise, air and water pollution.

WHEREAS the operation of your stone crusher/stone quarry without necessary permission and without use of any pollution mitigation measures, is in violation of the provisions of Sections 21, 37, 39 and 40 of the Air (Prevention and Control of Pollution) Act, 1981.

WHEREAS the illegal operation of your stone crusher/stone quarry is also in violation of the provisions of Sections 24, 25, 44, 45-A and 47 of the Water Prevention and Control of Pollution) Act, 1974.

WHEREAS a show-cause notice dated 20.11.2020 was issued to you by the Board as to why legal action may not be instituted against you for violation of the applicable statutory provisions.

WHEREAS in reply to the show-cause notice dated 20/11/2020, you, vide your reply dated 17/12/2020 have expressly admitted that you have been operating the stone crusher/stone quarry, illegally, without necessary permission under the applicable statutes. You have contended that since March 2020, the unit was not operational, however, you have not denied nor disputed that in the inspection dated 18.08.2020, the unit was found operational. You also disclosed that the Consent to Operate granted to you by the Board was valid only up to 31.10.2019 and that no renewal of permission had been granted to you thereafter. Therefore, it is admitted position that as on date of inspection on 18.08.2020, you were operating the stone crushing unit without necessary permissions. You have also not disclosed the source of raw material (stone boulder) used for crushing to produce stone chips.

WHEREAS by the notice dated 20.11.2020 an amount of INR 2,20,35,938/- (Two Crores Twenty Lakhs Thirty Five Thousand Nine Hundred and Thirty Eight) was assessed and imposed on you as Environmental Compensation payable by you for illegal operation of the stone crusher/stone quarry and for violation of the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974.

WHEREAS for the above stated reasons, the reply provided by you to the show-cause notice is bereft of merit and is hereby rejected.

NOW THEREFORE, the levy of Environmental Compensation of an amount of INR 2,20,35,938/- (Two Crores Twenty Lakhs Thirty Five Thousand Nine Hundred and Thirty Eight) is hereby confirmed and you are hereby directed the pay the above amount within a period of 07 days from

date of notice by Demand Draft drawn in the favor of the Member Secretary, Meghalaya State Pollution Control Board, Shillong and the deposit the same in the office of Meghalaya State Pollution Control Board.

It is notified that failure to comply with the above directions shall result in initiation of appropriate legal action against you for recovery of the amounts under relevant Acts and Rules, including by attachment and auction of your properties and recovery of amounts as arrears of land revenue, *inter-alia* by recourse to provisions of the Assam Land Revenue Regulation Act, 1886 as applicable to the State of Meghalaya in case the Environmental Compensation is not paid within the period stipulated above.

You are also hereby put to notice that you are liable to be prosecuted for violation of the above provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 by institution of appropriate criminal proceedings against you for illegal operations of stone crusher/stone quarry and consequent damage caused to the environment.

Yours Faithfully

  
B.K. Lyngwa, IFS  
Chairman  
Meghalaya State Pollution Control Board  
Shillong

No. MPCB/GEN-303/2019/2021-2022/ 52

Dated: Shillong 13<sup>th</sup> October/2021

To,

Dipak Baruah Crusher Unit  
Rani-Jirang,  
Ri-Bhoi District, Meghalaya

WHEREAS the Board has received information on the basis of reports of the committee constituted by the Hon'ble National Green Tribunal in O.A No. 48 / 2019 (EZ) that you have been operating stone crusher/stone quarry in violation of the terms and conditions of the consent to operate from the Meghalaya State Pollution Control Board and without applicable clearances;

WHEREAS in the physical inspection conducted by the Committee on 18.08.2020, the stone crusher unit was found operational and that no requisite permission for operating the same was provided to the inspecting team on the site.

WHEREAS the stone crusher unit was found operating in the open, without any measures for control of noise, air and water pollution.

WHEREAS a show-cause notice dated 20.11.2020 was issued to you by the Board as to why legal action may not be instituted against you for violation of the applicable statutory provisions and why an amount of INR ₹ 97,93,750 (Ninety Seven Lakh Ninety Three Thousand Seven Hundred and Fifty only) was assessed and imposed on you as Environmental Compensation payable by you for illegal operation of the stone crusher/stone quarry and for violation of the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974.

WHEREAS in reply to the show-cause notice dated 24.11.2020, you, vide your reply dated 14.12.2020 have contended that you are operating the said unit with proper permission from the Board. You have also supplied along with your reply, a Consent to Operate dated 28.06.2019 amongst other permissions. On the strength of these documents, you have contended that the operation of your stone crushing unit, as detected in inspection dated 18.08.2020 was valid and does not merit imposition of any Environmental Compensation. You have sought reduction/exemption from the payment.

WHEREAS you have contended that you were having commercial arrangement with one Wesley Dofloi of Halem Ganpati Boulder Stone Mining Project for requisitioning the boulder for the purposes of carrying out the crushing activities.

WHEREAS you have admitted that as on 24.10.2019, the permission of the abovementioned *Halem Ganpati Boulder Stone Mining Project* had been suspended and therefore you were not having any legal source of boulder to continue your operations.

WHEREAS notwithstanding the above position, you have been found operating the stone crushing unit in the inspection dated 18.08.2020 which clearly indicates that even after suspension of the only legal source of boulder, you were carrying out crushing operations, which can only mean that the operations were carried out through illegal sources.

WHEREAS such an operation is in breach of the conditions of the CTO. It is also noteworthy that the contention that you have not operated your unit is merely a bald averment unsupported by any documentation. Therefore, the factum of operation of the unit in violation of the conditions of the permission of the Board and without necessary intimation to the board is admitted by you and the same is illegal and without necessary permission in law and is liable to be penalised by way of imposition of Environmental Compensation.

WHEREAS therefore, from the above it is established that you were operating the stone crusher unit in violation of the permission conditions and the operation of the unit was illegal. Therefore, the levy of Environmental Compensation is reiterated and is liable to be recovered from you.

WHEREAS the operation of your stone crusher/stone quarry without necessary CTE and CTO stands established and is a clear violation of the provisions of Sections 24, 25, 44, 45-A and 47 of the Water Prevention and Control of Pollution) Act, 1974.

WHEREAS for the above stated reasons, the reply provided by you to the show-cause notice does not disclose compliance with applicable laws and also does not disclose operation of the stone crushing unit in accordance with the environmental mitigation measures and further confirms violation of applicable norms and therefore your liability to pay environmental compensation is hereby confirmed.

NOW THEREFORE, the levy of Environmental Compensation of an amount of INR ₹ 97,93,750 (Ninety Seven Lakh Ninety Three Thousand Seven Hundred and Fifty only) is hereby confirmed and you are hereby directed the pay the above amount within a period of 07 days from date of notice by Demand Draft drawn in the favor of the Member Secretary, Meghalaya State Pollution Control Board, Shillong and the deposit the same in the office of Meghalaya State Pollution Control Board.

It is notified that failure to comply with the above directions shall result in initiation of appropriate legal action against you for recovery of the amounts under relevant Acts and Rules, including by attachment and auction of your properties and recovery of amounts as arrears of land revenue, *inter-alia* by recourse to provisions of the Assam Land Revenue Regulation Act, 1886 as applicable to the State of Meghalaya in case the Environmental Compensation is not paid within the period stipulated above.

You are also hereby put to notice that you are liable to be prosecuted for violation of the above provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 by institution of appropriate criminal proceedings against you for illegal operations of stone crusher/stone quarry and consequent damage caused to the environment.

Yours Faithfully



B.K. Lyngwa, IFS  
Chairman  
Meghalaya State Pollution Control Board  
Shillong

**Serial No. 06**  
**Regular List**

**HIGH COURT OF MEGHALAYA**  
**AT SHILLONG**

WP(C). No. 196 of 2021

Date of Order: 02.09.2021

Hemonme Tangliang

Vs. State of Meghalaya & Ors.

**Coram:**

**Hon'ble Mr. Justice Ranjit More, Judge.**

**Appearance:**

For the Petitioner/Appellant(s) : Mr. B.K.Mahajan, Adv.

For the Respondent(s) : Mr. A.Kumar, AG with  
Ms. R.Colney, GA.  
Mr. C.Joshi, Adv.

1. Heard.

2. Since Mr. B.K.Mahajan, learned counsel for the petitioner does not dispute that remedy of appeal before NGT is available against the order/notice impugned in this petition. Since alternative remedy which is efficacious is available to the petitioner, I am not inclined to entertain this petition.

3. Mr. B.K.Mahajan, learned counsel for the petitioner, faced with this difficulty seeks leave to withdraw this petition. Leave granted.

4. It is made clear that I have not gone into the merits of the matter and all points and contentions of the respective parties are expressly kept open.

5. Accordingly, petition disposed of as withdrawn.

**Judge**

Meghalaya  
02.09.2021  
"Samantha PS"

**Serial No. 10**  
**Regular List**

**HIGH COURT OF MEGHALAYA**  
**AT SHILLONG**

WP(C). No. 276 of 2021

Date of Order: 08.10.2021

Concord Stones LLP & Anr. Vs. State of Meghalaya & 4 Ors.

**Coram:**

**Hon'ble Mr. Justice Ranjit More, Judge.**

**Appearance:**

For the Petitioner/Appellant(s) : Mr. K.Paul, Sr. Adv. with  
Mr. S.Thapa, Adv.  
Mr. S.Panthi, Adv.

For the Respondent(s) : Mr. A.Kumar, AG with  
Ms. Z.E.Nongkynrih, GA.  
Ms. I.Lyngwa, GA.

1. Heard.

2. The petitioner by this petition is challenging the notice dated 29-04-2021. By the said notice, petitioner has been given fifteen days' time to deposit the environmental compensation. Earlier, the respondent authority had imposed environmental compensation of ₹ 43,68,750/- (Rupees Forty-three lakhs, Sixty-eight Thousand, Seven hundred and Fifty) only on the petitioner for running of the illegal stone quarry. Since this fine was not deposited, the notice impugned in the petition was issued and therefore, petitioner is before this Court.

3. Mr. A.Kumar, learned AG objected the maintainability of the petition on the ground that petitioner has a remedy under Section 14 of National Green Tribunal which is efficacious. He submitted that similar matters are also pending before the Tribunal.

4. Mr. K.Paul, learned Sr. counsel for the petitioner however contended the order imposing environmental compensation was passed without following principle of natural justice and therefore, present petition will lie.

This statement is disputed by learned AG by contending that principles of natural justice were followed.

5. In above circumstances, I direct Mr. A. Kumar, learned AG to file affidavit in reply to bring on record whether principles of natural justice were followed while imposing environmental compensation on the petitioner for running of illegal stone quarry. Affidavit in reply to be filed before the next date with advance copy to the petitioner.

6. Stand over to 28-10-2021.

**Judge**

Meghalaya  
08.10.2021  
"Samantha PS"



No. MPCB/GEN-327(Vol-I)/2021/2021-2022/27

Dated: Shillong 20<sup>th</sup>/October/2021

To,

Aurobindo Rapsang,  
Patharkuchi  
Ri-Bhoi District, Meghalaya

WHEREAS the Board has received information on the basis of reports of the committee constituted by the Hon'ble National Green Tribunal in O.A No. 48 / 2019 (EZ) that you have been operating stone crusher/stone quarry in violation of the terms and conditions of the consent to operate from the Meghalaya State Pollution Control Board and without applicable clearances;

WHEREAS in the physical inspection conducted by the Committee on 07.06.2017, the stone quarry was found operational and that no requisite permission for operating the same was provided to the inspecting team on the site. The stone quarry was found operating in the open, without any measures for control of noise, air and water pollution.

WHEREAS a show-cause notice dated 27.01.2021 was issued to you by the Board as to why legal action may not be instituted against you for violation of the applicable statutory provisions and why an amount of INR ₹ 59,85,000 (Fifty Nine Lakh Eighty Five Thousand only) was assessed and imposed on you as Environmental Compensation payable by you for illegal operation of the stone crusher/stone quarry and for violation of the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974. The show-cause was also issued in pursuance to directions of the Hon'ble National Green Tribunal contained in orders dated 14.10.2020 and 29.10.2020 in O.A No. 48/2019 (EZ)

WHEREAS despite lapse of more than 8 months, no reply has been received from you in response to the show-cause notice.

WHEREAS it is apparent to the Board that despite receipt of the show-cause notice you have not replied to the same, and therefore, it is presumed that you have nothing to say in the matter. It is also apparent that you have accepted the report of the inspection and therefore, the factum of illegal operation of your unit is admitted by you.

WHEREAS you have not been able to disclose whether the operation of the unit was under any valid Consent to Establish (CTE) or any Consent to Operate ('CTO'). In your reply you have therefore admitted that your operation of the crushing unit and mining operation

WHEREAS it is therefore established that you were illegally and without authority of law carrying out stone crushing activities and mining on the site.

WHEREAS you have not denied the factum of inspection, nor have you denied or disputed the findings of the said inspection. The inspection team has categorically found illegal operation of the stone crusher and mining operation on the site which has not been disputed by you. It has also been established that you had neither applied for, nor obtained permissions for the stone quarry. It is clear that the unit has been operating unauthorisedly and without CTE and CTO.

WHEREAS, it is clear that the operation the unit is *ex-facie* illegal and without compliance of necessary legal requirements and without necessary permissions. The operation of the stone crushing unit was in breach of the applicable provisions of the Air and Water Act and the same is illegal and without necessary permission in law and is liable to be penalised by way of imposition of Environmental Compensation. Therefore, the levy of Environmental Compensation is reiterated and is liable to be recovered from you.

WHEREAS the operation of your stone crusher/stone quarry without necessary CTE and CTO for the above period stands established and is a clear violation of the provisions of Sections 24, 25, 44, 45-A and 47 of the Water Prevention and Control of Pollution) Act, 1974.

WHEREAS for the above stated reasons, nothing has been brought on record to show your compliance with applicable laws for the above period and also does not disclose operation of the stone crushing unit in accordance with the environmental mitigation measures and further confirms violation of applicable norms and therefore your liability to pay environmental compensation is hereby confirmed.

NOW THEREFORE, the levy of Environmental Compensation of an amount of INR ₹ 59,85,000 (Fifty Nine Lakh Eighty Five Thousand only) is hereby confirmed as amount payable for illegal operation and you are hereby directed the pay the above amount within a period of 07 days from date of notice by Demand Draft drawn in the favor of the Member Secretary, Meghalaya State Pollution Control Board, Shillong and the deposit the same in the office of Meghalaya State Pollution Control Board.

It is notified that failure to comply with the above directions shall result in initiation of appropriate legal action against you for recovery of the amounts under relevant Acts and Rules, including by attachment and auction of your properties and recovery of amounts as arrears of land revenue, *inter-alia* by recourse to provisions of the Assam Land Revenue Regulation Act, 1886 as applicable to the State of Meghalaya in case the Environmental Compensation is not paid within the period stipulated above.

You are also hereby put to notice that you are liable to be prosecuted for violation of the above provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 by institution of appropriate criminal proceedings against you for illegal operations of stone crusher/stone quarry and consequent damage caused to the environment.

Yours Faithfully

  
(B.K. Lyngwa, IFS)  
CHAIRMAN  
Meghalaya State Pollution Control Board  
Shillong

No. MPCB/GEN-327(Vol-I)/2021/2021-2022/ 15

Dated: Shillong 20<sup>th</sup> October/2021

To,

Chitrangkam Rhangoho,  
Rani  
Ri-Bhoi District, Meghalaya

WHEREAS the Board has received information on the basis of reports of the committee constituted by the Hon'ble National Green Tribunal in O.A No. 48 / 2019 (EZ) that you have been operating stone crusher/stone quarry in violation of the terms and conditions of the consent to operate from the Meghalaya State Pollution Control Board and without applicable clearances;

WHEREAS in the physical inspection conducted by the Committee on 07.06.2017, the stone quarry was found operational and that no requisite permission for operating the same was provided to the inspecting team on the site. The stone quarry was found operating in the open, without any measures for control of noise, air and water pollution.

WHEREAS a show-cause notice dated 27.01.2021 was issued to you by the Board as to why legal action may not be instituted against you for violation of the applicable statutory provisions and why an amount of INR ₹ 1,08,00,000 (One Crore Eight Lakh only) was assessed and imposed on you as Environmental Compensation payable by you for illegal operation of the stone crusher/stone quarry and for violation of the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974. The show-cause was also issued in pursuance to directions of the Hon'ble National Green Tribunal contained in orders dated 14.10.2020 and 29.10.2020 in O.A No. 48/2019 (EZ)

WHEREAS despite lapse of more than 8 months, no reply has been received from you in response to the show-cause notice.

WHEREAS it is apparent to the Board that despite receipt of the show-cause notice you have not replied to the same, and therefore, it is presumed that you have nothing to say in the matter. It is also apparent that you have accepted the report of the inspection and therefore, the factum of illegal operation of your unit is admitted by you.

WHEREAS you have not been able to disclose whether the operation of the unit was under any valid Consent to Establish (CTE) or any Consent to Operate ('CTO'). In your reply you have therefore admitted that your operation of the crushing unit and mining operation

WHEREAS it is therefore established that you were illegally and without authority of law carrying out stone crushing activities and mining on the site.

WHEREAS you have not denied the factum of inspection, nor have you denied or disputed the findings of the said inspection. The inspection team has categorically found illegal operation of the stone crusher and mining operation on the site which has not been disputed by you. It has also been established that you had neither applied for, nor obtained permissions for the stone quarry. It is clear that the unit has been operating unauthorizedly and without CTE and CTO.

WHEREAS, it is clear that the operation the unit is *ex-facie* illegal and without compliance of necessary legal requirements and without necessary permissions. The operation of the stone crushing unit was in breach of the applicable provisions of the Air and Water Act and the same is illegal and without necessary permission in law and is liable to be penalised by way of imposition of Environmental Compensation. Therefore, the levy of Environmental Compensation is reiterated and is liable to be recovered from you.

WHEREAS the operation of your stone crusher/stone quarry without necessary CTE and CTO for the above period stands established and is a clear violation of the provisions of Sections 24, 25, 44, 45-A and 47 of the Water Prevention and Control of Pollution) Act, 1974.

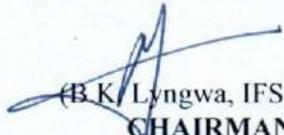
WHEREAS for the above stated reasons, nothing has been brought on record to show your compliance with applicable laws for the above period and also does not disclose operation of the stone crushing unit in accordance with the environmental mitigation measures and further confirms violation of applicable norms and therefore your liability to pay environmental compensation is hereby confirmed.

NOW THEREFORE, the levy of Environmental Compensation of an amount of INR ₹ 1,08,00,000 (One Crore Eight Lakh only) is hereby confirmed as amount payable for illegal operation and you are hereby directed the pay the above amount within a period of 07 days from date of notice by Demand Draft drawn in the favor of the Member Secretary, Meghalaya State Pollution Control Board, Shillong and the deposit the same in the office of Meghalaya State Pollution Control Board.

It is notified that failure to comply with the above directions shall result in initiation of appropriate legal action against you for recovery of the amounts under relevant Acts and Rules, including by attachment and auction of your properties and recovery of amounts as arrears of land revenue, *inter-alia* by recourse to provisions of the Assam Land Revenue Regulation Act, 1886 as applicable to the State of Meghalaya in case the Environmental Compensation is not paid within the period stipulated above.

You are also hereby put to notice that you are liable to be prosecuted for violation of the above provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 by institution of appropriate criminal proceedings against you for illegal operations of stone crusher/stone quarry and consequent damage caused to the environment.

Yours Faithfully

  
(B.K. Lyngwa, IFS)  
**CHAIRMAN**  
Meghalaya State Pollution Control Board  
Shillong

No. MPCB/GEN-327(Vol-I)/2021/2021-2022/ 29

Dated: Shillong 20<sup>th</sup>/October/2021

To,

Columbus Wahlang,  
Rani  
Ri-Bhoi District, Meghalaya

WHEREAS the Board has received information on the basis of reports of the committee constituted by the Hon'ble National Green Tribunal in O.A No. 48 / 2019 (EZ) that you have been operating stone crusher/stone quarry in violation of the terms and conditions of the consent to operate from the Meghalaya State Pollution Control Board and without applicable clearances;

WHEREAS in the physical inspection conducted by the Committee on 07.06.2017, the stone quarry was found operational and that no requisite permission for operating the same was provided to the inspecting team on the site. The stone quarry was found operating in the open, without any measures for control of noise, air and water pollution.

WHEREAS a show-cause notice dated 27.01.2021 was issued to you by the Board as to why legal action may not be instituted against you for violation of the applicable statutory provisions and why an amount of INR ₹ 29,92,500 (Twenty Nine Lakh Ninety Two Lakh Five Hundred only) was assessed and imposed on you as Environmental Compensation payable by you for illegal operation of the stone crusher/stone quarry and for violation of the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974. The show-cause was also issued in pursuance to directions of the Hon'ble National Green Tribunal contained in orders dated 14.10.2020 and 29.10.2020 in O.A No. 48/2019 (EZ)

WHEREAS despite lapse of more than 8 months, no reply has been received from you in response to the show-cause notice.

WHEREAS it is apparent to the Board that despite receipt of the show-cause notice you have not replied to the same, and therefore, it is presumed that you have nothing to say in the matter. It is also apparent that you have accepted the report of the inspection and therefore, the factum of illegal operation of your unit is admitted by you.

WHEREAS you have not been able to disclose whether the operation of the unit was under any valid Consent to Establish (CTE) or any Consent to Operate ('CTO'). In your reply you have therefore admitted that your operation of the crushing unit and mining operation

WHEREAS it is therefore established that you were illegally and without authority of law carrying out stone crushing activities and mining on the site.

WHEREAS you have not denied the factum of inspection, nor have you denied or disputed the findings of the said inspection. The inspection team has categorically found illegal operation of the stone crusher and mining operation on the site which has not been disputed by you. It has also been established that you had neither applied for, nor obtained permissions for the stone quarry. It is clear that the unit has been operating unauthorisedly and without CTE and CTO.

WHEREAS, it is clear that the operation the unit is *ex-facie* illegal and without compliance of necessary legal requirements and without necessary permissions. The operation of the stone crushing unit was in breach of the applicable provisions of the Air and Water Act and the same is illegal and without necessary permission in law and is liable to be penalised by way of imposition of Environmental Compensation. Therefore, the levy of Environmental Compensation is reiterated and is liable to be recovered from you.

WHEREAS the operation of your stone crusher/stone quarry without necessary CTE and CTO for the above period stands established and is a clear violation of the provisions of Sections 24, 25, 44, 45-A and 47 of the Water Prevention and Control of Pollution) Act, 1974.

WHEREAS for the above stated reasons, nothing has been brought on record to show your compliance with applicable laws for the above period and also does not disclose operation of the stone crushing unit in accordance with the environmental mitigation measures and further confirms violation of applicable norms and therefore your liability to pay environmental compensation is hereby confirmed.

NOW THEREFORE, the levy of Environmental Compensation of an amount of INR ₹ 29,92,500 (Twenty Nine Lakh Ninety Two Lakh Five Hundred only) is hereby confirmed as amount payable for illegal operation and you are hereby directed the pay the above amount within a period of 07 days from date of notice by Demand Draft drawn in the favor of the Member Secretary, Meghalaya State Pollution Control Board, Shillong and the deposit the same in the office of Meghalaya State Pollution Control Board.

It is notified that failure to comply with the above directions shall result in initiation of appropriate legal action against you for recovery of the amounts under relevant Acts and Rules, including by attachment and auction of your properties and recovery of amounts as arrears of land revenue, *inter-alia* by recourse to provisions of the Assam Land Revenue Regulation Act, 1886 as applicable to the State of Meghalaya in case the Environmental Compensation is not paid within the period stipulated above.

You are also hereby put to notice that you are liable to be prosecuted for violation of the above provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 by institution of appropriate criminal proceedings against you for illegal operations of stone crusher/stone quarry and consequent damage caused to the environment.

Yours Faithfully

  
(B.K. Lyngwa, IFS)  
**CHAIRMAN**

Meghalaya State Pollution Control Board  
Shillong



No. MPCB/GEN-327(Vol-I)/2021/2021-2022/ 36

Dated: Shillong <sup>20</sup> /October/2021

To,

Depen Ronghang,  
Patharkuchi  
Ri-Bhoi District, Meghalaya

WHEREAS the Board has received information on the basis of reports of the committee constituted by the Hon'ble National Green Tribunal in O.A No. 48 / 2019 (EZ) that you have been operating stone crusher/stone quarry in violation of the terms and conditions of the consent to operate from the Meghalaya State Pollution Control Board and without applicable clearances;

WHEREAS in the physical inspection conducted by the Committee on 07.06.2017, the stone quarry was found operational and that no requisite permission for operating the same was provided to the inspecting team on the site. The stone quarry was found operating in the open, without any measures for control of noise, air and water pollution.

WHEREAS a show-cause notice dated 27.01.2021 was issued to you by the Board as to why legal action may not be instituted against you for violation of the applicable statutory provisions and why an amount of INR ₹ 59,85,000 (Fifty Nine Lakh Eighty Five Thousand only) was assessed and imposed on you as Environmental Compensation payable by you for illegal operation of the stone crusher/stone quarry and for violation of the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974. The show-cause was also issued in pursuance to directions of the Hon'ble National Green Tribunal contained in orders dated 14.10.2020 and 29.10.2020 in O.A No. 48/2019 (EZ)

WHEREAS despite lapse of more than 8 months, no reply has been received from you in response to the show-cause notice.

WHEREAS it is apparent to the Board that despite receipt of the show-cause notice you have not replied to the same, and therefore, it is presumed that you have nothing to say in the matter. It is also apparent that you have accepted the report of the inspection and therefore, the factum of illegal operation of your unit is admitted by you.

WHEREAS you have not been able to disclose whether the operation of the unit was under any valid Consent to Establish (CTE) or any Consent to Operate ('CTO'). In your reply you have therefore admitted that your operation of the crushing unit and mining operation

WHEREAS it is therefore established that you were illegally and without authority of law carrying out stone crushing activities and mining on the site.

WHEREAS you have not denied the factum of inspection, nor have you denied or disputed the findings of the said inspection. The inspection team has categorically found illegal operation of the stone crusher and mining operation on the site which has not been disputed by you. It has also been established that you had neither applied for, nor obtained permissions for the stone quarry. It is clear that the unit has been operating unauthorisedly and without CTE and CTO.

WHEREAS, it is clear that the operation the unit is *ex-facie* illegal and without compliance of necessary legal requirements and without necessary permissions. The operation of the stone crushing unit was in breach of the applicable provisions of the Air and Water Act and the same is illegal and without necessary permission in law and is liable to be penalised by way of imposition of Environmental Compensation. Therefore, the levy of Environmental Compensation is reiterated and is liable to be recovered from you.

WHEREAS the operation of your stone crusher/stone quarry without necessary CTE and CTO for the above period stands established and is a clear violation of the provisions of Sections 24, 25, 44, 45-A and 47 of the Water Prevention and Control of Pollution) Act, 1974.

WHEREAS for the above stated reasons, nothing has been brought on record to show your compliance with applicable laws for the above period and also does not disclose operation of the stone crushing unit in accordance with the environmental mitigation measures and further confirms violation of applicable norms and therefore your liability to pay environmental compensation is hereby confirmed.

NOW THEREFORE, the levy of Environmental Compensation of an amount of INR ₹ 59,85,000 (Fifty Nine Lakh Eighty Five Thousand only) is hereby confirmed as amount payable for illegal operation and you are hereby directed the pay the above amount within a period of 07 days from date of notice by Demand Draft drawn in the favor of the Member Secretary, Meghalaya State Pollution Control Board, Shillong and the deposit the same in the office of Meghalaya State Pollution Control Board.

It is notified that failure to comply with the above directions shall result in initiation of appropriate legal action against you for recovery of the amounts under relevant Acts and Rules, including by attachment and auction of your properties and recovery of amounts as arrears of land revenue, *inter-alia* by recourse to provisions of the Assam Land Revenue Regulation Act, 1886 as applicable to the State of Meghalaya in case the Environmental Compensation is not paid within the period stipulated above.

You are also hereby put to notice that you are liable to be prosecuted for violation of the above provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 by institution of appropriate criminal proceedings against you for illegal operations of stone crusher/stone quarry and consequent damage caused to the environment.

Yours Faithfully

  
(B.K. Lyngwa, IFS)  
CHAIRMAN  
Meghalaya State Pollution Control Board  
Shillong

No. MPCB/GEN-327(Vol-I)/2021/2021-2022/ 30

Dated: Shillong 20<sup>th</sup> /October/2021

To,

Dil Wahlang,  
Rani  
Ri-Bhoi District, Meghalaya

WHEREAS the Board has received information on the basis of reports of the committee constituted by the Hon'ble National Green Tribunal in O.A No. 48 / 2019 (EZ) that you have been operating stone crusher/stone quarry in violation of the terms and conditions of the consent to operate from the Meghalaya State Pollution Control Board and without applicable clearances;

WHEREAS in the physical inspection conducted by the Committee on 07.06.2017, the stone quarry was found operational and that no requisite permission for operating the same was provided to the inspecting team on the site. The stone quarry was found operating in the open, without any measures for control of noise, air and water pollution.

WHEREAS a show-cause notice dated 27.01.2021 was issued to you by the Board as to why legal action may not be instituted against you for violation of the applicable statutory provisions and why an amount of INR ₹ 1,19,70,000 (One Crore Nineteen Lakh Seventy Thousand only) was assessed and imposed on you as Environmental Compensation payable by you for illegal operation of the stone crusher/stone quarry and for violation of the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974. The show-cause was also issued in pursuance to directions of the Hon'ble National Green Tribunal contained in orders dated 14.10.2020 and 29.10.2020 in O.A No. 48/2019 (EZ)

WHEREAS despite lapse of more than 8 months, no reply has been received from you in response to the show-cause notice.

WHEREAS it is apparent to the Board that despite receipt of the show-cause notice you have not replied to the same, and therefore, it is presumed that you have nothing to say in the matter. It is also apparent that you have accepted the report of the inspection and therefore, the factum of illegal operation of your unit is admitted by you.

WHEREAS you have not been able to disclose whether the operation of the unit was under any valid Consent to Establish (CTE) or any Consent to Operate ('CTO'). In your reply you have therefore admitted that your operation of the crushing unit and mining operation

WHEREAS it is therefore established that you were illegally and without authority of law carrying out stone crushing activities and mining on the site.

WHEREAS you have not denied the factum of inspection, nor have you denied or disputed the findings of the said inspection. The inspection team has categorically found illegal operation of the stone crusher and mining operation on the site which has not been disputed by you. It has also been established that you had neither applied for, nor obtained permissions for the stone quarry. It is clear that the unit has been operating unauthorisedly and without CTE and CTO.

WHEREAS, it is clear that the operation the unit is *ex-facie* illegal and without compliance of necessary legal requirements and without necessary permissions. The operation of the stone crushing unit was in breach of the applicable provisions of the Air and Water Act and the same is illegal and without necessary permission in law and is liable to be penalised by way of imposition of Environmental Compensation. Therefore, the levy of Environmental Compensation is reiterated and is liable to be recovered from you.

WHEREAS the operation of your stone crusher/stone quarry without necessary CTE and CTO for the above period stands established and is a clear violation of the provisions of Sections 24, 25, 44, 45-A and 47 of the Water Prevention and Control of Pollution) Act, 1974.

WHEREAS for the above stated reasons, nothing has been brought on record to show your compliance with applicable laws for the above period and also does not disclose operation of the stone crushing unit in accordance with the environmental mitigation measures and further confirms violation of applicable norms and therefore your liability to pay environmental compensation is hereby confirmed.

NOW THEREFORE, the levy of Environmental Compensation of an amount of INR ₹ 1,19,70,000 (One Crore Nineteen Lakh Seventy Thousand only) is hereby confirmed as amount payable for illegal operation and you are hereby directed the pay the above amount within a period of 07 days from date of notice by Demand Draft drawn in the favor of the Member Secretary, Meghalaya State Pollution Control Board, Shillong and the deposit the same in the office of Meghalaya State Pollution Control Board.

It is notified that failure to comply with the above directions shall result in initiation of appropriate legal action against you for recovery of the amounts under relevant Acts and Rules, including by attachment and auction of your properties and recovery of amounts as arrears of land revenue, *inter-alia* by recourse to provisions of the Assam Land Revenue Regulation Act, 1886 as applicable to the State of Meghalaya in case the Environmental Compensation is not paid within the period stipulated above.

You are also hereby put to notice that you are liable to be prosecuted for violation of the above provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 by institution of appropriate criminal proceedings against you for illegal operations of stone crusher/stone quarry and consequent damage caused to the environment.

Yours Faithfully



(B.K. Lyngwa, IFS)  
**CHAIRMAN**  
Meghalaya State Pollution Control Board  
Shillong

No. MPCB/GEN-327(Vol-I)/2021/2021-2022/ 5

Dated: Shillong 20<sup>th</sup> October/2021

To,

✓ Hanraj Agarwal,  
9<sup>th</sup> Mile Baridua  
Ri-Bhoi District, Meghalaya

WHEREAS the Board has received information on the basis of reports of the committee constituted by the Hon'ble National Green Tribunal in O.A No. 48 / 2019 (EZ) that you have been operating stone crusher/stone quarry in violation of the terms and conditions of the consent to operate from the Meghalaya State Pollution Control Board and without applicable clearances;

WHEREAS in the physical inspection conducted by the Committee on 07.06.2017, the stone quarry was found operational and that no requisite permission for operating the same was provided to the inspecting team on the site. The stone quarry was found operating in the open, without any measures for control of noise, air and water pollution.

WHEREAS a show-cause notice dated 27.01.2021 was issued to you by the Board as to why legal action may not be instituted against you for violation of the applicable statutory provisions and why an amount of INR ₹ 29,92,500 (Twenty Nine Lakh Ninety Two Thousand Five Hundred only) was assessed and imposed on you as Environmental Compensation payable by you for illegal operation of the stone crusher/stone quarry and for violation of the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974. The show-cause was also issued in pursuance to directions of the Hon'ble National Green Tribunal contained in orders dated 14.10.2020 and 29.10.2020 in O.A No. 48/2019 (EZ)

WHEREAS despite lapse of more than 8 months, no reply has been received from you in response to the show-cause notice.

WHEREAS it is apparent to the Board that despite receipt of the show-cause notice you have not replied to the same, and therefore, it is presumed that you have nothing to say in the matter. It is also apparent that you have accepted the report of the inspection and therefore, the factum of illegal operation of your unit is admitted by you.

WHEREAS you have not been able to disclose whether the operation of the unit was under any valid Consent to Establish (CTE) or any Consent to Operate ('CTO'). In your reply you have therefore admitted that your operation of the crushing unit and mining operation

WHEREAS it is therefore established that you were illegally and without authority of law carrying out stone crushing activities and mining on the site.

WHEREAS you have not denied the factum of inspection, nor have you denied or disputed the findings of the said inspection. The inspection team has categorically found illegal operation of the stone crusher and mining operation on the site which has not been disputed by you. It has also been established that you had neither applied for, nor obtained permissions for the stone quarry. It is clear that the unit has been operating unauthorizedly and without CTE and CTO.

WHEREAS, it is clear that the operation the unit is *ex-facie* illegal and without compliance of necessary legal requirements and without necessary permissions. The operation of the stone crushing unit was in breach of the applicable provisions of the Air and Water Act and the same is illegal and without necessary permission in law and is liable to be penalised by way of imposition of Environmental Compensation. Therefore, the levy of Environmental Compensation is reiterated and is liable to be recovered from you.

WHEREAS the operation of your stone crusher/stone quarry without necessary CTE and CTO for the above period stands established and is a clear violation of the provisions of Sections 24, 25, 44, 45-A and 47 of the Water Prevention and Control of Pollution) Act, 1974.

WHEREAS for the above stated reasons, nothing has been brought on record to show your compliance with applicable laws for the above period and also does not disclose operation of the stone crushing unit in accordance with the environmental mitigation measures and further confirms violation of applicable norms and therefore your liability to pay environmental compensation is hereby confirmed.

NOW THEREFORE, the levy of Environmental Compensation of an amount of INR ₹ 29,92,500 (Twenty Nine Lakh Ninety Two Thousand Five Hundred only) is hereby confirmed as amount payable for illegal operation and you are hereby directed the pay the above amount within a period of 07 days from date of notice by Demand Draft drawn in the favor of the Member Secretary, Meghalaya State Pollution Control Board, Shillong and the deposit the same in the office of Meghalaya State Pollution Control Board.

It is notified that failure to comply with the above directions shall result in initiation of appropriate legal action against you for recovery of the amounts under relevant Acts and Rules, including by attachment and auction of your properties and recovery of amounts as arrears of land revenue, *inter-alia* by recourse to provisions of the Assam Land Revenue Regulation Act, 1886 as applicable to the State of Meghalaya in case the Environmental Compensation is not paid within the period stipulated above.

You are also hereby put to notice that you are liable to be prosecuted for violation of the above provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 by institution of appropriate criminal proceedings against you for illegal operations of stone crusher/stone quarry and consequent damage caused to the environment.

Yours Faithfully

  
(B.K. Lyngwa, IFS)  
**CHAIRMAN**  
Meghalaya State Pollution Control Board  
Shillong

No. MPCB/GEN-327(Vol-I)/2021/2021-2022/ 28

Dated: Shillong 20<sup>th</sup>/October/2021

To,

Himonto Dotto,  
Patharkuchi  
Ri-Bhoi District, Meghalaya

WHEREAS the Board has received information on the basis of reports of the committee constituted by the Hon'ble National Green Tribunal in O.A No. 48 / 2019 (EZ) that you have been operating stone crusher/stone quarry in violation of the terms and conditions of the consent to operate from the Meghalaya State Pollution Control Board and without applicable clearances;

WHEREAS in the physical inspection conducted by the Committee on 07.06.2017, the stone quarry was found operational and that no requisite permission for operating the same was provided to the inspecting team on the site. The stone quarry was found operating in the open, without any measures for control of noise, air and water pollution.

WHEREAS a show-cause notice dated 27.01.2021 was issued to you by the Board as to why legal action may not be instituted against you for violation of the applicable statutory provisions and why an amount of INR ₹ 1,19,70,000 (One Crore Nineteen Lakh Seventy Thousand only) was assessed and imposed on you as Environmental Compensation payable by you for illegal operation of the stone crusher/stone quarry and for violation of the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974. The show-cause was also issued in pursuance to directions of the Hon'ble National Green Tribunal contained in orders dated 14.10.2020 and 29.10.2020 in O.A No. 48/2019 (EZ)

WHEREAS despite lapse of more than 8 months, no reply has been received from you in response to the show-cause notice.

WHEREAS it is apparent to the Board that despite receipt of the show-cause notice you have not replied to the same, and therefore, it is presumed that you have nothing to say in the matter. It is also apparent that you have accepted the report of the inspection and therefore, the factum of illegal operation of your unit is admitted by you.

WHEREAS you have not been able to disclose whether the operation of the unit was under any valid Consent to Establish (CTE) or any Consent to Operate ('CTO'). In your reply you have therefore admitted that your operation of the crushing unit and mining operation

WHEREAS it is therefore established that you were illegally and without authority of law carrying out stone crushing activities and mining on the site.

WHEREAS you have not denied the factum of inspection, nor have you denied or disputed the findings of the said inspection. The inspection team has categorically found illegal operation of the stone crusher and mining operation on the site which has not been disputed by you. It has also been established that you had neither applied for, nor obtained permissions for the stone quarry. It is clear that the unit has been operating unauthorisedly and without CTE and CTO.

WHEREAS, it is clear that the operation the unit is *ex-facie* illegal and without compliance of necessary legal requirements and without necessary permissions. The operation of the stone crushing unit was in breach of the applicable provisions of the Air and Water Act and the same is illegal and without necessary permission in law and is liable to be penalised by way of imposition of Environmental Compensation. Therefore, the levy of Environmental Compensation is reiterated and is liable to be recovered from you.

WHEREAS the operation of your stone crusher/stone quarry without necessary CTE and CTO for the above period stands established and is a clear violation of the provisions of Sections 24, 25, 44, 45-A and 47 of the Water Prevention and Control of Pollution) Act, 1974.

WHEREAS for the above stated reasons, nothing has been brought on record to show your compliance with applicable laws for the above period and also does not disclose operation of the stone crushing unit in accordance with the environmental mitigation measures and further confirms violation of applicable norms and therefore your liability to pay environmental compensation is hereby confirmed.

NOW THEREFORE, the levy of Environmental Compensation of an amount of INR ₹ 1,19,70,000 (One Crore Nineteen Lakh Seventy Thousand only) is hereby confirmed as amount payable for illegal operation and you are hereby directed the pay the above amount within a period of 07 days from date of notice by Demand Draft drawn in the favor of the Member Secretary, Meghalaya State Pollution Control Board, Shillong and the deposit the same in the office of Meghalaya State Pollution Control Board.

It is notified that failure to comply with the above directions shall result in initiation of appropriate legal action against you for recovery of the amounts under relevant Acts and Rules, including by attachment and auction of your properties and recovery of amounts as arrears of land revenue, *inter-alia* by recourse to provisions of the Assam Land Revenue Regulation Act, 1886 as applicable to the State of Meghalaya in case the Environmental Compensation is not paid within the period stipulated above.

You are also hereby put to notice that you are liable to be prosecuted for violation of the above provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 by institution of appropriate criminal proceedings against you for illegal operations of stone crusher/stone quarry and consequent damage caused to the environment.

Yours Faithfully

  
(B.K. Lyngwa, IFS)

**CHAIRMAN**  
Meghalaya State Pollution Control Board  
Shillong

No. MPCB/GEN-327(Vol-I)/2021/2021-2022/25

Dated: Shillong <sup>20<sup>th</sup></sup> / October / 2021

To,

Kamal Das,  
9<sup>th</sup> Mile Baridua  
Ri-Bhoi District, Meghalaya

WHEREAS the Board has received information on the basis of reports of the committee constituted by the Hon'ble National Green Tribunal in O.A No. 48 / 2019 (EZ) that you have been operating stone crusher/stone quarry in violation of the terms and conditions of the consent to operate from the Meghalaya State Pollution Control Board and without applicable clearances;

WHEREAS in the physical inspection conducted by the Committee on 07.06.2017, the stone quarry was found operational and that no requisite permission for operating the same was provided to the inspecting team on the site. The stone quarry was found operating in the open, without any measures for control of noise, air and water pollution.

WHEREAS a show-cause notice dated 27.01.2021 was issued to you by the Board as to why legal action may not be instituted against you for violation of the applicable statutory provisions and why an amount of INR ₹ 29,92,500 (Twenty Nine Lakh Ninety Two Lakh Five Hundred only) was assessed and imposed on you as Environmental Compensation payable by you for illegal operation of the stone crusher/stone quarry and for violation of the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974. The show-cause was also issued in pursuance to directions of the Hon'ble National Green Tribunal contained in orders dated 14.10.2020 and 29.10.2020 in O.A No. 48/2019 (EZ)

WHEREAS despite lapse of more than 8 months, no reply has been received from you in response to the show-cause notice.

WHEREAS it is apparent to the Board that despite receipt of the show-cause notice you have not replied to the same, and therefore, it is presumed that you have nothing to say in the matter. It is also apparent that you have accepted the report of the inspection and therefore, the factum of illegal operation of your unit is admitted by you.

WHEREAS you have not been able to disclose whether the operation of the unit was under any valid Consent to Establish (CTE) or any Consent to Operate ('CTO'). In your reply you have therefore admitted that your operation of the crushing unit and mining operation

WHEREAS it is therefore established that you were illegally and without authority of law carrying out stone crushing activities and mining on the site.

WHEREAS you have not denied the factum of inspection, nor have you denied or disputed the findings of the said inspection. The inspection team has categorically found illegal operation of the stone crusher and mining operation on the site which has not been disputed by you. It has also been established that you had neither applied for, nor obtained permissions for the stone quarry. It is clear that the unit has been operating unauthorisedly and without CTE and CTO.

WHEREAS, it is clear that the operation the unit is *ex-facie* illegal and without compliance of necessary legal requirements and without necessary permissions. The operation of the stone crushing unit was in breach of the applicable provisions of the Air and Water Act and the same is illegal and without necessary permission in law and is liable to be penalised by way of imposition of Environmental Compensation. Therefore, the levy of Environmental Compensation is reiterated and is liable to be recovered from you.

WHEREAS the operation of your stone crusher/stone quarry without necessary CTE and CTO for the above period stands established and is a clear violation of the provisions of Sections 24, 25, 44, 45-A and 47 of the Water Prevention and Control of Pollution) Act, 1974.

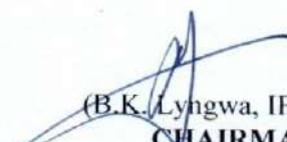
WHEREAS for the above stated reasons, nothing has been brought on record to show your compliance with applicable laws for the above period and also does not disclose operation of the stone crushing unit in accordance with the environmental mitigation measures and further confirms violation of applicable norms and therefore your liability to pay environmental compensation is hereby confirmed.

NOW THEREFORE, the levy of Environmental Compensation of an amount of INR ₹ 29,92,500 (Twenty Nine Lakh Ninety Two Lakh Five Hundred only) is hereby confirmed as amount payable for illegal operation and you are hereby directed the pay the above amount within a period of 07 days from date of notice by Demand Draft drawn in the favor of the Member Secretary, Meghalaya State Pollution Control Board, Shillong and the deposit the same in the office of Meghalaya State Pollution Control Board.

It is notified that failure to comply with the above directions shall result in initiation of appropriate legal action against you for recovery of the amounts under relevant Acts and Rules, including by attachment and auction of your properties and recovery of amounts as arrears of land revenue, *inter-alia* by recourse to provisions of the Assam Land Revenue Regulation Act, 1886 as applicable to the State of Meghalaya in case the Environmental Compensation is not paid within the period stipulated above.

You are also hereby put to notice that you are liable to be prosecuted for violation of the above provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 by institution of appropriate criminal proceedings against you for illegal operations of stone crusher/stone quarry and consequent damage caused to the environment.

Yours Faithfully

  
(B.K. Lyngwa, IFS)  
**CHAIRMAN**  
Meghalaya State Pollution Control Board  
Shillong

No. MPCB/GEN-327(Vol-I)/2021/2021-2022/ 3

Dated: Shillong 20<sup>th</sup> October/2021

To,

✓ Kedin Marak,  
Khanapara  
Ri-Bhoi District, Meghalaya

WHEREAS the Board has received information on the basis of reports of the committee constituted by the Hon'ble National Green Tribunal in O.A No. 48 / 2019 (EZ) that you have been operating stone crusher/stone quarry in violation of the terms and conditions of the consent to operate from the Meghalaya State Pollution Control Board and without applicable clearances;

WHEREAS in the physical inspection conducted by the Committee on 07.06.2017, the stone quarry was found operational and that no requisite permission for operating the same was provided to the inspecting team on the site. The stone quarry was found operating in the open, without any measures for control of noise, air and water pollution.

WHEREAS a show-cause notice dated 27.01.2021 was issued to you by the Board as to why legal action may not be instituted against you for violation of the applicable statutory provisions and why an amount of INR ₹ 29,92,500 (Twenty Nine Lakh Ninety Two Thousand Five Hundred only) was assessed and imposed on you as Environmental Compensation payable by you for illegal operation of the stone crusher/stone quarry and for violation of the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974. The show-cause was also issued in pursuance to directions of the Hon'ble National Green Tribunal contained in orders dated 14.10.2020 and 29.10.2020 in O.A No. 48/2019 (EZ)

WHEREAS despite lapse of more than 8 months, no reply has been received from you in response to the show-cause notice.

WHEREAS it is apparent to the Board that despite receipt of the show-cause notice you have not replied to the same, and therefore, it is presumed that you have nothing to say in the matter. It is also apparent that you have accepted the report of the inspection and therefore, the factum of illegal operation of your unit is admitted by you.

WHEREAS you have not been able to disclose whether the operation of the unit was under any valid Consent to Establish (CTE) or any Consent to Operate ('CTO'). In your reply you have therefore admitted that your operation of the crushing unit and mining operation

WHEREAS it is therefore established that you were illegally and without authority of law carrying out stone crushing activities and mining on the site.

WHEREAS you have not denied the factum of inspection, nor have you denied or disputed the findings of the said inspection. The inspection team has categorically found illegal operation of the stone crusher and mining operation on the site which has not been disputed by you. It has also been established that you had neither applied for, nor obtained permissions for the stone quarry. It is clear that the unit has been operating unauthorisedly and without CTE and CTO.

WHEREAS, it is clear that the operation the unit is *ex-facie* illegal and without compliance of necessary legal requirements and without necessary permissions. The operation of the stone crushing unit was in breach of the applicable provisions of the Air and Water Act and the same is illegal and without necessary permission in law and is liable to be penalised by way of imposition of Environmental Compensation. Therefore, the levy of Environmental Compensation is reiterated and is liable to be recovered from you.

WHEREAS the operation of your stone crusher/stone quarry without necessary CTE and CTO for the above period stands established and is a clear violation of the provisions of Sections 24, 25, 44, 45-A and 47 of the Water Prevention and Control of Pollution) Act, 1974.

WHEREAS for the above stated reasons, nothing has been brought on record to show your compliance with applicable laws for the above period and also does not disclose operation of the stone crushing unit in accordance with the environmental mitigation measures and further confirms violation of applicable norms and therefore your liability to pay environmental compensation is hereby confirmed.

NOW THEREFORE, the levy of Environmental Compensation of an amount of INR ₹ 29,92,500 (Twenty Nine Lakh Ninety Two Thousand Five Hundred only) is hereby confirmed as amount payable for illegal operation and you are hereby directed the pay the above amount within a period of 07 days from date of notice by Demand Draft drawn in the favor of the Member Secretary, Meghalaya State Pollution Control Board, Shillong and the deposit the same in the office of Meghalaya State Pollution Control Board.

It is notified that failure to comply with the above directions shall result in initiation of appropriate legal action against you for recovery of the amounts under relevant Acts and Rules, including by attachment and auction of your properties and recovery of amounts as arrears of land revenue, *inter-alia* by recourse to provisions of the Assam Land Revenue Regulation Act, 1886 as applicable to the State of Meghalaya in case the Environmental Compensation is not paid within the period stipulated above.

You are also hereby put to notice that you are liable to be prosecuted for violation of the above provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 by institution of appropriate criminal proceedings against you for illegal operations of stone crusher/stone quarry and consequent damage caused to the environment.

Yours Faithfully

  
(B.K. Lyngwa, IFS)  
**CHAIRMAN**  
Meghalaya State Pollution Control Board  
Shillong

No. MPCB/GEN-327(Vol-I)/2021/2021-2022/ 26

Dated: Shillong 20<sup>th</sup>/October/2021

To,

Myntoilang Kshiar,  
Umtyrnga, Chibra  
Ri-Bhoi District, Meghalaya

WHEREAS the Board has received information on the basis of reports of the committee constituted by the Hon'ble National Green Tribunal in O.A No. 48 / 2019 (EZ) that you have been operating stone crusher/stone quarry in violation of the terms and conditions of the consent to operate from the Meghalaya State Pollution Control Board and without applicable clearances;

WHEREAS in the physical inspection conducted by the Committee on 02.03.2020, the stone quarry was found operational and that no requisite permission for operating the same was provided to the inspecting team on the site. The stone quarry was found operating in the open, without any measures for control of noise, air and water pollution.

WHEREAS a show-cause notice dated 27.01.2021 was issued to you by the Board as to why legal action may not be instituted against you for violation of the applicable statutory provisions and why an amount of INR ₹ 3,49,50,000 (Three Crore Forty Nine Lakh Fifty Thousand only) was assessed and imposed on you as Environmental Compensation payable by you for illegal operation of the stone crusher/stone quarry and for violation of the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974. The show-cause was also issued in pursuance to directions of the Hon'ble National Green Tribunal contained in orders dated 14.10.2020 and 29.10.2020 in O.A No. 48/2019 (EZ)

WHEREAS despite lapse of more than 8 months, no reply has been received from you in response to the show-cause notice.

WHEREAS it is apparent to the Board that despite receipt of the show-cause notice you have not replied to the same, and therefore, it is presumed that you have nothing to say in the matter. It is also apparent that you have accepted the report of the inspection and therefore, the factum of illegal operation of your unit is admitted by you.

WHEREAS you have not been able to disclose whether the operation of the unit was under any valid Consent to Establish (CTE) or any Consent to Operate ('CTO'). In your reply you have therefore admitted that your operation of the crushing unit and mining operation

WHEREAS it is therefore established that you were illegally and without authority of law carrying out stone crushing activities and mining on the site.

WHEREAS you have not denied the factum of inspection, nor have you denied or disputed the findings of the said inspection. The inspection team has categorically found illegal operation of the stone crusher and mining operation on the site which has not been disputed by you. It has also been established that you had neither applied for, nor obtained permissions for the stone quarry. It is clear that the unit has been operating unauthorizedly and without CTE and CTO.

WHEREAS, it is clear that the operation the unit is *ex-facie* illegal and without compliance of necessary legal requirements and without necessary permissions. The operation of the stone crushing unit was in breach of the applicable provisions of the Air and Water Act and the same is illegal and without necessary permission in law and is liable to be penalised by way of imposition of Environmental Compensation. Therefore, the levy of Environmental Compensation is reiterated and is liable to be recovered from you.

WHEREAS the operation of your stone crusher/stone quarry without necessary CTE and CTO for the above period stands established and is a clear violation of the provisions of Sections 24, 25, 44, 45-A and 47 of the Water Prevention and Control of Pollution) Act, 1974.

WHEREAS for the above stated reasons, nothing has been brought on record to show your compliance with applicable laws for the above period and also does not disclose operation of the stone crushing unit in accordance with the environmental mitigation measures and further confirms violation of applicable norms and therefore your liability to pay environmental compensation is hereby confirmed.

NOW THEREFORE, the levy of Environmental Compensation of an amount of INR ₹ 3,49,50,000 (Three Crore Forty Nine Lakh Fifty Thousand only) is hereby confirmed as amount payable for illegal operation and you are hereby directed the pay the above amount within a period of 07 days from date of notice by Demand Draft drawn in the favor of the Member Secretary, Meghalaya State Pollution Control Board, Shillong and the deposit the same in the office of Meghalaya State Pollution Control Board.

It is notified that failure to comply with the above directions shall result in initiation of appropriate legal action against you for recovery of the amounts under relevant Acts and Rules, including by attachment and auction of your properties and recovery of amounts as arrears of land revenue, *inter-alia* by recourse to provisions of the Assam Land Revenue Regulation Act, 1886 as applicable to the State of Meghalaya in case the Environmental Compensation is not paid within the period stipulated above.

You are also hereby put to notice that you are liable to be prosecuted for violation of the above provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 by institution of appropriate criminal proceedings against you for illegal operations of stone crusher/stone quarry and consequent damage caused to the environment.

Yours Faithfully

  
(B.K. Lyngwa, IFS)  
CHAIRMAN

Meghalaya State Pollution Control Board  
Shillong

No. MPCB/GEN-327(Vol-I)/2021/2021-2022/ 37

Dated: Shillong 20/October/2021

To,

Nidola Sangma,  
Rani  
Ri-Bhoi District, Meghalaya

WHEREAS the Board has received information on the basis of reports of the committee constituted by the Hon'ble National Green Tribunal in O.A No. 48 / 2019 (EZ) that you have been operating stone crusher/stone quarry in violation of the terms and conditions of the consent to operate from the Meghalaya State Pollution Control Board and without applicable clearances;

WHEREAS in the physical inspection conducted by the Committee on 05.06.2017, the stone quarry was found operational and that no requisite permission for operating the same was provided to the inspecting team on the site. The stone quarry was found operating in the open, without any measures for control of noise, air and water pollution.

WHEREAS a show-cause notice dated 27.01.2021 was issued to you by the Board as to why legal action may not be instituted against you for violation of the applicable statutory provisions and why an amount of INR ₹ 2,97,75, 000 (Two Crores Ninety Seven Lakh Seventy Five Thousand only) was assessed and imposed on you as Environmental Compensation payable by you for illegal operation of the stone crusher/stone quarry and for violation of the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974. The show-cause was also issued in pursuance to directions of the Hon'ble National Green Tribunal contained in orders dated 14.10.2020 and 29.10.2020 in O.A No. 48/2019 (EZ)

WHEREAS despite lapse of more than 8 months, no reply has been received from you in response to the show-cause notice.

WHEREAS it is apparent to the Board that despite receipt of the show-cause notice you have not replied to the same, and therefore, it is presumed that you have nothing to say in the matter. It is also apparent that you have accepted the report of the inspection and therefore, the factum of illegal operation of your unit is admitted by you.

WHEREAS you have not been able to disclose whether the operation of the unit was under any valid Consent to Establish (CTE) or any Consent to Operate ('CTO'). In your reply you have therefore admitted that your operation of the crushing unit and mining operation

WHEREAS it is therefore established that you were illegally and without authority of law carrying out stone crushing activities and mining on the site.

WHEREAS you have not denied the factum of inspection, nor have you denied or disputed the findings of the said inspection. The inspection team has categorically found illegal operation of the stone crusher/stone quarry and mining operation on the site which has not been disputed by you. It has also been established that you had neither applied for, nor obtained permissions for the stone quarry. It is clear that the unit has been operating unauthorizedly and without CTE and CTO.

WHEREAS, it is clear that the operation the unit is *ex-facie* illegal and without compliance of necessary legal requirements and without necessary permissions. The operation of the stone crushing unit was in breach of the applicable provisions of the Air and Water Act and the same is illegal and without necessary permission in law and is liable to be penalised by way of imposition of Environmental Compensation. Therefore, the levy of Environmental Compensation is reiterated and is liable to be recovered from you.

WHEREAS the operation of your stone crusher/stone quarry without necessary CTE and CTO for the above period stands established and is a clear violation of the provisions of Sections 24, 25, 44, 45-A and 47 of the Water Prevention and Control of Pollution) Act, 1974.

WHEREAS for the above stated reasons, nothing has been brought on record to show your compliance with applicable laws for the above period and also does not disclose operation of the stone crushing unit in accordance with the environmental mitigation measures and further confirms violation of applicable norms and therefore your liability to pay environmental compensation is hereby confirmed.

NOW THEREFORE, the levy of Environmental Compensation of an amount of INR ₹ 2,97,75, 000 (Two Crores Ninety Seven Lakh Seventy Five Thousand only) is hereby confirmed as amount payable for illegal operation and you are hereby directed the pay the above amount within a period of 07 days from date of notice by Demand Draft drawn in the favor of the Member Secretary, Meghalaya State Pollution Control Board, Shillong and the deposit the same in the office of Meghalaya State Pollution Control Board.

It is notified that failure to comply with the above directions shall result in initiation of appropriate legal action against you for recovery of the amounts under relevant Acts and Rules, including by attachment and auction of your properties and recovery of amounts as arrears of land revenue, *inter-alia* by recourse to provisions of the Assam Land Revenue Regulation Act, 1886 as applicable to the State of Meghalaya in case the Environmental Compensation is not paid within the period stipulated above.

You are also hereby put to notice that you are liable to be prosecuted for violation of the above provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 by institution of appropriate criminal proceedings against you for illegal operations of stone crusher/stone quarry and consequent damage caused to the environment.

Yours Faithfully

  
(B.K. Lyngwa, IFS)  
**CHAIRMAN**

Meghalaya State Pollution Control Board  
Shillong

No. MPCB/GEN-327(Vol-I)/2021/2021-2022/ 33

Dated: Shillong <sup>20<sup>th</sup></sup> /October/2021

To,

Niron Sangma,  
Rani  
Ri-Bhoi District, Meghalaya

WHEREAS the Board has received information on the basis of reports of the committee constituted by the Hon'ble National Green Tribunal in O.A No. 48 / 2019 (EZ) that you have been operating stone crusher/stone quarry in violation of the terms and conditions of the consent to operate from the Meghalaya State Pollution Control Board and without applicable clearances;

WHEREAS in the physical inspection conducted by the Committee on 05.06.2017, the stone quarry was found operational and that no requisite permission for operating the same was provided to the inspecting team on the site. The stone quarry was found operating in the open, without any measures for control of noise, air and water pollution.

WHEREAS a show-cause notice dated 27.01.2021 was issued to you by the Board as to why legal action may not be instituted against you for violation of the applicable statutory provisions and why an amount of INR ₹ 39,70, 000 (Thirty Nine Lakh Seventy Lakh only) was assessed and imposed on you as Environmental Compensation payable by you for illegal operation of the stone crusher and for violation of the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974. The show-cause was also issued in pursuance to directions of the Hon'ble National Green Tribunal contained in orders dated 14.10.2020 and 29.10.2020 in O.A No. 48/2019 (EZ)

WHEREAS despite lapse of more than 8 months, no reply has been received from you in response to the show-cause notice.

WHEREAS it is apparent to the Board that despite receipt of the show-cause notice you have not replied to the same, and therefore, it is presumed that you have nothing to say in the matter. It is also apparent that you have accepted the report of the inspection and therefore, the factum of illegal operation of your unit is admitted by you.

WHEREAS you have not been able to disclose whether the operation of the unit was under any valid Consent to Establish (CTE) or any Consent to Operate ('CTO'). In your reply you have therefore admitted that your operation of the crushing unit and mining operation

WHEREAS it is therefore established that you were illegally and without authority of law carrying out stone crushing activities and mining on the site.

WHEREAS you have not denied the factum of inspection, nor have you denied or disputed the findings of the said inspection. The inspection team has categorically found illegal operation of the stone crusher and mining operation on the site which has not been disputed by you. It has also been established that you had neither applied for, nor obtained permissions for the stone quarry. It is clear that the unit has been operating unauthorizedly and without CTE and CTO.



WHEREAS, it is clear that the operation the unit is *ex-facie* illegal and without compliance of necessary legal requirements and without necessary permissions. The operation of the stone crushing unit was in breach of the applicable provisions of the Air and Water Act and the same is illegal and without necessary permission in law and is liable to be penalised by way of imposition of Environmental Compensation. Therefore, the levy of Environmental Compensation is reiterated and is liable to be recovered from you.

WHEREAS the operation of your stone crusher/stone quarry without necessary CTE and CTO for the above period stands established and is a clear violation of the provisions of Sections 24, 25, 44, 45-A and 47 of the Water Prevention and Control of Pollution) Act, 1974.

WHEREAS for the above stated reasons, nothing has been brought on record to show your compliance with applicable laws for the above period and also does not disclose operation of the stone crushing unit in accordance with the environmental mitigation measures and further confirms violation of applicable norms and therefore your liability to pay environmental compensation is hereby confirmed.

NOW THEREFORE, the levy of Environmental Compensation of an amount of INR ₹ 39,70, 000 (Thirty Nine Lakh Seventy Lakh only) is hereby confirmed as amount payable for illegal operation and you are hereby directed the pay the above amount within a period of 07 days from date of notice by Demand Draft drawn in the favor of the Member Secretary, Meghalaya State Pollution Control Board, Shillong and the deposit the same in the office of Meghalaya State Pollution Control Board.

It is notified that failure to comply with the above directions shall result in initiation of appropriate legal action against you for recovery of the amounts under relevant Acts and Rules, including by attachment and auction of your properties and recovery of amounts as arrears of land revenue, *inter-alia* by recourse to provisions of the Assam Land Revenue Regulation Act, 1886 as applicable to the State of Meghalaya in case the Environmental Compensation is not paid within the period stipulated above.

You are also hereby put to notice that you are liable to be prosecuted for violation of the above provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 by institution of appropriate criminal proceedings against you for illegal operations of stone crusher/stone quarry and consequent damage caused to the environment.

Yours Faithfully

(B.K. Lyngwa, IFS)  
**CHAIRMAN**  
Meghalaya State Pollution Control Board  
Shillong

No. MPCB/GEN-327(Vol-I)/2021/2021-2022/ 34

Dated: Shillong <sup>15</sup>20/October/2021

To,

Phala Sharma,  
Patharkuchi  
Ri-Bhoi District, Meghalaya

WHEREAS the Board has received information on the basis of reports of the committee constituted by the Hon'ble National Green Tribunal in O.A No. 48 / 2019 (EZ) that you have been operating stone crusher/stone quarry in violation of the terms and conditions of the consent to operate from the Meghalaya State Pollution Control Board and without applicable clearances;

WHEREAS in the physical inspection conducted by the Committee on 07.06.2017, the stone quarry was found operational and that no requisite permission for operating the same was provided to the inspecting team on the site. The stone quarry was found operating in the open, without any measures for control of noise, air and water pollution.

WHEREAS a show-cause notice dated 27.01.2021 was issued to you by the Board as to why legal action may not be instituted against you for violation of the applicable statutory provisions and why an amount of INR ₹ 1,19,70, 000 (One Crore Nineteen Lakhs Seventy Thousand only) was assessed and imposed on you as Environmental Compensation payable by you for illegal operation of the stone crusher/stone quarry and for violation of the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974. The show-cause was also issued in pursuance to directions of the Hon'ble National Green Tribunal contained in orders dated 14.10.2020 and 29.10.2020 in O.A No. 48/2019 (EZ)

WHEREAS despite lapse of more than 8 months, no reply has been received from you in response to the show-cause notice.

WHEREAS it is apparent to the Board that despite receipt of the show-cause notice you have not replied to the same, and therefore, it is presumed that you have nothing to say in the matter. It is also apparent that you have accepted the report of the inspection and therefore, the factum of illegal operation of your unit is admitted by you.

WHEREAS you have not been able to disclose whether the operation of the unit was under any valid Consent to Establish (CTE) or any Consent to Operate ('CTO'). In your reply you have therefore admitted that your operation of the crushing unit and mining operation

WHEREAS it is therefore established that you were illegally and without authority of law carrying out stone crushing activities and mining on the site.

WHEREAS you have not denied the factum of inspection, nor have you denied or disputed the findings of the said inspection. The inspection team has categorically found illegal operation of the stone crusher and mining operation on the site which has not been disputed by you. It has also been established that you had neither applied for, nor obtained permissions for the stone quarry. It is clear that the unit has been operating unauthorisedly and without CTE and CTO.

WHEREAS, it is clear that the operation the unit is *ex-facie* illegal and without compliance of necessary legal requirements and without necessary permissions. The operation of the stone crushing unit was in breach of the applicable provisions of the Air and Water Act and the same is illegal and without necessary permission in law and is liable to be penalised by way of imposition of Environmental Compensation. Therefore, the levy of Environmental Compensation is reiterated and is liable to be recovered from you.

WHEREAS the operation of your stone crusher/stone quarry without necessary CTE and CTO for the above period stands established and is a clear violation of the provisions of Sections 24, 25, 44, 45-A and 47 of the Water Prevention and Control of Pollution) Act, 1974.

WHEREAS for the above stated reasons, nothing has been brought on record to show your compliance with applicable laws for the above period and also does not disclose operation of the stone crushing unit in accordance with the environmental mitigation measures and further confirms violation of applicable norms and therefore your liability to pay environmental compensation is hereby confirmed.

NOW THEREFORE, the levy of Environmental Compensation of an amount of INR ₹ 1,19,70,000 (One Crore Nineteen Lakhs Seventy Thousand only) is hereby confirmed as amount payable for illegal operation and you are hereby directed the pay the above amount within a period of 07 days from date of notice by Demand Draft drawn in the favor of the Member Secretary, Meghalaya State Pollution Control Board, Shillong and the deposit the same in the office of Meghalaya State Pollution Control Board.

It is notified that failure to comply with the above directions shall result in initiation of appropriate legal action against you for recovery of the amounts under relevant Acts and Rules, including by attachment and auction of your properties and recovery of amounts as arrears of land revenue, *inter-alia* by recourse to provisions of the Assam Land Revenue Regulation Act, 1886 as applicable to the State of Meghalaya in case the Environmental Compensation is not paid within the period stipulated above.

You are also hereby put to notice that you are liable to be prosecuted for violation of the above provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 by institution of appropriate criminal proceedings against you for illegal operations of stone crusher/stone quarry and consequent damage caused to the environment.

Yours Faithfully



(B.K. Lyngwa, IFS)  
**CHAIRMAN**

Meghalaya State Pollution Control Board  
Shillong

No. MPCB/GEN-327(Vol-I)/2021/2021-2022/ 4

Dated: Shillong <sup>6</sup>20/October/2021

To,

✓ Sadex Moni,  
Patharkuchi  
Ri-Bhoi District, Meghalaya

WHEREAS the Board has received information on the basis of reports of the committee constituted by the Hon'ble National Green Tribunal in O.A No. 48 / 2019 (EZ) that you have been operating stone crusher/stone quarry in violation of the terms and conditions of the consent to operate from the Meghalaya State Pollution Control Board and without applicable clearances;

WHEREAS in the physical inspection conducted by the Committee on 07.06.2017, the stone quarry was found operational and that no requisite permission for operating the same was provided to the inspecting team on the site. The stone quarry was found operating in the open, without any measures for control of noise, air and water pollution.

WHEREAS a show-cause notice dated 27.01.2021 was issued to you by the Board as to why legal action may not be instituted against you for violation of the applicable statutory provisions and why an amount of INR ₹ 39,90,000 (Thirty Nine Lakh Ninety Thousand only) was assessed and imposed on you as Environmental Compensation payable by you for illegal operation of the stone crusher/stone quarry and for violation of the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974. The show-cause was also issued in pursuance to directions of the Hon'ble National Green Tribunal contained in orders dated 14.10.2020 and 29.10.2020 in O.A No. 48/2019 (EZ)

WHEREAS despite lapse of more than 8 months, no reply has been received from you in response to the show-cause notice.

WHEREAS it is apparent to the Board that despite receipt of the show-cause notice you have not replied to the same, and therefore, it is presumed that you have nothing to say in the matter. It is also apparent that you have accepted the report of the inspection and therefore, the factum of illegal operation of your unit is admitted by you.

WHEREAS you have not been able to disclose whether the operation of the unit was under any valid Consent to Establish (CTE) or any Consent to Operate ('CTO'). In your reply you have therefore admitted that your operation of the crushing unit and mining operation

WHEREAS it is therefore established that you were illegally and without authority of law carrying out stone crushing activities and mining on the site.

WHEREAS you have not denied the factum of inspection, nor have you denied or disputed the findings of the said inspection. The inspection team has categorically found illegal operation of the stone crusher and mining operation on the site which has not been disputed by you. It has also been established that you had neither applied for, nor obtained permissions for the stone quarry. It is clear that the unit has been operating unauthorizedly and without CTE and CTO.

WHEREAS, it is clear that the operation the unit is *ex-facie* illegal and without compliance of necessary legal requirements and without necessary permissions. The operation of the stone crushing unit was in breach of the applicable provisions of the Air and Water Act and the same is illegal and without necessary permission in law and is liable to be penalised by way of imposition of Environmental Compensation. Therefore, the levy of Environmental Compensation is reiterated and is liable to be recovered from you.

WHEREAS the operation of your stone crusher/stone quarry without necessary CTE and CTO for the above period stands established and is a clear violation of the provisions of Sections 24, 25, 44, 45-A and 47 of the Water Prevention and Control of Pollution) Act, 1974.

WHEREAS for the above stated reasons, nothing has been brought on record to show your compliance with applicable laws for the above period and also does not disclose operation of the stone crushing unit in accordance with the environmental mitigation measures and further confirms violation of applicable norms and therefore your liability to pay environmental compensation is hereby confirmed.

NOW THEREFORE, the levy of Environmental Compensation of an amount of INR ₹ 39,90,000 (Thirty Nine Lakh Ninety Thousand only) is hereby confirmed as amount payable for illegal operation and you are hereby directed the pay the above amount within a period of 07 days from date of notice by Demand Draft drawn in the favor of the Member Secretary, Meghalaya State Pollution Control Board, Shillong and the deposit the same in the office of Meghalaya State Pollution Control Board.

It is notified that failure to comply with the above directions shall result in initiation of appropriate legal action against you for recovery of the amounts under relevant Acts and Rules, including by attachment and auction of your properties and recovery of amounts as arrears of land revenue, *inter-alia* by recourse to provisions of the Assam Land Revenue Regulation Act, 1886 as applicable to the State of Meghalaya in case the Environmental Compensation is not paid within the period stipulated above.

You are also hereby put to notice that you are liable to be prosecuted for violation of the above provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 by institution of appropriate criminal proceedings against you for illegal operations of stone crusher/stone quarry and consequent damage caused to the environment.

Yours Faithfully

  
(B.K. Lyngwa, IFS)  
**CHAIRMAN**  
Meghalaya State Pollution Control Board  
Shillong

No. MPCB/GEN-327(Vol-I)/2021/2021-2022/ 2

Dated: Shillong 20<sup>th</sup>/October/2021

To,

✓ Stephen Basumaty,  
9<sup>th</sup> Mile Baridua  
Ri-Bhoi District, Meghalaya

WHEREAS the Board has received information on the basis of reports of the committee constituted by the Hon'ble National Green Tribunal in O.A No. 48 / 2019 (EZ) that you have been operating stone crusher/stone quarry in violation of the terms and conditions of the consent to operate from the Meghalaya State Pollution Control Board and without applicable clearances;

WHEREAS in the physical inspection conducted by the Committee on 29.04.2017, the stone quarry was found operational and that no requisite permission for operating the same was provided to the inspecting team on the site. The stone quarry was found operating in the open, without any measures for control of noise, air and water pollution.

WHEREAS a show-cause notice dated 27.01.2021 was issued to you by the Board as to why legal action may not be instituted against you for violation of the applicable statutory provisions and why an amount of INR ₹ 1,08,00,000 (One Crore Eight Lakh only) was assessed and imposed on you as Environmental Compensation payable by you for illegal operation of the stone crusher/stone quarry and for violation of the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974. The show-cause was also issued in pursuance to directions of the Hon'ble National Green Tribunal contained in orders dated 14.10.2020 and 29.10.2020 in O.A No. 48/2019 (EZ)

WHEREAS despite lapse of more than 8 months, no reply has been received from you in response to the show-cause notice.

WHEREAS it is apparent to the Board that despite receipt of the show-cause notice you have not replied to the same, and therefore, it is presumed that you have nothing to say in the matter. It is also apparent that you have accepted the report of the inspection and therefore, the factum of illegal operation of your unit is admitted by you.

WHEREAS you have not been able to disclose whether the operation of the unit was under any valid Consent to Establish (CTE) or any Consent to Operate ('CTO'). In your reply you have therefore admitted that your operation of the crushing unit and mining operation

WHEREAS it is therefore established that you were illegally and without authority of law carrying out stone crushing activities and mining on the site.

WHEREAS you have not denied the factum of inspection, nor have you denied or disputed the findings of the said inspection. The inspection team has categorically found illegal operation of the stone crusher and mining operation on the site which has not been disputed by you. It has also been established that you had neither applied for, nor obtained permissions for the stone quarry. It is clear that the unit has been operating unauthorisedly and without CTE and CTO.

WHEREAS, it is clear that the operation the unit is *ex-facie* illegal and without compliance of necessary legal requirements and without necessary permissions. The operation of the stone crushing unit was in breach of the applicable provisions of the Air and Water Act and the same is illegal and without necessary permission in law and is liable to be penalised by way of imposition of Environmental Compensation. Therefore, the levy of Environmental Compensation is reiterated and is liable to be recovered from you.

WHEREAS the operation of your stone crusher/stone quarry without necessary CTE and CTO for the above period stands established and is a clear violation of the provisions of Sections 24, 25, 44, 45-A and 47 of the Water Prevention and Control of Pollution) Act, 1974.

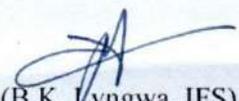
WHEREAS for the above stated reasons, nothing has been brought on record to show your compliance with applicable laws for the above period and also does not disclose operation of the stone crushing unit in accordance with the environmental mitigation measures and further confirms violation of applicable norms and therefore your liability to pay environmental compensation is hereby confirmed.

NOW THEREFORE, the levy of Environmental Compensation of an amount of INR ₹ 1,08,00,000 (One Crore Eight Lakh only) is hereby confirmed as amount payable for illegal operation and you are hereby directed the pay the above amount within a period of 07 days from date of notice by Demand Draft drawn in the favor of the Member Secretary, Meghalaya State Pollution Control Board, Shillong and the deposit the same in the office of Meghalaya State Pollution Control Board.

It is notified that failure to comply with the above directions shall result in initiation of appropriate legal action against you for recovery of the amounts under relevant Acts and Rules, including by attachment and auction of your properties and recovery of amounts as arrears of land revenue, *inter-alia* by recourse to provisions of the Assam Land Revenue Regulation Act, 1886 as applicable to the State of Meghalaya in case the Environmental Compensation is not paid within the period stipulated above.

You are also hereby put to notice that you are liable to be prosecuted for violation of the above provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 by institution of appropriate criminal proceedings against you for illegal operations of stone crusher/stone quarry and consequent damage caused to the environment.

Yours Faithfully

  
(B.K. Lyngwa, IFS)  
**CHAIRMAN**  
Meghalaya State Pollution Control Board  
Shillong

No. MPCB/GEN-327(Vol-I)/2021/2021-2022/ 35

Dated: Shillong 20/October/2021

To,

Tiken Marak,  
Rani  
Ri-Bhoi District, Meghalaya

WHEREAS the Board has received information on the basis of reports of the committee constituted by the Hon'ble National Green Tribunal in O.A No. 48 / 2019 (EZ) that you have been operating stone crusher/stone quarry in violation of the terms and conditions of the consent to operate from the Meghalaya State Pollution Control Board and without applicable clearances;

WHEREAS in the physical inspection conducted by the Committee on 16.05.2017, the stone quarry was found operational and that no requisite permission for operating the same was provided to the inspecting team on the site. The stone quarry was found operating in the open, without any measures for control of noise, air and water pollution.

WHEREAS a show-cause notice dated 27.01.2021 was issued to you by the Board as to why legal action may not be instituted against you for violation of the applicable statutory provisions and why an amount of INR ₹ 56,55, 000 (Fifty Six Lakh Fifty Five thousand only) was assessed and imposed on you as Environmental Compensation payable by you for illegal operation of the stone crusher/stone quarry and for violation of the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974. The show-cause was also issued in pursuance to directions of the Hon'ble National Green Tribunal contained in orders dated 14.10.2020 and 29.10.2020 in O.A No. 48/2019 (EZ)

WHEREAS despite lapse of more than 8 months, no reply has been received from you in response to the show-cause notice.

WHEREAS it is apparent to the Board that despite receipt of the show-cause notice you have not replied to the same, and therefore, it is presumed that you have nothing to say in the matter. It is also apparent that you have accepted the report of the inspection and therefore, the factum of illegal operation of your unit is admitted by you.

WHEREAS you have not been able to disclose whether the operation of the unit was under any valid Consent to Establish (CTE) or any Consent to Operate ('CTO'). In your reply you have therefore admitted that your operation of the crushing unit and mining operation

WHEREAS it is therefore established that you were illegally and without authority of law carrying out stone crushing activities and mining on the site.

WHEREAS you have not denied the factum of inspection, nor have you denied or disputed the findings of the said inspection. The inspection team has categorically found illegal operation of the stone crusher and mining operation on the site which has not been disputed by you. It has also been established that you had neither applied for, nor obtained permissions for the stone quarry. It is clear that the unit has been operating unauthorisedly and without CTE and CTO.

WHEREAS, it is clear that the operation the unit is *ex-facie* illegal and without compliance of necessary legal requirements and without necessary permissions. The operation of the stone crushing unit was in breach of the applicable provisions of the Air and Water Act and the same is illegal and without necessary permission in law and is liable to be penalised by way of imposition of Environmental Compensation. Therefore, the levy of Environmental Compensation is reiterated and is liable to be recovered from you.

WHEREAS the operation of your stone crusher/stone quarry without necessary CTE and CTO for the above period stands established and is a clear violation of the provisions of Sections 24, 25, 44, 45-A and 47 of the Water Prevention and Control of Pollution) Act, 1974.

WHEREAS for the above stated reasons, nothing has been brought on record to show your compliance with applicable laws for the above period and also does not disclose operation of the stone crushing unit in accordance with the environmental mitigation measures and further confirms violation of applicable norms and therefore your liability to pay environmental compensation is hereby confirmed.

NOW THEREFORE, the levy of Environmental Compensation of an amount of INR ₹ 56,55, 000 (Fifty Six Lakh Fifty Five thousand only) is hereby confirmed as amount payable for illegal operation and you are hereby directed the pay the above amount within a period of 07 days from date of notice by Demand Draft drawn in the favor of the Member Secretary, Meghalaya State Pollution Control Board, Shillong and the deposit the same in the office of Meghalaya State Pollution Control Board.

It is notified that failure to comply with the above directions shall result in initiation of appropriate legal action against you for recovery of the amounts under relevant Acts and Rules, including by attachment and auction of your properties and recovery of amounts as arrears of land revenue, *inter-alia* by recourse to provisions of the Assam Land Revenue Regulation Act, 1886 as applicable to the State of Meghalaya in case the Environmental Compensation is not paid within the period stipulated above.

You are also hereby put to notice that you are liable to be prosecuted for violation of the above provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 by institution of appropriate criminal proceedings against you for illegal operations of stone crusher/stone quarry and consequent damage caused to the environment.

Yours Faithfully

  
(B.K. Lyngwa, IFS)  
**CHAIRMAN**  
Meghalaya State Pollution Control Board  
Shillong

No. MPCB/GEN-327(Vol-I)/2021/2021-2022/ 31

Dated: Shillong 20<sup>th</sup> /October/2021

To,

Wilthon Sangma,  
Rani  
Ri-Bhoi District, Meghalaya

WHEREAS the Board has received information on the basis of reports of the committee constituted by the Hon'ble National Green Tribunal in O.A No. 48 / 2019 (EZ) that you have been operating stone crusher/stone quarry in violation of the terms and conditions of the consent to operate from the Meghalaya State Pollution Control Board and without applicable clearances;

WHEREAS in the physical inspection conducted by the Committee on 05.06.2017, the stone quarry was found operational and that no requisite permission for operating the same was provided to the inspecting team on the site. The stone quarry was found operating in the open, without any measures for control of noise, air and water pollution.

WHEREAS a show-cause notice dated 27.01.2021 was issued to you by the Board as to why legal action may not be instituted against you for violation of the applicable statutory provisions and why an amount of INR ₹ 39,70, 000 (Thirty Nine Lakh Seventy Lakh only) was assessed and imposed on you as Environmental Compensation payable by you for illegal operation of the stone crusher/stone quarry and for violation of the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974. The show-cause was also issued in pursuance to directions of the Hon'ble National Green Tribunal contained in orders dated 14.10.2020 and 29.10.2020 in O.A No. 48/2019 (EZ)

WHEREAS despite lapse of more than 8 months, no reply has been received from you in response to the show-cause notice.

WHEREAS it is apparent to the Board that despite receipt of the show-cause notice you have not replied to the same, and therefore, it is presumed that you have nothing to say in the matter. It is also apparent that you have accepted the report of the inspection and therefore, the factum of illegal operation of your unit is admitted by you.

WHEREAS you have not been able to disclose whether the operation of the unit was under any valid Consent to Establish (CTE) or any Consent to Operate ('CTO'). In your reply you have therefore admitted that your operation of the crushing unit and mining operation

WHEREAS it is therefore established that you were illegally and without authority of law carrying out stone crushing activities and mining on the site.

WHEREAS you have not denied the factum of inspection, nor have you denied or disputed the findings of the said inspection. The inspection team has categorically found illegal operation of the stone crusher/stone quarry and mining operation on the site which has not been disputed by you. It has also been established that you had neither applied for, nor obtained permissions for the stone quarry. It is clear that the unit has been operating unauthorizedly and without CTE and CTO.

WHEREAS, it is clear that the operation the unit is *ex-facie* illegal and without compliance of necessary legal requirements and without necessary permissions. The operation of the stone crushing unit was in breach of the applicable provisions of the Air and Water Act and the same is illegal and without necessary permission in law and is liable to be penalised by way of imposition of Environmental Compensation. Therefore, the levy of Environmental Compensation is reiterated and is liable to be recovered from you.

WHEREAS the operation of your stone crusher/stone quarry without necessary CTE and CTO for the above period stands established and is a clear violation of the provisions of Sections 24, 25, 44, 45-A and 47 of the Water Prevention and Control of Pollution) Act, 1974.

WHEREAS for the above stated reasons, nothing has been brought on record to show your compliance with applicable laws for the above period and also does not disclose operation of the stone crushing unit in accordance with the environmental mitigation measures and further confirms violation of applicable norms and therefore your liability to pay environmental compensation is hereby confirmed.

NOW THEREFORE, the levy of Environmental Compensation of an amount of INR ₹ 39,70, 000 (Thirty Nine Lakh Seventy Lakh only) is hereby confirmed as amount payable for illegal operation and you are hereby directed the pay the above amount within a period of 07 days from date of notice by Demand Draft drawn in the favor of the Member Secretary, Meghalaya State Pollution Control Board, Shillong and the deposit the same in the office of Meghalaya State Pollution Control Board.

It is notified that failure to comply with the above directions shall result in initiation of appropriate legal action against you for recovery of the amounts under relevant Acts and Rules, including by attachment and auction of your properties and recovery of amounts as arrears of land revenue, *inter-alia* by recourse to provisions of the Assam Land Revenue Regulation Act, 1886 as applicable to the State of Meghalaya in case the Environmental Compensation is not paid within the period stipulated above.

You are also hereby put to notice that you are liable to be prosecuted for violation of the above provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 by institution of appropriate criminal proceedings against you for illegal operations of stone crusher/stone quarry and consequent damage caused to the environment.

Yours Faithfully

  
(B.K. Lyngwa, IFS)  
**CHAIRMAN**  
Meghalaya State Pollution Control Board  
Shillong

No. MPCB/GEN-327(Vol-I)/2021/2021-2022/ 13

Dated: Shillong <sup>12</sup>20/October/2021

To,

Church of God  
Umlatar Village  
Ri-Bhoi District, Meghalaya

WHEREAS the Board has received information on the basis of reports of the committee constituted by the Hon'ble National Green Tribunal in O.A No. 48 / 2019 (EZ) that you have been operating stone crusher/stone quarry in violation of the terms and conditions of the consent to operate from the Meghalaya State Pollution Control Board and without applicable clearances;

WHEREAS in the physical inspection conducted by the Committee on 02.03.2020, the stone quarry was found operational and that no requisite permission for operating the same was provided to the inspecting team on the site. The stone quarry was found operating in the open, without any measures for control of noise, air and water pollution.

WHEREAS a show-cause notice dated 11.05.2021 was issued to you by the Board as to why legal action may not be instituted against you for violation of the applicable statutory provisions and why an amount of INR ₹ 61,70, 000 (Sixty One Lakh Seventy Thousand only) was assessed and imposed on you as Environmental Compensation payable by you for illegal operation of the unit and for violation of the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974. The show-cause was also issued in pursuance of directions of the Hon'ble National Green Tribunal contained in orders dated 14.10.2020 and 29.10.2020 in O.A No. 48/2019 (EZ)

WHEREAS despite lapse of more than 5 months, no reply has been received from you in response to the show-cause notice.

WHEREAS it is apparent to the Board that despite receipt of the show-cause notice you have not replied to the same, and therefore, it is presumed that you have nothing to say in the matter. It is also apparent that you have accepted the report of the inspection and therefore, the factum of illegal operation of your unit is admitted by you.

WHEREAS you have not been able to disclose whether the operation of the unit was under any valid Consent to Establish (CTE) or any Consent to Operate ('CTO'). You have therefore admitted that your operation was without authority of law.

WHEREAS it is therefore established that you were illegally and without authority of law carrying out quarrying activities on the site.

WHEREAS you have not denied the factum of inspection, nor have you denied or disputed the findings of the said inspection. The inspection team has categorically found illegal mining operation on the site which has not been disputed by you. It has also been established that you had neither applied for, nor obtained permissions for the stone quarry. It is clear that the unit has been operating unauthorisedly and without CTE and CTO.

WHEREAS, it is clear that the operation the unit is *ex-facie* illegal and without compliance of necessary legal requirements and without necessary permissions. The operation of the quarry was in breach of the applicable provisions of the Air and Water Act and the same is illegal and without necessary permission in law and is liable to be penalised by way of imposition of Environmental Compensation. Therefore, the levy of Environmental Compensation is reiterated and is liable to be recovered from you.

WHEREAS the operation of your stone crusher without necessary CTE and CTO for the above period stands established and is a clear violation of the provisions of Sections 24, 25, 44, 45-A and 47 of the Water Prevention and Control of Pollution) Act, 1974.

WHEREAS for the above stated reasons, nothing has been brought on record to show your compliance with applicable laws for the above period and also does not disclose operation of the stone quarrying unit in accordance with the environmental mitigation measures and further confirms violation of applicable norms and therefore your liability to pay environmental compensation is hereby confirmed.

NOW THEREFORE, the levy of Environmental Compensation of an amount of INR ₹ 61,70, 000 (Sixty One Lakh Seventy Thousand only) is hereby confirmed as amount payable for illegal operation and you are hereby directed the pay the above amount within a period of 07 days from date of notice by Demand Draft drawn in the favor of the Member Secretary, Meghalaya State Pollution Control Board, Shillong and the deposit the same in the office of Meghalaya State Pollution Control Board.

It is notified that failure to comply with the above directions shall result in initiation of appropriate legal action against you for recovery of the amounts under relevant Acts and Rules, including by attachment and auction of your properties and recovery of amounts as arrears of land revenue, *inter-alia* by recourse to provisions of the Assam Land Revenue Regulation Act, 1886 as applicable to the State of Meghalaya in case the Environmental Compensation is not paid within the period stipulated above.

You are also hereby put to notice that you are liable to be prosecuted for violation of the above provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 by institution of appropriate criminal proceedings against you for illegal operations of stone quarry and consequent damage caused to the environment.

Yours Faithfully

  
(B.K. Lyngwa, IFS)  
**CHAIRMAN**  
Meghalaya State Pollution Control Board  
Shillong

No. MPCB/GEN-327(Vol-I)/2021/2021-2022/ 48

Dated: Shillong 20<sup>th</sup>/October/2021

To,

Merdithianstar Rani  
Nongsier, Jirang  
Ri-Bhoi District

WHEREAS the Board has received information on the basis of reports of the committee constituted by the Hon'ble National Green Tribunal in O.A No. 48 / 2019 (EZ) that you have been operating stone crusher in violation of the terms and conditions of the consent to operate from the Meghalaya State Pollution Control Board and without applicable clearances;

WHEREAS in the physical inspection conducted by the Committee on 05.06.2017, the unit was found operational and that no requisite permission for operating the same was provided to the inspecting team on the site. The unit was found operating in the open, without any measures for control of noise, air and water pollution.

WHEREAS a show-cause notice dated 11.05.2021 was issued to you by the Board as to why legal action may not be instituted against you for violation of the applicable statutory provisions and why an amount of INR ₹ 36,59,375 (Thirty Six Lakh Fifty Nine Thousand Three Hundred and Seventy Five only) was assessed and imposed on you as Environmental Compensation payable by you for illegal operation of the stone crusher and for violation of the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974. The show-cause was also issued in pursuance of directions of the Hon'ble National Green Tribunal contained in orders dated 14.10.2020 and 29.10.2020 in O.A No. 48/2019 (EZ)

WHEREAS despite lapse of more than 5 months, no reply has been received from you in response to the show-cause notice.

WHEREAS it is apparent to the Board that despite receipt of the show-cause notice you have not replied to the same, and therefore, it is presumed that you have nothing to say in the matter. It is also apparent that you have accepted the report of the inspection and therefore, the factum of illegal operation of your unit is admitted by you.

WHEREAS you have not been able to disclose whether the operation of the unit was under any valid Consent to Establish (CTE) or any Consent to Operate ('CTO'). You have therefore admitted that your operation of the crushing unit was without authority of law.

WHEREAS it is therefore established that you were illegally and without authority of law carrying out stone crushing activities on the site.

WHEREAS you have not denied the factum of inspection, nor have you denied or disputed the findings of the said inspection. The inspection team has categorically found illegal operation on the site which has not been disputed by you. It has also been established that you had neither applied for, nor obtained permissions for the unit. It is clear that the unit has been operating unauthorizedly and without CTE and CTO.

WHEREAS, it is clear that the operation the unit is *ex-facie* illegal and without compliance of necessary legal requirements and without necessary permissions. The operation of the unit was in breach of the applicable provisions of the Air and Water Act and the same is illegal and without necessary permission in law and is liable to be penalised by way of imposition of Environmental Compensation. Therefore, the levy of Environmental Compensation is reiterated and is liable to be recovered from you.

WHEREAS the operation of your stone crusher without necessary CTE and CTO for the above period stands established and is a clear violation of the provisions of Sections 24, 25, 44, 45-A and 47 of the Water Prevention and Control of Pollution) Act, 1974.

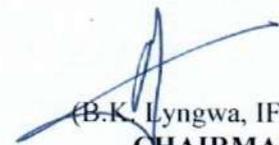
WHEREAS for the above stated reasons, nothing has been brought on record to show your compliance with applicable laws for the above period and also does not disclose operation of the stone crushing unit in accordance with the environmental mitigation measures and further confirms violation of applicable norms and therefore your liability to pay environmental compensation is hereby confirmed.

NOW THEREFORE, the levy of Environmental Compensation of an amount of INR ₹ 36,59,375 (Thirty Six Lakh Fifty Nine Thousand Three Hundred and Seventy Five only) is hereby confirmed as amount payable for illegal operation and you are hereby directed the pay the above amount within a period of 07 days from date of notice by Demand Draft drawn in the favor of the Member Secretary, Meghalaya State Pollution Control Board, Shillong and the deposit the same in the office of Meghalaya State Pollution Control Board.

It is notified that failure to comply with the above directions shall result in initiation of appropriate legal action against you for recovery of the amounts under relevant Acts and Rules, including by attachment and auction of your properties and recovery of amounts as arrears of land revenue, *inter-alia* by recourse to provisions of the Assam Land Revenue Regulation Act, 1886 as applicable to the State of Meghalaya in case the Environmental Compensation is not paid within the period stipulated above.

You are also hereby put to notice that you are liable to be prosecuted for violation of the above provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 by institution of appropriate criminal proceedings against you for illegal operations of stone crusher/stone quarry and consequent damage caused to the environment.

Yours Faithfully



(B.K. Lyngwa, IFS)  
**CHAIRMAN**

Meghalaya State Pollution Control Board  
Shillong

No. MPCB/GEN-327(Vol-I)/2021/2021-2022/ 18

Dated: Shillong <sup>18</sup>20/October/2021

To,

Opasroy Thangkhiew  
Nongsier, Jirang  
R-Bhoi District

WHEREAS the Board has received information on the basis of reports of the committee constituted by the Hon'ble National Green Tribunal in O.A No. 48 / 2019 (EZ) that you have been operating stone crusher in violation of the terms and conditions of the consent to operate from the Meghalaya State Pollution Control Board and without applicable clearances;

WHEREAS in the physical inspection conducted by the Committee on 05.06.2017, the unit was found operational at Sukarbaria, Rani Area, and that no requisite permission for operating the same was provided to the inspecting team on the site. The unit was found operating in the open, without any measures for control of noise, air and water pollution.

WHEREAS a show-cause notice dated 11.05.2021 was issued to you by the Board as to why legal action may not be instituted against you for violation of the applicable statutory provisions and why an amount of INR ₹ 36,59,375 (Thirty Six Lakh Fifty Nine Thousand Three Hundred and Seventy Five only) was assessed and imposed on you as Environmental Compensation payable by you for illegal operation of the stone crusher and for violation of the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974. The show-cause was also issued in pursuance of directions of the Hon'ble National Green Tribunal contained in orders dated 14.10.2020 and 29.10.2020 in O.A No. 48/2019 (EZ)

WHEREAS despite lapse of more than 5 months, no reply has been received from you in response to the show-cause notice.

WHEREAS it is apparent to the Board that despite receipt of the show-cause notice you have not replied to the same, and therefore, it is presumed that you have nothing to say in the matter. It is also apparent that you have accepted the report of the inspection and therefore, the factum of illegal operation of your unit is admitted by you.

WHEREAS you have not been able to disclose whether the operation of the unit was under any valid Consent to Establish (CTE) or any Consent to Operate ('CTO'). You have therefore admitted that your operation of the crushing unit was without authority of law.

WHEREAS it is therefore established that you were illegally and without authority of law carrying out stone crushing activities on the site.

WHEREAS you have not denied the factum of inspection, nor have you denied or disputed the findings of the said inspection. The inspection team has categorically found illegal operation on the site which has not been disputed by you. It has also been established that you had neither applied for, nor obtained permissions for the unit. It is clear that the unit has been operating unauthorisedly and without CTE and CTO.

WHEREAS, it is clear that the operation the unit is *ex-facie* illegal and without compliance of necessary legal requirements and without necessary permissions. The operation of the unit was in breach of the applicable provisions of the Air and Water Act and the same is illegal and without necessary permission in law and is liable to be penalised by way of imposition of Environmental Compensation. Therefore, the levy of Environmental Compensation is reiterated and is liable to be recovered from you.

WHEREAS the operation of your stone crusher without necessary CTE and CTO for the above period stands established and is a clear violation of the provisions of Sections 24, 25, 44, 45-A and 47 of the Water Prevention and Control of Pollution) Act, 1974.

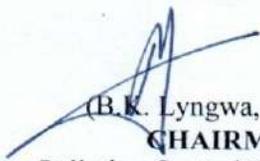
WHEREAS for the above stated reasons, nothing has been brought on record to show your compliance with applicable laws for the above period and also does not disclose operation of the stone crushing unit in accordance with the environmental mitigation measures and further confirms violation of applicable norms and therefore your liability to pay environmental compensation is hereby confirmed.

NOW THEREFORE, the levy of Environmental Compensation of an amount of INR ₹ 36,59,375 (Thirty Six Lakh Fifty Nine Thousand Three Hundred and Seventy Five only) is hereby confirmed as amount payable for illegal operation and you are hereby directed the pay the above amount within a period of 07 days from date of notice by Demand Draft drawn in the favor of the Member Secretary, Meghalaya State Pollution Control Board, Shillong and the deposit the same in the office of Meghalaya State Pollution Control Board.

It is notified that failure to comply with the above directions shall result in initiation of appropriate legal action against you for recovery of the amounts under relevant Acts and Rules, including by attachment and auction of your properties and recovery of amounts as arrears of land revenue, *inter-alia* by recourse to provisions of the Assam Land Revenue Regulation Act, 1886 as applicable to the State of Meghalaya in case the Environmental Compensation is not paid within the period stipulated above.

You are also hereby put to notice that you are liable to be prosecuted for violation of the above provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 by institution of appropriate criminal proceedings against you for illegal operations of stone crusher/stone quarry and consequent damage caused to the environment.

Yours Faithfully

  
(B.K. Lyngwa, IFS)  
**CHAIRMAN**  
Meghalaya State Pollution Control Board  
Shillong

No. MPCB/GEN-327(Vol-I)/2021/2021-2022/ 47

Dated: Shillong 20<sup>th</sup> /October/2021

To,

Premshan Lyngdoh,  
Wahsynon-New Jirang  
Ri-Bhoi District

WHEREAS the Board has received information on the basis of reports of the committee constituted by the Hon'ble National Green Tribunal in O.A No. 48 / 2019 (EZ) that you have been operating stone quarry in violation of the terms and conditions of the consent to operate from the Meghalaya State Pollution Control Board and without applicable clearances;

WHEREAS in the physical inspection conducted by the Committee on 05.06.2017, the stone quarry was found operational at Rani Area, Ri-Bhoi District and that no requisite permission for operating the same was provided to the inspecting team on the site. The stone quarry was found operating in the open, without any measures for control of noise, air and water pollution.

WHEREAS a show-cause notice dated 11.05.2021 was issued to you by the Board as to why legal action may not be instituted against you for violation of the applicable statutory provisions and why an amount of INR ₹ 1,56,70,000 (One Crore Fifty Six Lakh Seventy Thousand only) was assessed and imposed on you as Environmental Compensation payable by you for illegal operation of the stone quarry and for violation of the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974. The show-cause was also issued in pursuance of directions of the Hon'ble National Green Tribunal contained in orders dated 14.10.2020 and 29.10.2020 in O.A No. 48/2019 (EZ)

WHEREAS despite lapse of more than 5 months, no reply has been received from you in response to the show-cause notice.

WHEREAS it is apparent to the Board that despite receipt of the show-cause notice you have not replied to the same, and therefore, it is presumed that you have nothing to say in the matter. It is also apparent that you have accepted the report of the inspection and therefore, the factum of illegal operation of your unit is admitted by you.

WHEREAS you have not been able to disclose whether the operation of the unit was under any valid Consent to Establish (CTE) or any Consent to Operate ('CTO'). You have therefore admitted that your mining operation was without authority of law.

WHEREAS it is therefore established that you were illegally and without authority of law carrying out mining on the site.

WHEREAS you have not denied the factum of inspection, nor have you denied or disputed the findings of the said inspection. The inspection team has categorically found illegal mining operation on the site which has not been disputed by you. It has also been established that you had neither applied for, nor obtained permissions for the stone quarry. It is clear that the unit has been operating unauthorizedly and without CTE and CTO.

WHEREAS, it is clear that the operation the unit is *ex-facie* illegal and without compliance of necessary legal requirements and without necessary permissions. The operation of the quarry was in breach of the applicable provisions of the Air and Water Act and the same is illegal and without necessary permission in law and is liable to be penalised by way of imposition of Environmental Compensation. Therefore, the levy of Environmental Compensation is reiterated and is liable to be recovered from you.

WHEREAS the operation of your stone quarry without necessary CTE and CTO for the above period stands established and is a clear violation of the provisions of Sections 24, 25, 44, 45-A and 47 of the Water Prevention and Control of Pollution) Act, 1974.

WHEREAS for the above stated reasons, nothing has been brought on record to show your compliance with applicable laws for the above period and also does not disclose operation of the stone quarrying unit in accordance with the environmental mitigation measures and further confirms violation of applicable norms and therefore your liability to pay environmental compensation is hereby confirmed.

NOW THEREFORE, the levy of Environmental Compensation of an amount of INR ₹ 1,56,70,000 (One Crore Fifty Six Lakh Seventy Thousand only) is hereby confirmed as amount payable for illegal operation and you are hereby directed the pay the above amount within a period of 07 days from date of notice by Demand Draft drawn in the favor of the Member Secretary, Meghalaya State Pollution Control Board, Shillong and the deposit the same in the office of Meghalaya State Pollution Control Board.

It is notified that failure to comply with the above directions shall result in initiation of appropriate legal action against you for recovery of the amounts under relevant Acts and Rules, including by attachment and auction of your properties and recovery of amounts as arrears of land revenue, *inter-alia* by recourse to provisions of the Assam Land Revenue Regulation Act, 1886 as applicable to the State of Meghalaya in case the Environmental Compensation is not paid within the period stipulated above.

You are also hereby put to notice that you are liable to be prosecuted for violation of the above provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 by institution of appropriate criminal proceedings against you for illegal operations of stone crusher/stone quarry and consequent damage caused to the environment.

Yours Faithfully

  
(B.K. Lyngwa, IFS)  
CHAIRMAN  
Meghalaya State Pollution Control Board  
Shillong

No. MPCB/GEN-327(Vol-I)/2021/2021-2022/11

Dated: Shillong <sup>20</sup><sub>π</sub>/October/2021

To,

Smt. Shelina Nongbri  
Bhoirymbong, Lumdaitkhla  
Ri-Bhoi District, Meghalaya

WHEREAS the Board has received information on the basis of reports of the committee constituted by the Hon'ble National Green Tribunal in O.A No. 48 / 2019 (EZ) that you have been operating stone quarry in violation of the terms and conditions of the consent to operate from the Meghalaya State Pollution Control Board and without applicable clearances;

WHEREAS in the physical inspection conducted by the Committee on 02.03.2020, the stone quarry was found operational and that no requisite permission for operating the same was provided to the inspecting team on the site. The stone quarry was found operating in the open, without any measures for control of noise, air and water pollution.

WHEREAS a show-cause notice dated 11.05.2021 was issued to you by the Board as to why legal action may not be instituted against you for violation of the applicable statutory provisions and why an amount of INR ₹ 1,23,40,000 (One Crore Twenty Three Lakh Forty Thousand only) was assessed and imposed on you as Environmental Compensation payable by you for illegal operation of the stone quarry and for violation of the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974. The show-cause was also issued in pursuance of directions of the Hon'ble National Green Tribunal contained in orders dated 14.10.2020 and 29.10.2020 in O.A No. 48/2019 (EZ)

WHEREAS despite lapse of more than 5 months, no reply has been received from you in response to the show-cause notice.

WHEREAS it is apparent to the Board that despite receipt of the show-cause notice you have not replied to the same, and therefore, it is presumed that you have nothing to say in the matter. It is also apparent that you have accepted the report of the inspection and therefore, the factum of illegal operation of your unit is admitted by you.

WHEREAS you have not been able to disclose whether the operation of the unit was under any valid Consent to Establish (CTE) or any Consent to Operate ('CTO'). You have therefore admitted that your operation of the mining operation was without authority of law.

WHEREAS it is therefore established that you were illegally and without authority of law carrying out mining on the site.

WHEREAS you have not denied the factum of inspection, nor have you denied or disputed the findings of the said inspection. The inspection team has categorically found illegal mining operation on the site which has not been disputed by you. It has also been established that you had neither applied for, nor obtained permissions for the stone quarry. It is clear that the unit has been operating unauthorisedly and without CTE and CTO.



WHEREAS, it is clear that the operation the unit is *ex-facie* illegal and without compliance of necessary legal requirements and without necessary permissions. The operation of the quarry was in breach of the applicable provisions of the Air and Water Act and the same is illegal and without necessary permission in law and is liable to be penalised by way of imposition of Environmental Compensation. Therefore, the levy of Environmental Compensation is reiterated and is liable to be recovered from you.

WHEREAS the operation of your stone crusher/stone quarry without necessary CTE and CTO for the above period stands established and is a clear violation of the provisions of Sections 24, 25, 44, 45-A and 47 of the Water Prevention and Control of Pollution) Act, 1974.

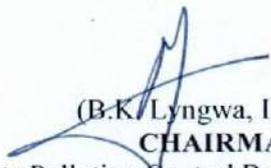
WHEREAS for the above stated reasons, nothing has been brought on record to show your compliance with applicable laws for the above period and also does not disclose operation of the stone quarrying unit in accordance with the environmental mitigation measures and further confirms violation of applicable norms and therefore your liability to pay environmental compensation is hereby confirmed.

NOW THEREFORE, the levy of Environmental Compensation of an amount of INR ₹ 1,23,40,000 (One Crore Twenty Three Lakh Forty Thousand only) is hereby confirmed as amount payable for illegal operation and you are hereby directed the pay the above amount within a period of 07 days from date of notice by Demand Draft drawn in the favor of the Member Secretary, Meghalaya State Pollution Control Board, Shillong and the deposit the same in the office of Meghalaya State Pollution Control Board.

It is notified that failure to comply with the above directions shall result in initiation of appropriate legal action against you for recovery of the amounts under relevant Acts and Rules, including by attachment and auction of your properties and recovery of amounts as arrears of land revenue, *inter-alia* by recourse to provisions of the Assam Land Revenue Regulation Act, 1886 as applicable to the State of Meghalaya in case the Environmental Compensation is not paid within the period stipulated above.

You are also hereby put to notice that you are liable to be prosecuted for violation of the above provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 by institution of appropriate criminal proceedings against you for illegal operations of stone crusher/stone quarry and consequent damage caused to the environment.

Yours Faithfully

  
(B.K. Lyngwa, IFS)  
**CHAIRMAN**  
Meghalaya State Pollution Control Board  
Shillong

No. MPCB/GEN-327(Vol-I)/2021/2021-2022/38

Dated: Shillong 20<sup>th</sup>/October/2021

To,

Shri Aibor Khsiar  
Umyrnga, Khanapara  
Ri-Bhoi District, Meghalaya

WHEREAS the Board has received information on the basis of reports of the committee constituted by the Hon'ble National Green Tribunal in O.A No. 48 / 2019 (EZ) that you have been operating stone crusher in violation of the terms and conditions of the consent to operate from the Meghalaya State Pollution Control Board and without applicable clearances;

WHEREAS in the physical inspection conducted by the Committee on 07.06.2017, the unit was found operational and that no requisite permission for operating the same was provided to the inspecting team on the site. The unit was found operating in the open, without any measures for control of noise, air and water pollution.

WHEREAS a show-cause notice dated 11.05.2021 was issued to you by the Board as to why legal action may not be instituted against you for violation of the applicable statutory provisions and why an amount of INR ₹ 65,53,125 (Sixty Five Lakh Fifty Three Lakh One Hundred and Twenty Five only) was assessed and imposed on you as Environmental Compensation payable by you for illegal operation of the unit and for violation of the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974. The show-cause was also issued in pursuance of directions of the Hon'ble National Green Tribunal contained in orders dated 14.10.2020 and 29.10.2020 in O.A No. 48/2019 (EZ)

WHEREAS despite lapse of more than 5 months, no reply has been received from you in response to the show-cause notice.

WHEREAS it is apparent to the Board that despite receipt of the show-cause notice you have not replied to the same, and therefore, it is presumed that you have nothing to say in the matter. It is also apparent that you have accepted the report of the inspection and therefore, the factum of illegal operation of your unit is admitted by you.

WHEREAS you have not been able to disclose whether the operation of the unit was under any valid Consent to Establish (CTE) or any Consent to Operate ('CTO'). You have therefore admitted that your operation of the crushing unit was without authority of law.

WHEREAS it is therefore established that you were illegally and without authority of law carrying out stone crushing activities on the site.

WHEREAS you have not denied the factum of inspection, nor have you denied or disputed the findings of the said inspection. The inspection team has categorically found illegal operation on the site which has not been disputed by you. It has also been established that you had neither applied for, nor obtained permissions for the unit. It is clear that the unit has been operating unauthorizedly and without CTE and CTO.

WHEREAS, it is clear that the operation the unit is *ex-facie* illegal and without compliance of necessary legal requirements and without necessary permissions. The operation of the unit was in breach of the applicable provisions of the Air and Water Act and the same is illegal and without necessary permission in law and is liable to be penalised by way of imposition of Environmental Compensation. Therefore, the levy of Environmental Compensation is reiterated and is liable to be recovered from you.

WHEREAS the operation of your stone crusher without necessary CTE and CTO for the above period stands established and is a clear violation of the provisions of Sections 24, 25, 44, 45-A and 47 of the Water Prevention and Control of Pollution) Act, 1974.

WHEREAS for the above stated reasons, nothing has been brought on record to show your compliance with applicable laws for the above period and also does not disclose operation of the stone crushing unit in accordance with the environmental mitigation measures and further confirms violation of applicable norms and therefore your liability to pay environmental compensation is hereby confirmed.

NOW THEREFORE, the levy of Environmental Compensation of an amount of INR ₹ 65,53,125 (Sixty Five Lakh Fifty Three Lakh One Hundred and Twenty Five only) is hereby confirmed as amount payable for illegal operation and you are hereby directed the pay the above amount within a period of 07 days from date of notice by Demand Draft drawn in the favor of the Member Secretary, Meghalaya State Pollution Control Board, Shillong and the deposit the same in the office of Meghalaya State Pollution Control Board.

It is notified that failure to comply with the above directions shall result in initiation of appropriate legal action against you for recovery of the amounts under relevant Acts and Rules, including by attachment and auction of your properties and recovery of amounts as arrears of land revenue, *inter-alia* by recourse to provisions of the Assam Land Revenue Regulation Act, 1886 as applicable to the State of Meghalaya in case the Environmental Compensation is not paid within the period stipulated above.

You are also hereby put to notice that you are liable to be prosecuted for violation of the above provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 by institution of appropriate criminal proceedings against you for illegal operations of stone crusher and consequent damage caused to the environment.

Yours Faithfully

(B.K. Lyngwa, IFS)  
CHAIRMAN

Meghalaya State Pollution Control Board  
Shillong

No. MPCB/GEN-327(Vol-I)/2021/2021-2022/ 17

Dated: Shillong 20<sup>th</sup> October/2021

To,

Shri Benudarth Baruah  
Ganeshguri P.O. Dispur Distict,  
Kamrup Metro- 781026

WHEREAS the Board has received information on the basis of reports of the committee constituted by the Hon'ble National Green Tribunal in O.A No. 48 / 2019 (EZ) that you have been operating stone crusher in violation of the terms and conditions of the consent to operate from the Meghalaya State Pollution Control Board and without applicable clearances;

WHEREAS in the physical inspection conducted by the Committee on 07.06.2017, the unit was found operational at Mykhulli and that no requisite permission for operating the same was provided to the inspecting team on the site. The unit was found operating in the open, without any measures for control of noise, air and water pollution.

WHEREAS a show-cause notice dated 11.05.2021 was issued to you by the Board as to why legal action may not be instituted against you for violation of the applicable statutory provisions and why an amount of INR ₹ 1,10,43,000 (One Crore Ten Lakh Forty Three Thousand only) was assessed and imposed on you as Environmental Compensation payable by you for illegal operation of the unit and for violation of the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974. The show-cause was also issued in pursuance of directions of the Hon'ble National Green Tribunal contained in orders dated 14.10.2020 and 29.10.2020 in O.A No. 48/2019 (EZ)

WHEREAS despite lapse of more than 5 months, no reply has been received from you in response to the show-cause notice.

WHEREAS it is apparent to the Board that despite receipt of the show-cause notice you have not replied to the same, and therefore, it is presumed that you have nothing to say in the matter. It is also apparent that you have accepted the report of the inspection and therefore, the factum of illegal operation of your unit is admitted by you.

WHEREAS you have not been able to disclose whether the operation of the unit was under any valid Consent to Establish (CTE) or any Consent to Operate ('CTO'). You have therefore admitted that your operation of the crushing unit was without authority of law.

WHEREAS it is therefore established that you were illegally and without authority of law carrying out stone crushing activities on the site.

WHEREAS you have not denied the factum of inspection, nor have you denied or disputed the findings of the said inspection. The inspection team has categorically found illegal operation on the site which has not been disputed by you. It has also been established that you had neither applied for, nor obtained permissions for the stone quarry. It is clear that the unit has been operating unauthorizedly and without CTE and CTO.

WHEREAS, it is clear that the operation the unit is *ex-facie* illegal and without compliance of necessary legal requirements and without necessary permissions. The operation of the unit was in breach of the applicable provisions of the Air and Water Act and the same is illegal and without necessary permission in law and is liable to be penalised by way of imposition of Environmental Compensation. Therefore, the levy of Environmental Compensation is reiterated and is liable to be recovered from you.

WHEREAS the operation of your stone crusher/stone quarry without necessary CTE and CTO for the above period stands established and is a clear violation of the provisions of Sections 24, 25, 44, 45-A and 47 of the Water Prevention and Control of Pollution) Act, 1974.

WHEREAS for the above stated reasons, nothing has been brought on record to show your compliance with applicable laws for the above period and also does not disclose operation of the stone crushing/ stone quarrying unit in accordance with the environmental mitigation measures and further confirms violation of applicable norms and therefore your liability to pay environmental compensation is hereby confirmed.

NOW THEREFORE, the levy of Environmental Compensation of an amount of INR ₹ 1,10,43,000 (One Crore Ten Lakh Forty Three Thousand only) is hereby confirmed as amount payable for illegal operation and you are hereby directed the pay the above amount within a period of 07 days from date of notice by Demand Draft drawn in the favor of the Member Secretary, Meghalaya State Pollution Control Board, Shillong and the deposit the same in the office of Meghalaya State Pollution Control Board.

It is notified that failure to comply with the above directions shall result in initiation of appropriate legal action against you for recovery of the amounts under relevant Acts and Rules, including by attachment and auction of your properties and recovery of amounts as arrears of land revenue, *inter-alia* by recourse to provisions of the Assam Land Revenue Regulation Act, 1886 as applicable to the State of Meghalaya in case the Environmental Compensation is not paid within the period stipulated above.

You are also hereby put to notice that you are liable to be prosecuted for violation of the above provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 by institution of appropriate criminal proceedings against you for illegal operations of stone crusher/stone quarry and consequent damage caused to the environment.

Yours Faithfully



(B.K. Lyngwa, IFS)  
**CHAIRMAN**  
Meghalaya State Pollution Control Board  
Shillong

No. MPCB/GEN-327(Vol-I)/2021/2021-2022/ 16

Dated: Shillong <sup>16</sup>20/October/2021

To,

Shri Dhanbir Lama  
Lalung Gaon  
Sawkhuchi- 781040

WHEREAS the Board has received information on the basis of reports of the committee constituted by the Hon'ble National Green Tribunal in O.A No. 48 / 2019 (EZ) that you have been operating stone crusher in violation of the terms and conditions of the consent to operate from the Meghalaya State Pollution Control Board and without applicable clearances;

WHEREAS in the physical inspection conducted by the Committee on 07.06.2017, the unit was found operational at Umtyrnga, Chibra, Ri-Bhoi and that no requisite permission for operating the same was provided to the inspecting team on the site. The unit was found operating in the open, without any measures for control of noise, air and water pollution.

WHEREAS a show-cause notice dated 11.05.2021 was issued to you by the Board as to why legal action may not be instituted against you for violation of the applicable statutory provisions and why an amount of INR ₹ 87,37,500 (Eighty Seven Lakh Thirty Seven Thousand Five Hundred only) was assessed and imposed on you as Environmental Compensation payable by you for illegal operation of the stone crusher and for violation of the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974. The show-cause was also issued in pursuance of directions of the Hon'ble National Green Tribunal contained in orders dated 14.10.2020 and 29.10.2020 in O.A No. 48/2019 (EZ)

WHEREAS despite lapse of more than 5 months, no reply has been received from you in response to the show-cause notice.

WHEREAS it is apparent to the Board that despite receipt of the show-cause notice you have not replied to the same, and therefore, it is presumed that you have nothing to say in the matter. It is also apparent that you have accepted the report of the inspection and therefore, the factum of illegal operation of your unit is admitted by you.

WHEREAS you have not been able to disclose whether the operation of the unit was under any valid Consent to Establish (CTE) or any Consent to Operate ('CTO'). You have therefore admitted that your operation of the crushing unit was without authority of law.

WHEREAS it is therefore established that you were illegally and without authority of law carrying out stone crushing activities on the site.

WHEREAS you have not denied the factum of inspection, nor have you denied or disputed the findings of the said inspection. The inspection team has categorically found illegal operation on the site which has not been disputed by you. It has also been established that you had neither applied for, nor obtained permissions for the unit. It is clear that the unit has been operating unauthorizedly and without CTE and CTO.

WHEREAS, it is clear that the operation the unit is *ex-facie* illegal and without compliance of necessary legal requirements and without necessary permissions. The operation of the unit was in breach of the applicable provisions of the Air and Water Act and the same is illegal and without necessary permission in law and is liable to be penalised by way of imposition of Environmental Compensation. Therefore, the levy of Environmental Compensation is reiterated and is liable to be recovered from you.

WHEREAS the operation of your stone crusher without necessary CTE and CTO for the above period stands established and is a clear violation of the provisions of Sections 24, 25, 44, 45-A and 47 of the Water Prevention and Control of Pollution) Act, 1974.

WHEREAS for the above stated reasons, nothing has been brought on record to show your compliance with applicable laws for the above period and also does not disclose operation of the stone crushing unit in accordance with the environmental mitigation measures and further confirms violation of applicable norms and therefore your liability to pay environmental compensation is hereby confirmed.

NOW THEREFORE, the levy of Environmental Compensation of an amount of INR ₹ 87,37,500 (Eighty Seven Lakh Thirty Seven Thousand Five Hundred only) is hereby confirmed as amount payable for illegal operation and you are hereby directed the pay the above amount within a period of 07 days from date of notice by Demand Draft drawn in the favor of the Member Secretary, Meghalaya State Pollution Control Board, Shillong and the deposit the same in the office of Meghalaya State Pollution Control Board.

It is notified that failure to comply with the above directions shall result in initiation of appropriate legal action against you for recovery of the amounts under relevant Acts and Rules, including by attachment and auction of your properties and recovery of amounts as arrears of land revenue, *inter-alia* by recourse to provisions of the Assam Land Revenue Regulation Act, 1886 as applicable to the State of Meghalaya in case the Environmental Compensation is not paid within the period stipulated above.

You are also hereby put to notice that you are liable to be prosecuted for violation of the above provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 by institution of appropriate criminal proceedings against you for illegal operations of stone crusher/stone quarry and consequent damage caused to the environment.

Yours Faithfully

  
(B.K. Lyngwa, IFS)  
**CHAIRMAN**  
Meghalaya State Pollution Control Board  
Shillong

No. MPCB/GEN-327(Vol-I)/2021/2021-2022/ 21

Dated: Shillong 20<sup>th</sup> / October / 2021

To,

Shri Iohshaistep Lapang  
Umsohpanan, Jirang  
Ri-Bhoi District

WHEREAS the Board has received information on the basis of reports of the committee constituted by the Hon'ble National Green Tribunal in O.A No. 48 / 2019 (EZ) that you have been operating stone crusher in violation of the terms and conditions of the consent to operate from the Meghalaya State Pollution Control Board and without applicable clearances;

WHEREAS in the physical inspection conducted by the Committee on 16.05.2017, the unit was found operational at Sukarbaria, Rani Area, Ri-Bhoi and that no requisite permission for operating the same was provided to the inspecting team on the site. The unit was found operating in the open, without any measures for control of noise, air and water pollution.

WHEREAS a show-cause notice dated 11.05.2021 was issued to you by the Board as to why legal action may not be instituted against you for violation of the applicable statutory provisions and why an amount of INR ₹ 99,25,000 (Ninety Nine Lakh Twenty Five Thousand only) was assessed and imposed on you as Environmental Compensation payable by you for illegal operation of the stone crusher and for violation of the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974. The show-cause was also issued in pursuance of directions of the Hon'ble National Green Tribunal contained in orders dated 14.10.2020 and 29.10.2020 in O.A No. 48/2019 (EZ)

WHEREAS despite lapse of more than 5 months, no reply has been received from you in response to the show-cause notice.

WHEREAS it is apparent to the Board that despite receipt of the show-cause notice you have not replied to the same, and therefore, it is presumed that you have nothing to say in the matter. It is also apparent that you have accepted the report of the inspection and therefore, the factum of illegal operation of your unit is admitted by you.

WHEREAS you have not been able to disclose whether the operation of the unit was under any valid Consent to Establish (CTE) or any Consent to Operate ('CTO'). You have therefore admitted that your operation of the crushing unit was without authority of law.

WHEREAS it is therefore established that you were illegally and without authority of law carrying out stone crushing activities on the site.

WHEREAS you have not denied the factum of inspection, nor have you denied or disputed the findings of the said inspection. The inspection team has categorically found illegal operation on the site which has not been disputed by you. It has also been established that you had neither applied for, nor obtained permissions for the unit. It is clear that the unit has been operating unauthorizedly and without CTE and CTO.

WHEREAS, it is clear that the operation the unit is *ex-facie* illegal and without compliance of necessary legal requirements and without necessary permissions. The operation of the unit was in breach of the applicable provisions of the Air and Water Act and the same is illegal and without necessary permission in law and is liable to be penalised by way of imposition of Environmental Compensation. Therefore, the levy of Environmental Compensation is reiterated and is liable to be recovered from you.

WHEREAS the operation of your stone crusher without necessary CTE and CTO for the above period stands established and is a clear violation of the provisions of Sections 24, 25, 44, 45-A and 47 of the Water Prevention and Control of Pollution) Act, 1974.

WHEREAS for the above stated reasons, nothing has been brought on record to show your compliance with applicable laws for the above period and also does not disclose operation of the stone crushing unit in accordance with the environmental mitigation measures and further confirms violation of applicable norms and therefore your liability to pay environmental compensation is hereby confirmed.

NOW THEREFORE, the levy of Environmental Compensation of an amount of INR ₹ 99,25,000 (Ninety Nine Lakh Twenty Five Thousand only is hereby confirmed as amount payable for illegal operation and you are hereby directed the pay the above amount within a period of 07 days from date of notice by Demand Draft drawn in the favor of the Member Secretary, Meghalaya State Pollution Control Board, Shillong and the deposit the same in the office of Meghalaya State Pollution Control Board.

It is notified that failure to comply with the above directions shall result in initiation of appropriate legal action against you for recovery of the amounts under relevant Acts and Rules, including by attachment and auction of your properties and recovery of amounts as arrears of land revenue, *inter-alia* by recourse to provisions of the Assam Land Revenue Regulation Act, 1886 as applicable to the State of Meghalaya in case the Environmental Compensation is not paid within the period stipulated above.

You are also hereby put to notice that you are liable to be prosecuted for violation of the above provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 by institution of appropriate criminal proceedings against you for illegal operations of stone crusher/stone quarry and consequent damage caused to the environment.

Yours Faithfully

  
(B.K. Lyngwa, IFS)  
**CHAIRMAN**  
Meghalaya State Pollution Control Board  
Shillong

No. MPCB/GEN-327(Vol-I)/2021/2021-2022/ 12

Dated: Shillong <sup>TK</sup> 28 / October / 2021

To,

Shri Kmik Nongneng  
Rtiang Village  
Ri-Bhoi District, Meghalaya

WHEREAS the Board has received information on the basis of reports of the committee constituted by the Hon'ble National Green Tribunal in O.A No. 48 / 2019 (EZ) that you have been operating stone quarry in violation of the terms and conditions of the consent to operate from the Meghalaya State Pollution Control Board and without applicable clearances;

WHEREAS in the physical inspection conducted by the Committee on 02.03.2020, the stone quarry was found operational at GPS 25 46'31.07" N 91 54'35.85"E) and that no requisite permission for operating the same was provided to the inspecting team on the site. The stone quarry was found operating in the open, without any measures for control of noise, air and water pollution.

WHEREAS a show-cause notice dated 11.05.2021 was issued to you by the Board as to why legal action may not be instituted against you for violation of the applicable statutory provisions and why an amount of INR ₹ 61,70, 000 (Sixty One Lakh Seventy Thousand only) was assessed and imposed on you as Environmental Compensation payable by you for illegal operation of the stone quarry and for violation of the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974. The show-cause was also issued in pursuance of directions of the Hon'ble National Green Tribunal contained in orders dated 14.10.2020 and 29.10.2020 in O.A No. 48/2019 (EZ)

WHEREAS despite lapse of more than 5 months, no reply has been received from you in response to the show-cause notice.

WHEREAS it is apparent to the Board that despite receipt of the show-cause notice you have not replied to the same, and therefore, it is presumed that you have nothing to say in the matter. It is also apparent that you have accepted the report of the inspection and therefore, the factum of illegal operation of your unit is admitted by you.

WHEREAS you have not been able to disclose whether the operation of the unit was under any valid Consent to Establish (CTE) or any Consent to Operate ('CTO'). You have therefore admitted that your operation was without authority of law.

WHEREAS it is therefore established that you were illegally and without authority of law carrying out quarrying activities and mining on the site.

WHEREAS you have not denied the factum of inspection, nor have you denied or disputed the findings of the said inspection. The inspection team has categorically found illegal mining operation on the site which has not been disputed by you. It has also been established that you had neither applied for, nor obtained permissions for the stone quarry. It is clear that the unit has been operating unauthorizedly and without CTE and CTO.



WHEREAS, it is clear that the operation the unit is *ex-facie* illegal and without compliance of necessary legal requirements and without necessary permissions. The operation of the quarry was in breach of the applicable provisions of the Air and Water Act and the same is illegal and without necessary permission in law and is liable to be penalised by way of imposition of Environmental Compensation. Therefore, the levy of Environmental Compensation is reiterated and is liable to be recovered from you.

WHEREAS the operation of your stone crusher/stone quarry without necessary CTE and CTO for the above period stands established and is a clear violation of the provisions of Sections 24, 25, 44, 45-A and 47 of the Water Prevention and Control of Pollution) Act, 1974.

WHEREAS for the above stated reasons, nothing has been brought on record to show your compliance with applicable laws for the above period and also does not disclose operation of the stone quarrying unit in accordance with the environmental mitigation measures and further confirms violation of applicable norms and therefore your liability to pay environmental compensation is hereby confirmed.

NOW THEREFORE, the levy of Environmental Compensation of an amount of INR ₹ 61,70, 000 (Sixty One Lakh Seventy Thousand only) is hereby confirmed as amount payable for illegal operation and you are hereby directed the pay the above amount within a period of 07 days from date of notice by Demand Draft drawn in the favor of the Member Secretary, Meghalaya State Pollution Control Board, Shillong and the deposit the same in the office of Meghalaya State Pollution Control Board.

It is notified that failure to comply with the above directions shall result in initiation of appropriate legal action against you for recovery of the amounts under relevant Acts and Rules, including by attachment and auction of your properties and recovery of amounts as arrears of land revenue, *inter-alia* by recourse to provisions of the Assam Land Revenue Regulation Act, 1886 as applicable to the State of Meghalaya in case the Environmental Compensation is not paid within the period stipulated above.

You are also hereby put to notice that you are liable to be prosecuted for violation of the above provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 by institution of appropriate criminal proceedings against you for illegal operations of stone crusher/stone quarry and consequent damage caused to the environment.

Yours Faithfully

(B.K. Lyngwa, IFS)  
**CHAIRMAN**  
Meghalaya State Pollution Control Board  
Shillong

o/c

No. MPCB/GEN-327(Vol-I)/2021/2021-2022/ 14

Dated: Shillong <sup>14</sup>20/October/2021

To,

Shri Kmik Nongneng  
Rtiang Village  
Ri-Bhoi District, Meghalaya

WHEREAS the Board has received information on the basis of reports of the committee constituted by the Hon'ble National Green Tribunal in O.A No. 48 / 2019 (EZ) that you have been operating stone crusher/stone quarry in violation of the terms and conditions of the consent to operate from the Meghalaya State Pollution Control Board and without applicable clearances;

WHEREAS in the physical inspection conducted by the Committee on 02.03.2020, the stone quarry was found operational and that no requisite permission for operating the same was provided to the inspecting team on the site. The stone quarry was found operating in the open, without any measures for control of noise, air and water pollution.

WHEREAS a show-cause notice dated 11.05.2021 was issued to you by the Board as to why legal action may not be instituted against you for violation of the applicable statutory provisions and why an amount of INR ₹ 61,70, 000 (Sixty One Lakh Seventy Thousand only) was assessed and imposed on you as Environmental Compensation payable by you for illegal operation of the stone quarry and for violation of the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974. The show-cause was also issued in pursuance of directions of the Hon'ble National Green Tribunal contained in orders dated 14.10.2020 and 29.10.2020 in O.A No. 48/2019 (EZ)

WHEREAS despite lapse of more than 5 months, no reply has been received from you in response to the show-cause notice.

WHEREAS it is apparent to the Board that despite receipt of the show-cause notice you have not replied to the same, and therefore, it is presumed that you have nothing to say in the matter. It is also apparent that you have accepted the report of the inspection and therefore, the factum of illegal operation of your unit is admitted by you.

WHEREAS you have not been able to disclose whether the operation of the unit was under any valid Consent to Establish (CTE) or any Consent to Operate ('CTO'). You have therefore admitted that your operation was without authority of law.

WHEREAS it is therefore established that you were illegally and without authority of law carrying out stone crushing activities and mining on the site.

WHEREAS you have not denied the factum of inspection, nor have you denied or disputed the findings of the said inspection. The inspection team has categorically found illegal mining operation on the site which has not been disputed by you. It has also been established that you had neither applied for, nor obtained permissions for the stone quarry. It is clear that the unit has been operating unauthorizedly and without CTE and CTO.

WHEREAS, it is clear that the operation the unit is *ex-facie* illegal and without compliance of necessary legal requirements and without necessary permissions. The operation of the quarry was in breach of the applicable provisions of the Air and Water Act and the same is illegal and without necessary permission in law and is liable to be penalised by way of imposition of Environmental Compensation. Therefore, the levy of Environmental Compensation is reiterated and is liable to be recovered from you.

WHEREAS the operation of your stone crusher/stone quarry without necessary CTE and CTO for the above period stands established and is a clear violation of the provisions of Sections 24, 25, 44, 45-A and 47 of the Water Prevention and Control of Pollution) Act, 1974.

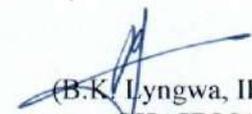
WHEREAS for the above stated reasons, nothing has been brought on record to show your compliance with applicable laws for the above period and also does not disclose operation of the stone crushing/ stone quarrying unit in accordance with the environmental mitigation measures and further confirms violation of applicable norms and therefore your liability to pay environmental compensation is hereby confirmed.

NOW THEREFORE, the levy of Environmental Compensation of an amount of INR ₹ 61,70, 000 (Sixty One Lakh Seventy Thousand only) is hereby confirmed as amount payable for illegal operation and you are hereby directed the pay the above amount within a period of 07 days from date of notice by Demand Draft drawn in the favor of the Member Secretary, Meghalaya State Pollution Control Board, Shillong and the deposit the same in the office of Meghalaya State Pollution Control Board.

It is notified that failure to comply with the above directions shall result in initiation of appropriate legal action against you for recovery of the amounts under relevant Acts and Rules, including by attachment and auction of your properties and recovery of amounts as arrears of land revenue, *inter-alia* by recourse to provisions of the Assam Land Revenue Regulation Act, 1886 as applicable to the State of Meghalaya in case the Environmental Compensation is not paid within the period stipulated above.

You are also hereby put to notice that you are liable to be prosecuted for violation of the above provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 by institution of appropriate criminal proceedings against you for illegal operations of stone crusher/stone quarry and consequent damage caused to the environment.

Yours Faithfully



(B.K. Lyngwa, IFS)  
**CHAIRMAN**  
Meghalaya State Pollution Control Board  
Shillong

No. MPCB/GEN-327(Vol-I)/2021/2021-2022/ 8

Dated: Shillong 20<sup>th</sup> October/2021

To,

Shri Moon Talukdar  
Patharkuchi, Basistha Charali  
Kamrup, Guwahati

WHEREAS the Board has received information on the basis of reports of the committee constituted by the Hon'ble National Green Tribunal in O.A No. 48 / 2019 (EZ) that you have been operating stone quarry in violation of the terms and conditions of the consent to operate from the Meghalaya State Pollution Control Board and without applicable clearances;

WHEREAS in the physical inspection conducted by the Committee on 07.06.2017, the stone quarry was found operational at Mykhuli, Ri-Bhoi District and that no requisite permission for operating the same was provided to the inspecting team on the site. The stone quarry was found operating in the open, without any measures for control of noise, air and water pollution

WHEREAS a show-cause notice dated 11.05.2021 was issued to you by the Board as to why legal action may not be instituted against you for violation of the applicable statutory provisions and why an amount of INR ₹ 1,17,80,000 (One Crore Seventeen Lakh Eighty Thousand only) was assessed and imposed on you as Environmental Compensation payable by you for illegal operation of the stone quarry and for violation of the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974. The show-cause was also issued in pursuance of directions of the Hon'ble National Green Tribunal contained in orders dated 14.10.2020 and 29.10.2020 in O.A No. 48/2019 (EZ)

WHEREAS despite lapse of more than 5 months, no reply has been received from you in response to the show-cause notice.

WHEREAS it is apparent to the Board that despite receipt of the show-cause notice you have not replied to the same, and therefore, it is presumed that you have nothing to say in the matter. It is also apparent that you have accepted the report of the inspection and therefore, the factum of illegal operation of your unit is admitted by you.

WHEREAS you have not been able to disclose whether the operation of the unit was under any valid Consent to Establish (CTE) or any Consent to Operate ('CTO'). You have therefore admitted that your mining operation was without authority of law.

WHEREAS it is therefore established that you were illegally and without authority of law carrying out quarrying activities and mining on the site.

WHEREAS you have not denied the factum of inspection, nor have you denied or disputed the findings of the said inspection. The inspection team has categorically found illegal mining operation on the site which has not been disputed by you. It has also been established that you had neither applied for, nor obtained permissions for the stone quarry. It is clear that the unit has been operating unauthorisedly and without CTE and CTO.

WHEREAS, it is clear that the operation the unit is *ex-facie* illegal and without compliance of necessary legal requirements and without necessary permissions. The operation of the quarry was in breach of the applicable provisions of the Air and Water Act and the same is illegal and without necessary permission in law and is liable to be penalised by way of imposition of Environmental Compensation. Therefore, the levy of Environmental Compensation is reiterated and is liable to be recovered from you.

WHEREAS the operation of your stone quarry without necessary CTE and CTO for the above period stands established and is a clear violation of the provisions of Sections 24, 25, 44, 45-A and 47 of the Water Prevention and Control of Pollution) Act, 1974.

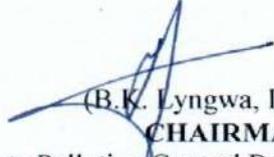
WHEREAS for the above stated reasons, nothing has been brought on record to show your compliance with applicable laws for the above period and also does not disclose operation of the stone crushing/ stone quarrying unit in accordance with the environmental mitigation measures and further confirms violation of applicable norms and therefore your liability to pay environmental compensation is hereby confirmed.

NOW THEREFORE, the levy of Environmental Compensation of an amount of INR ₹ 1,17,80,000 (One Crore Seventeen Lakh Eighty Thousand only) is hereby confirmed as amount payable for illegal operation and you are hereby directed the pay the above amount within a period of 07 days from date of notice by Demand Draft drawn in the favor of the Member Secretary, Meghalaya State Pollution Control Board, Shillong and the deposit the same in the office of Meghalaya State Pollution Control Board.

It is notified that failure to comply with the above directions shall result in initiation of appropriate legal action against you for recovery of the amounts under relevant Acts and Rules, including by attachment and auction of your properties and recovery of amounts as arrears of land revenue, *inter-alia* by recourse to provisions of the Assam Land Revenue Regulation Act, 1886 as applicable to the State of Meghalaya in case the Environmental Compensation is not paid within the period stipulated above.

You are also hereby put to notice that you are liable to be prosecuted for violation of the above provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 by institution of appropriate criminal proceedings against you for illegal operations of stone crusher/stone quarry and consequent damage caused to the environment.

Yours Faithfully

  
(B.K. Lyngwa, IFS)  
**CHAIRMAN**  
Meghalaya State Pollution Control Board  
Shillong

No. MPCB/GEN-327(Vol-I)/2021/2021-2022/ 7

Dated: Shillong 20<sup>th</sup> October/2021

To,

Shri Nagendra Singh  
Borbari P.O. Banjabari  
District Kamrup- 781037

WHEREAS the Board has received information on the basis of reports of the committee constituted by the Hon'ble National Green Tribunal in O.A No. 48 / 2019 (EZ) that you have been operating stone crusher in violation of the terms and conditions of the consent to operate from the Meghalaya State Pollution Control Board and without applicable clearances;

WHEREAS in the physical inspection conducted by the Committee on 07.06.2017, the stone crusher was found operational at Mykhulli and that no requisite permission for operating the same was provided to the inspecting team on the site. The stone crusher was found operating in the open, without any measures for control of noise, air and water pollution.

WHEREAS a show-cause notice dated 11.05.2021 was issued to you by the Board as to why legal action may not be instituted against you for violation of the applicable statutory provisions and why an amount of INR ₹ 73,62,500 (Seventy Three Lakh Sixty Two Thousand Five Hundred only) was assessed and imposed on you as Environmental Compensation payable by you for illegal operation of the stone crusher and for violation of the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974. The show-cause was also issued in pursuance of directions of the Hon'ble National Green Tribunal contained in orders dated 14.10.2020 and 29.10.2020 in O.A No. 48/2019 (EZ)

WHEREAS despite lapse of more than 5 months, no reply has been received from you in response to the show-cause notice.

WHEREAS it is apparent to the Board that despite receipt of the show-cause notice you have not replied to the same, and therefore, it is presumed that you have nothing to say in the matter. It is also apparent that you have accepted the report of the inspection and therefore, the factum of illegal operation of your unit is admitted by you.

WHEREAS you have not been able to disclose whether the operation of the unit was under any valid Consent to Establish (CTE) or any Consent to Operate ('CTO'). You have therefore admitted that your operation of the crushing unit was without authority of law.

WHEREAS it is therefore established that you were illegally and without authority of law carrying out stone crushing activities and mining on the site.

WHEREAS you have not denied the factum of inspection, nor have you denied or disputed the findings of the said inspection. The inspection team has categorically found illegal mining operation on the site which has not been disputed by you. It has also been established that you had neither applied for, nor obtained permissions for the stone crusher. It is clear that the unit has been operating unauthorisedly and without CTE and CTO.

WHEREAS, it is clear that the operation the unit is *ex-facie* illegal and without compliance of necessary legal requirements and without necessary permissions. The operation of the quarry was in breach of the applicable provisions of the Air and Water Act and the same is illegal and without necessary permission in law and is liable to be penalised by way of imposition of Environmental Compensation. Therefore, the levy of Environmental Compensation is reiterated and is liable to be recovered from you.

WHEREAS the operation of your stone crusher/stone quarry without necessary CTE and CTO for the above period stands established and is a clear violation of the provisions of Sections 24, 25, 44, 45-A and 47 of the Water Prevention and Control of Pollution) Act, 1974.

WHEREAS for the above stated reasons, nothing has been brought on record to show your compliance with applicable laws for the above period and also does not disclose operation of the stone crushing unit in accordance with the environmental mitigation measures and further confirms violation of applicable norms and therefore your liability to pay environmental compensation is hereby confirmed.

NOW THEREFORE, the levy of Environmental Compensation of an amount of INR ₹ 73,62,500 (Seventy Three Lakh Sixty Two Thousand Five Hundred only) is hereby confirmed as amount payable for illegal operation and you are hereby directed the pay the above amount within a period of 07 days from date of notice by Demand Draft drawn in the favor of the Member Secretary, Meghalaya State Pollution Control Board, Shillong and the deposit the same in the office of Meghalaya State Pollution Control Board.

It is notified that failure to comply with the above directions shall result in initiation of appropriate legal action against you for recovery of the amounts under relevant Acts and Rules, including by attachment and auction of your properties and recovery of amounts as arrears of land revenue, *inter-alia* by recourse to provisions of the Assam Land Revenue Regulation Act, 1886 as applicable to the State of Meghalaya in case the Environmental Compensation is not paid within the period stipulated above.

You are also hereby put to notice that you are liable to be prosecuted for violation of the above provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 by institution of appropriate criminal proceedings against you for illegal operations of stone crusher/stone quarry and consequent damage caused to the environment.

Yours Faithfully

  
(B.K. Lyngwa, IFS)  
**CHAIRMAN**  
Meghalaya State Pollution Control Board  
Shillong

No. MPCB/GEN-327(Vol-I)/2021/2021-2022/23

Dated: Shillong <sup>20</sup>/<sub>10</sub> /October/2021

To,

Shri Osas Thangkhiew  
Nongsier, Jirang  
Ri-Bhoi

WHEREAS the Board has received information on the basis of reports of the committee constituted by the Hon'ble National Green Tribunal in O.A No. 48 / 2019 (EZ) that you have been operating stone crusher in violation of the terms and conditions of the consent to operate from the Meghalaya State Pollution Control Board and without applicable clearances;

WHEREAS in the physical inspection conducted by the Committee on 07.06.2017, the unit was found operational at Sukarbaria, Rani Area, Ri-Bhoi and that no requisite permission for operating the same was provided to the inspecting team on the site. The unit was found operating in the open, without any measures for control of noise, air and water pollution.

WHEREAS a show-cause notice dated 11.05.2021 was issued to you by the Board as to why legal action may not be instituted against you for violation of the applicable statutory provisions and why an amount of INR ₹ 99,25,000 (Ninety Nine Lakh Twenty Five Thousand only) was assessed and imposed on you as Environmental Compensation payable by you for illegal operation of the stone crusher and for violation of the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974. The show-cause was also issued in pursuance of directions of the Hon'ble National Green Tribunal contained in orders dated 14.10.2020 and 29.10.2020 in O.A No. 48/2019 (EZ)

WHEREAS despite lapse of more than 5 months, no reply has been received from you in response to the show-cause notice.

WHEREAS it is apparent to the Board that despite receipt of the show-cause notice you have not replied to the same, and therefore, it is presumed that you have nothing to say in the matter. It is also apparent that you have accepted the report of the inspection and therefore, the factum of illegal operation of your unit is admitted by you.

WHEREAS you have not been able to disclose whether the operation of the unit was under any valid Consent to Establish (CTE) or any Consent to Operate ('CTO'). You have therefore admitted that your operation of the crushing unit and mining operation was without authority of law.

WHEREAS it is therefore established that you were illegally and without authority of law carrying out stone crushing activities and mining on the site.

WHEREAS you have not denied the factum of inspection, nor have you denied or disputed the findings of the said inspection. The inspection team has categorically found illegal operation on the site which has not been disputed by you. It has also been established that you had neither applied for, nor obtained permissions for the unit. It is clear that the unit has been operating unauthorizedly and without CTE and CTO.

WHEREAS, it is clear that the operation the unit is *ex-facie* illegal and without compliance of necessary legal requirements and without necessary permissions. The operation of the unit was in breach of the applicable provisions of the Air and Water Act and the same is illegal and without necessary permission in law and is liable to be penalised by way of imposition of Environmental Compensation. Therefore, the levy of Environmental Compensation is reiterated and is liable to be recovered from you.

WHEREAS the operation of your stone crusher without necessary CTE and CTO for the above period stands established and is a clear violation of the provisions of Sections 24, 25, 44, 45-A and 47 of the Water Prevention and Control of Pollution) Act, 1974.

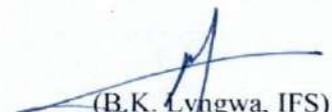
WHEREAS for the above stated reasons, nothing has been brought on record to show your compliance with applicable laws for the above period and also does not disclose operation of the stone crushing unit in accordance with the environmental mitigation measures and further confirms violation of applicable norms and therefore your liability to pay environmental compensation is hereby confirmed.

NOW THEREFORE, the levy of Environmental Compensation of an amount of INR ₹ 99,25,000 (Ninety Nine Lakh Twenty Five Thousand only is hereby confirmed as amount payable for illegal operation and you are hereby directed the pay the above amount within a period of 07 days from date of notice by Demand Draft drawn in the favor of the Member Secretary, Meghalaya State Pollution Control Board, Shillong and the deposit the same in the office of Meghalaya State Pollution Control Board.

It is notified that failure to comply with the above directions shall result in initiation of appropriate legal action against you for recovery of the amounts under relevant Acts and Rules, including by attachment and auction of your properties and recovery of amounts as arrears of land revenue, *inter-alia* by recourse to provisions of the Assam Land Revenue Regulation Act, 1886 as applicable to the State of Meghalaya in case the Environmental Compensation is not paid within the period stipulated above.

You are also hereby put to notice that you are liable to be prosecuted for violation of the above provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 by institution of appropriate criminal proceedings against you for illegal operations of stone crusher/stone quarry and consequent damage caused to the environment.

Yours Faithfully

  
(B.K. Lyngwa, IFS)  
**CHAIRMAN**

Meghalaya State Pollution Control Board  
Shillong

No. MPCB/GEN-327(Vol-I)/2021/2021-2022/22

Dated: Shillong <sup>20<sup>th</sup></sup> /October/2021

To,

Shri Osirial Dolo  
Umkrem Dykhong Jirang, Ri-Bhoi

WHEREAS the Board has received information on the basis of reports of the committee constituted by the Hon'ble National Green Tribunal in O.A No. 48 / 2019 (EZ) that you have been operating stone crusher in violation of the terms and conditions of the consent to operate from the Meghalaya State Pollution Control Board and without applicable clearances;

WHEREAS in the physical inspection conducted by the Committee on 07.06.2017, the unit was found operational at Sukarbaria, Rani Area, Ri-Bhoi and that no requisite permission for operating the same was provided to the inspecting team on the site. The unit was found operating in the open, without any measures for control of noise, air and water pollution.

WHEREAS a show-cause notice dated 11.05.2021 was issued to you by the Board as to why legal action may not be instituted against you for violation of the applicable statutory provisions and why an amount of INR ₹ 99,25,000 (Ninety Nine Lakh Twenty Five Thousand only) was assessed and imposed on you as Environmental Compensation payable by you for illegal operation of the stone crusher and for violation of the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974. The show-cause was also issued in pursuance of directions of the Hon'ble National Green Tribunal contained in orders dated 14.10.2020 and 29.10.2020 in O.A No. 48/2019 (EZ)

WHEREAS despite lapse of more than 5 months, no reply has been received from you in response to the show-cause notice.

WHEREAS it is apparent to the Board that despite receipt of the show-cause notice you have not replied to the same, and therefore, it is presumed that you have nothing to say in the matter. It is also apparent that you have accepted the report of the inspection and therefore, the factum of illegal operation of your unit is admitted by you.

WHEREAS you have not been able to disclose whether the operation of the unit was under any valid Consent to Establish (CTE) or any Consent to Operate ('CTO'). You have therefore admitted that your operation of the crushing unit was without authority of law.

WHEREAS it is therefore established that you were illegally and without authority of law carrying out stone crushing activities on the site.

WHEREAS you have not denied the factum of inspection, nor have you denied or disputed the findings of the said inspection. The inspection team has categorically found illegal operation on the site which has not been disputed by you. It has also been established that you had neither applied for, nor obtained permissions for the unit. It is clear that the unit has been operating unauthorizedly and without CTE and CTO.

WHEREAS, it is clear that the operation the unit is *ex-facie* illegal and without compliance of necessary legal requirements and without necessary permissions. The operation of the unit was in breach of the applicable provisions of the Air and Water Act and the same is illegal and without necessary permission in law and is liable to be penalised by way of imposition of Environmental Compensation. Therefore, the levy of Environmental Compensation is reiterated and is liable to be recovered from you.

WHEREAS the operation of your stone crusher without necessary CTE and CTO for the above period stands established and is a clear violation of the provisions of Sections 24, 25, 44, 45-A and 47 of the Water Prevention and Control of Pollution) Act, 1974.

WHEREAS for the above stated reasons, nothing has been brought on record to show your compliance with applicable laws for the above period and also does not disclose operation of the stone crushing unit in accordance with the environmental mitigation measures and further confirms violation of applicable norms and therefore your liability to pay environmental compensation is hereby confirmed.

NOW THEREFORE, the levy of Environmental Compensation of an amount of INR ₹ 99,25,000 (Ninety Nine Lakh Twenty Five Thousand only is hereby confirmed as amount payable for illegal operation and you are hereby directed the pay the above amount within a period of 07 days from date of notice by Demand Draft drawn in the favor of the Member Secretary, Meghalaya State Pollution Control Board, Shillong and the deposit the same in the office of Meghalaya State Pollution Control Board.

It is notified that failure to comply with the above directions shall result in initiation of appropriate legal action against you for recovery of the amounts under relevant Acts and Rules, including by attachment and auction of your properties and recovery of amounts as arrears of land revenue, *inter-alia* by recourse to provisions of the Assam Land Revenue Regulation Act, 1886 as applicable to the State of Meghalaya in case the Environmental Compensation is not paid within the period stipulated above.

You are also hereby put to notice that you are liable to be prosecuted for violation of the above provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 by institution of appropriate criminal proceedings against you for illegal operations of stone crusher/stone quarry and consequent damage caused to the environment.

Yours Faithfully

  
(B.K. Lyngwa, IFS)  
CHAIRMAN

Meghalaya State Pollution Control Board  
Shillong

No. MPCB/GEN-327(Vol-I)/2021/2021-2022/ 24

Dated: Shillong 20<sup>th</sup>/October/2021

To,

Shri Rajesh Agarwal  
Beltola, Assam

WHEREAS the Board has received information on the basis of reports of the committee constituted by the Hon'ble National Green Tribunal in O.A No. 48 / 2019 (EZ) that you have been operating stone crusher in violation of the terms and conditions of the consent to operate from the Meghalaya State Pollution Control Board and without applicable clearances;

WHEREAS in the physical inspection conducted by the Committee on 29.04.2017, the unit was found operational at Umtyrnga, Chibra and that no requisite permission for operating the same was provided to the inspecting team on the site. The unit was found operating in the open, without any measures for control of noise, air and water pollution.

WHEREAS a show-cause notice dated 11.05.2021 was issued to you by the Board as to why legal action may not be instituted against you for violation of the applicable statutory provisions and why an amount of INR ₹ 99,37,500 (Ninety Nine Lakh Thirty Seven Thousand Five Hundred only) was assessed and imposed on you as Environmental Compensation payable by you for illegal operation of the stone crusher and for violation of the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974. The show-cause was also issued in pursuance of directions of the Hon'ble National Green Tribunal contained in orders dated 14.10.2020 and 29.10.2020 in O.A No. 48/2019 (EZ)

WHEREAS despite lapse of more than 5 months, no reply has been received from you in response to the show-cause notice.

WHEREAS it is apparent to the Board that despite receipt of the show-cause notice you have not replied to the same, and therefore, it is presumed that you have nothing to say in the matter. It is also apparent that you have accepted the report of the inspection and therefore, the factum of illegal operation of your unit is admitted by you.

WHEREAS you have not been able to disclose whether the operation of the unit was under any valid Consent to Establish (CTE) or any Consent to Operate ('CTO'). You have therefore admitted that your operation of the crushing unit was without authority of law.

WHEREAS it is therefore established that you were illegally and without authority of law carrying out stone crushing activities and mining on the site.

WHEREAS you have not denied the factum of inspection, nor have you denied or disputed the findings of the said inspection. The inspection team has categorically found illegal operation on the site which has not been disputed by you. It has also been established that you had neither applied for, nor obtained permissions for the unit. It is clear that the unit has been operating unauthorizedly and without CTE and CTO.

WHEREAS, it is clear that the operation the unit is *ex-facie* illegal and without compliance of necessary legal requirements and without necessary permissions. The operation of the unit was in breach of the applicable provisions of the Air and Water Act and the same is illegal and without necessary permission in law and is liable to be penalised by way of imposition of Environmental Compensation. Therefore, the levy of Environmental Compensation is reiterated and is liable to be recovered from you.

WHEREAS the operation of your stone crusher/stone quarry without necessary CTE and CTO for the above period stands established and is a clear violation of the provisions of Sections 24, 25, 44, 45-A and 47 of the Water Prevention and Control of Pollution) Act, 1974.

WHEREAS for the above stated reasons, nothing has been brought on record to show your compliance with applicable laws for the above period and also does not disclose operation of the stone crushing unit in accordance with the environmental mitigation measures and further confirms violation of applicable norms and therefore your liability to pay environmental compensation is hereby confirmed.

NOW THEREFORE, the levy of Environmental Compensation of an amount of INR ₹ 99,37,500 (Ninety Nine Lakh Thirty Seven Thousand Five Hundred only) is hereby confirmed as amount payable for illegal operation and you are hereby directed the pay the above amount within a period of 07 days from date of notice by Demand Draft drawn in the favor of the Member Secretary, Meghalaya State Pollution Control Board, Shillong and the deposit the same in the office of Meghalaya State Pollution Control Board.

It is notified that failure to comply with the above directions shall result in initiation of appropriate legal action against you for recovery of the amounts under relevant Acts and Rules, including by attachment and auction of your properties and recovery of amounts as arrears of land revenue, *inter-alia* by recourse to provisions of the Assam Land Revenue Regulation Act, 1886 as applicable to the State of Meghalaya in case the Environmental Compensation is not paid within the period stipulated above.

You are also hereby put to notice that you are liable to be prosecuted for violation of the above provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 by institution of appropriate criminal proceedings against you for illegal operations of stone crusher/stone quarry and consequent damage caused to the environment.

Yours Faithfully



(B.K. Lyngwa, IFS)  
**CHAIRMAN**

Meghalaya State Pollution Control Board  
Shillong

No. MPCB/GEN-327(Vol-I)/2021/2021-2022/ 6

Dated: Shillong 20<sup>th</sup> October/2021

To,

Shri Uday Goswami  
Beltola  
District Kamrup Metro Pin- 781028

WHEREAS the Board has received information on the basis of reports of the committee constituted by the Hon'ble National Green Tribunal in O.A No. 48 / 2019 (EZ) that you have been operating stone crusher in violation of the terms and conditions of the consent to operate from the Meghalaya State Pollution Control Board and without applicable clearances;

WHEREAS in the physical inspection conducted by the Committee on 07.06.2017, the stone crusher was found operational at Mykhuli and that no requisite permission for operating the same was provided to the inspecting team on the site. The stone crusher was found operating in the open, without any measures for control of noise, air and water pollution.

WHEREAS a show-cause notice dated 11.05.2021 was issued to you by the Board as to why legal action may not be instituted against you for violation of the applicable statutory provisions and why an amount of INR ₹ 1,10,43,750 (One Crore Ten Lakh Forty Three Thousand Seven Hundred and Fifty only) was assessed and imposed on you as Environmental Compensation payable by you for illegal operation of the stone crusher/stone quarry and for violation of the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974. The show-cause was also issued in pursuance of directions of the Hon'ble National Green Tribunal contained in orders dated 14.10.2020 and 29.10.2020 in O.A No. 48/2019 (EZ)

WHEREAS despite lapse of more than 5 months, no reply has been received from you in response to the show-cause notice.

WHEREAS it is apparent to the Board that despite receipt of the show-cause notice you have not replied to the same, and therefore, it is presumed that you have nothing to say in the matter. It is also apparent that you have accepted the report of the inspection and therefore, the factum of illegal operation of your unit is admitted by you.

WHEREAS you have not been able to disclose whether the operation of the unit was under any valid Consent to Establish (CTE) or any Consent to Operate ('CTO'). You have therefore admitted that your operation of the crushing unit was without authority of law.

WHEREAS it is therefore established that you were illegally and without authority of law carrying out stone crushing activities on the site.

WHEREAS you have not denied the factum of inspection, nor have you denied or disputed the findings of the said inspection. The inspection team has categorically found illegal mining operation on the site which has not been disputed by you. It has also been established that you had neither applied for, nor obtained permissions for the stone crusher. It is clear that the unit has been operating unauthorizedly and without CTE and CTO.

WHEREAS, it is clear that the operation the unit is *ex-facie* illegal and without compliance of necessary legal requirements and without necessary permissions. The operation of the unit was in breach of the applicable provisions of the Air and Water Act and the same is illegal and without necessary permission in law and is liable to be penalised by way of imposition of Environmental Compensation. Therefore, the levy of Environmental Compensation is reiterated and is liable to be recovered from you.

WHEREAS the operation of your stone crusher/stone quarry without necessary CTE and CTO for the above period stands established and is a clear violation of the provisions of Sections 24, 25, 44, 45-A and 47 of the Water Prevention and Control of Pollution) Act, 1974.

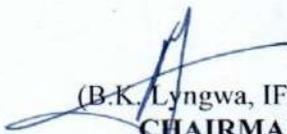
WHEREAS for the above stated reasons, nothing has been brought on record to show your compliance with applicable laws for the above period and also does not disclose operation of the stone crushing/ stone quarrying unit in accordance with the environmental mitigation measures and further confirms violation of applicable norms and therefore your liability to pay environmental compensation is hereby confirmed.

NOW THEREFORE, the levy of Environmental Compensation of an amount of INR ₹ 1,10,43,750 (One Crore Ten Lakh Forty Three Thousand Seven Hundred and Fifty only) is hereby confirmed as amount payable for illegal operation and you are hereby directed the pay the above amount within a period of 07 days from date of notice by Demand Draft drawn in the favor of the Member Secretary, Meghalaya State Pollution Control Board, Shillong and the deposit the same in the office of Meghalaya State Pollution Control Board.

It is notified that failure to comply with the above directions shall result in initiation of appropriate legal action against you for recovery of the amounts under relevant Acts and Rules, including by attachment and auction of your properties and recovery of amounts as arrears of land revenue, *inter-alia* by recourse to provisions of the Assam Land Revenue Regulation Act, 1886 as applicable to the State of Meghalaya in case the Environmental Compensation is not paid within the period stipulated above.

You are also hereby put to notice that you are liable to be prosecuted for violation of the above provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 by institution of appropriate criminal proceedings against you for illegal operations of stone crusher/stone quarry and consequent damage caused to the environment.

Yours Faithfully

  
(B.K. Lyngwa, IFS)  
**CHAIRMAN**  
Meghalaya State Pollution Control Board  
Shillong

No. MPCB/GEN-327(Vol-I)/2021/2021-2022/ 9

Dated: Shillong 20<sup>th</sup> October/2021

To,

Smt. Shelina Nongbri  
Bhoirymbong, Lumdaitkhla  
Ri-Bhoi District, Meghalaya

WHEREAS the Board has received information on the basis of reports of the committee constituted by the Hon'ble National Green Tribunal in O.A No. 48 / 2019 (EZ) that you have been operating stone crusher at UMJATHANG in violation of the terms and conditions of the consent to operate from the Meghalaya State Pollution Control Board and without applicable clearances;

WHEREAS in the physical inspection conducted by the Committee on 07.06.2017, the crusher was found operational in Umjathang, Ri-Bhoi and that no requisite permission for operating the same was provided to the inspecting team on the site. The crusher was found operating in the open, without any measures for control of noise, air and water pollution.

WHEREAS a show-cause notice dated 11.05.2021 was issued to you by the Board as to why legal action may not be instituted against you for violation of the applicable statutory provisions and why an amount of INR ₹ 38,56, 250 (Thirty Eight Lakh Fifty Six Thousand Two Hundred and Fifty only) was assessed and imposed on you as Environmental Compensation payable by you for illegal operation of the stone crusher/stone quarry and for violation of the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974. The show-cause was also issued in pursuance of directions of the Hon'ble National Green Tribunal contained in orders dated 14.10.2020 and 29.10.2020 in O.A No. 48/2019 (EZ)

WHEREAS despite lapse of more than 5 months, no reply has been received from you in response to the show-cause notice.

WHEREAS it is apparent to the Board that despite receipt of the show-cause notice you have not replied to the same, and therefore, it is presumed that you have nothing to say in the matter. It is also apparent that you have accepted the report of the inspection and therefore, the factum of illegal operation of your unit is admitted by you.

WHEREAS you have not been able to disclose whether the operation of the unit was under any valid Consent to Establish (CTE) or any Consent to Operate ('CTO'). You have therefore admitted that your operation of the crushing unit was without authority of law.

WHEREAS it is therefore established that you were illegally and without authority of law carrying out stone crushing activities on the site.

WHEREAS you have not denied the factum of inspection, nor have you denied or disputed the findings of the said inspection. The inspection team has categorically found illegal operation on the site which has not been disputed by you. It has also been established that you had neither applied for, nor obtained permissions for the crusher. It is clear that the unit has been operating unauthorisedly and without CTE and CTO.

WHEREAS, it is clear that the operation the unit is *ex-facie* illegal and without compliance of necessary legal requirements and without necessary permissions. The operation of the crusher was in breach of the applicable provisions of the Air and Water Act and the same is illegal and without necessary permission in law and is liable to be penalised by way of imposition of Environmental Compensation. Therefore, the levy of Environmental Compensation is reiterated and is liable to be recovered from you.

WHEREAS the operation of your stone crusher/stone quarry without necessary CTE and CTO for the above period stands established and is a clear violation of the provisions of Sections 24, 25, 44, 45-A and 47 of the Water Prevention and Control of Pollution) Act, 1974.

WHEREAS for the above stated reasons, nothing has been brought on record to show your compliance with applicable laws for the above period and also does not disclose operation of the stone crushing unit in accordance with the environmental mitigation measures and further confirms violation of applicable norms and therefore your liability to pay environmental compensation is hereby confirmed.

NOW THEREFORE, the levy of Environmental Compensation of an amount of INR ₹ 38,56, 250 (Thirty Eight Lakh Fifty Six Thousand Two Hundred and Fifty only) is hereby confirmed as amount payable for illegal operation and you are hereby directed the pay the above amount within a period of 07 days from date of notice by Demand Draft drawn in the favor of the Member Secretary, Meghalaya State Pollution Control Board, Shillong and the deposit the same in the office of Meghalaya State Pollution Control Board.

It is notified that failure to comply with the above directions shall result in initiation of appropriate legal action against you for recovery of the amounts under relevant Acts and Rules, including by attachment and auction of your properties and recovery of amounts as arrears of land revenue, *inter-alia* by recourse to provisions of the Assam Land Revenue Regulation Act, 1886 as applicable to the State of Meghalaya in case the Environmental Compensation is not paid within the period stipulated above.

You are also hereby put to notice that you are liable to be prosecuted for violation of the above provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 by institution of appropriate criminal proceedings against you for illegal operations of stone crusher/stone quarry and consequent damage caused to the environment.

Yours Faithfully

  
(B.K. Lyngwa, IFS)  
CHAIRMAN  
Meghalaya State Pollution Control Board  
Shillong

No. MPCB/GEN-327(Vol-I)/2021/2021-2022/10

Dated: Shillong 20<sup>th</sup> October/2021

To,

Smti Dalinrose Nongshli  
Nongthymmai, Umsning  
Ri-Bhoi District, Meghalaya

WHEREAS the Board has received information on the basis of reports of the committee constituted by the Hon'ble National Green Tribunal in O.A No. 48 / 2019 (EZ) that you have been operating stone crusher in violation of the terms and conditions of the consent to operate from the Meghalaya State Pollution Control Board and without applicable clearances;

WHEREAS in the physical inspection conducted by the Committee on 29.04.2017, the stone crusher was found operational and that no requisite permission for operating the same was provided to the inspecting team on the site. The stone crusher was found operating in the open, without any measures for control of noise, air and water pollution.

WHEREAS a show-cause notice dated 11.05.2021 was issued to you by the Board as to why legal action may not be instituted against you for violation of the applicable statutory provisions and why an amount of INR ₹ 38,56, 250 (Thirty Eight Lakh Fifty Six Thousand Two Hundred and Fifty only) was assessed and imposed on you as Environmental Compensation payable by you for illegal operation of the stone crusher/stone quarry and for violation of the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974. The show-cause was also issued in pursuance of directions of the Hon'ble National Green Tribunal contained in orders dated 14.10.2020 and 29.10.2020 in O.A No. 48/2019 (EZ)

WHEREAS despite lapse of more than 5 months, no reply has been received from you in response to the show-cause notice.

WHEREAS it is apparent to the Board that despite receipt of the show-cause notice you have not replied to the same, and therefore, it is presumed that you have nothing to say in the matter. It is also apparent that you have accepted the report of the inspection and therefore, the factum of illegal operation of your unit is admitted by you.

WHEREAS you have not been able to disclose whether the operation of the unit was under any valid Consent to Establish (CTE) or any Consent to Operate ('CTO'). You have therefore admitted that your operation of the crushing unit and mining operation was without authority of law.

WHEREAS it is therefore established that you were illegally and without authority of law carrying out stone crushing activities and mining on the site.

WHEREAS you have not denied the factum of inspection, nor have you denied or disputed the findings of the said inspection. The inspection team has categorically found illegal crushing operation on the site which has not been disputed by you. It has also been established that you had neither applied for, nor obtained permissions for the stone crusher. It is clear that the unit has been operating unauthorisedly and without CTE and CTO.

WHEREAS, it is clear that the operation the unit is *ex-facie* illegal and without compliance of necessary legal requirements and without necessary permissions. The operation of the crusher was in breach of the applicable provisions of the Air and Water Act and the same is illegal and without necessary permission in law and is liable to be penalised by way of imposition of Environmental Compensation. Therefore, the levy of Environmental Compensation is reiterated and is liable to be recovered from you.

WHEREAS the operation of your stone crusher without necessary CTE and CTO for the above period stands established and is a clear violation of the provisions of Sections 24, 25, 44, 45-A and 47 of the Water Prevention and Control of Pollution) Act, 1974.

WHEREAS for the above stated reasons, nothing has been brought on record to show your compliance with applicable laws for the above period and also does not disclose operation of the stone crushing unit in accordance with the environmental mitigation measures and further confirms violation of applicable norms and therefore your liability to pay environmental compensation is hereby confirmed.

NOW THEREFORE, the levy of Environmental Compensation of an amount of INR ₹ 38,56, 250 (Thirty Eight Lakh Fifty Six Thousand Two Hundred and Fifty only) is hereby confirmed as amount payable for illegal operation and you are hereby directed the pay the above amount within a period of 07 days from date of notice by Demand Draft drawn in the favor of the Member Secretary, Meghalaya State Pollution Control Board, Shillong and the deposit the same in the office of Meghalaya State Pollution Control Board.

It is notified that failure to comply with the above directions shall result in initiation of appropriate legal action against you for recovery of the amounts under relevant Acts and Rules, including by attachment and auction of your properties and recovery of amounts as arrears of land revenue, *inter-alia* by recourse to provisions of the Assam Land Revenue Regulation Act, 1886 as applicable to the State of Meghalaya in case the Environmental Compensation is not paid within the period stipulated above.

You are also hereby put to notice that you are liable to be prosecuted for violation of the above provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 by institution of appropriate criminal proceedings against you for illegal operations of stone crusher/stone quarry and consequent damage caused to the environment.

Yours Faithfully

  
(B.K. Lyngwa, IFS)  
**CHAIRMAN**  
Meghalaya State Pollution Control Board  
Shillong

No. MPCB/GEN-327(Vol-I)/2021/2021-2022/ 19

Dated: Shillong <sup>19<sup>th</sup></sup> 20/October/2021

To,

Threesister Doloi  
Umkrem Dykhong, Jirang  
Ri-Bhoi District

WHEREAS the Board has received information on the basis of reports of the committee constituted by the Hon'ble National Green Tribunal in O.A No. 48 / 2019 (EZ) that you have been operating stone crusher in violation of the terms and conditions of the consent to operate from the Meghalaya State Pollution Control Board and without applicable clearances;

WHEREAS in the physical inspection conducted by the Committee on 05.06.2017, the unit was found operational and that no requisite permission for operating the same was provided to the inspecting team on the site. The unit was found operating in the open, without any measures for control of noise, air and water pollution.

WHEREAS a show-cause notice dated 11.05.2021 was issued to you by the Board as to why legal action may not be instituted against you for violation of the applicable statutory provisions and why an amount of INR ₹ 74,43,750 (Seventy Four Lakh Forty Three Thousand Seven Hundred and Fifty only) was assessed and imposed on you as Environmental Compensation payable by you for illegal operation of the stone crusher and for violation of the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974. The show-cause was also issued in pursuance of directions of the Hon'ble National Green Tribunal contained in orders dated 14.10.2020 and 29.10.2020 in O.A No. 48/2019 (EZ)

WHEREAS despite lapse of more than 5 months, no reply has been received from you in response to the show-cause notice.

WHEREAS it is apparent to the Board that despite receipt of the show-cause notice you have not replied to the same, and therefore, it is presumed that you have nothing to say in the matter. It is also apparent that you have accepted the report of the inspection and therefore, the factum of illegal operation of your unit is admitted by you.

WHEREAS you have not been able to disclose whether the operation of the unit was under any valid Consent to Establish (CTE) or any Consent to Operate ('CTO'). You have therefore admitted that your operation of the crushing unit was without authority of law.

WHEREAS it is therefore established that you were illegally and without authority of law carrying out stone crushing activities on the site.

WHEREAS you have not denied the factum of inspection, nor have you denied or disputed the findings of the said inspection. The inspection team has categorically found illegal operation on the site which has not been disputed by you. It has also been established that you had neither applied for, nor obtained permissions for the unit. It is clear that the unit has been operating unauthorizedly and without CTE and CTO.

WHEREAS, it is clear that the operation the unit is *ex-facie* illegal and without compliance of necessary legal requirements and without necessary permissions. The operation was in breach of the applicable provisions of the Air and Water Act and the same is illegal and without necessary permission in law and is liable to be penalised by way of imposition of Environmental Compensation. Therefore, the levy of Environmental Compensation is reiterated and is liable to be recovered from you.

WHEREAS the operation of your stone crusher without necessary CTE and CTO for the above period stands established and is a clear violation of the provisions of Sections 24, 25, 44, 45-A and 47 of the Water Prevention and Control of Pollution) Act, 1974.

WHEREAS for the above stated reasons, nothing has been brought on record to show your compliance with applicable laws for the above period and also does not disclose operation of the stone crushing unit in accordance with the environmental mitigation measures and further confirms violation of applicable norms and therefore your liability to pay environmental compensation is hereby confirmed.

NOW THEREFORE, the levy of Environmental Compensation of an amount of INR ₹ 74,43,750 (Seventy Four Lakh Forty Three Thousand Seven Hundred and Fifty only) is hereby confirmed as amount payable for illegal operation and you are hereby directed the pay the above amount within a period of 07 days from date of notice by Demand Draft drawn in the favor of the Member Secretary, Meghalaya State Pollution Control Board, Shillong and the deposit the same in the office of Meghalaya State Pollution Control Board.

It is notified that failure to comply with the above directions shall result in initiation of appropriate legal action against you for recovery of the amounts under relevant Acts and Rules, including by attachment and auction of your properties and recovery of amounts as arrears of land revenue, *inter-alia* by recourse to provisions of the Assam Land Revenue Regulation Act, 1886 as applicable to the State of Meghalaya in case the Environmental Compensation is not paid within the period stipulated above.

You are also hereby put to notice that you are liable to be prosecuted for violation of the above provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 by institution of appropriate criminal proceedings against you for illegal operations of stone crusher/stone quarry and consequent damage caused to the environment.

Yours Faithfully

  
(B.K. Lyngwa, IFS)  
CHAIRMAN  
Meghalaya State Pollution Control Board  
Shillong



No.MPCB/GEN-327(Vol-I)/2021/2021-2022/67

Dated Shillong the 20<sup>th</sup> October 2021

To,

Santosh Agarwal  
Mykhuli  
Ri-Bhoi District, Meghalaya

WHEREAS the Board has received information on the basis of reports of the committee constituted by the Hon'ble National Green Tribunal in O.A No. 48 / 2019 (EZ) that you have been operating stone crusher (at GPS 26°6'7.82"N, 91°48'42.69"E) without lawful authority and without applicable clearances;

WHEREAS in the physical inspection conducted by the Committee on 26.07.2019, the unit was found operational and that no requisite permission for operating the same was provided to the inspecting team on the site. The unit was found operating in the open, without any measures for control of noise, air and water pollution.

WHEREAS a show-cause notice bearing No. MPCB/GEN-327/2020/2020-2021/41 dated 24.11.2020 was issued to you by the Board as to why legal action may not be instituted against you for violation of the applicable statutory provisions and why an amount of INR ₹ 1,10,43,750 (Rupees One Crore Ten Lakh Forty Three Thousand Seven Hundred and Fifty only) as assessed and imposed on you as Environmental Compensation payable by you for illegal operation of the stone crusher/stone quarry and for violation of the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 be not realised from you. The show-cause was also issued in pursuance of directions of the Hon'ble National Green Tribunal contained in orders dated 14.10.2020 and 29.10.2020 in O.A No. 48/2019 (EZ)

WHEREAS despite lapse of substantial time, no reply has been received from you in response to the above show-cause notice.

WHEREAS it is apparent to the Board that despite receipt of the show-cause notice you have not replied to the same, and therefore, it is presumed that you have nothing to say in the matter. It is also apparent that you have accepted the report of the inspection and therefore, the factum of illegal operation of your unit is admitted by you.

WHEREAS you have not been able to disclose whether the operation of the unit was under any valid Consent to Establish (CTE) or any Consent to Operate ('CTO'). You have therefore admitted that your operation of the unit was illegal and without authority of law.

WHEREAS you have not denied the factum of inspection, nor have you denied or disputed the findings of the said inspection. The inspection team has categorically found illegal operation on the site which has not been disputed by you. It has also been established that you had neither applied for, nor obtained permissions for the unit. It is clear that the unit has been operating unauthorizedly and without CTE and CTO.

WHEREAS, it is clear that the operation of the unit is *ex-facie* illegal and without compliance of necessary legal requirements and without necessary permissions. The operation was in breach of the applicable provisions of the Air and Water Act and the same is illegal and without necessary permission

in law and is liable to be penalised by way of imposition of Environmental Compensation. Therefore, the levy of Environmental Compensation is reiterated and is liable to be recovered from you.

WHEREAS the operation of your unit without necessary CTE and CTO for the above period stands established and is a clear violation of the provisions of Sections 24, 25, 44, 45-A and 47 of the Water Prevention and Control of Pollution) Act, 1974.

WHEREAS for the above stated reasons, nothing has been brought on record to show your compliance with applicable laws for the above period and also does not disclose operation of the unit in accordance with the environmental mitigation measures and further confirms violation of applicable norms and therefore your liability to pay environmental compensation is hereby confirmed.

NOW THEREFORE, the levy of Environmental Compensation of an amount of INR ₹ 1,10,43,750 (Rupees One Crore Ten Lakh Forty Three Thousand Seven Hundred and Fifty only) is hereby confirmed as amount payable for illegal operation and you are hereby directed the pay the above amount within a period of 07 days from date of notice by Demand Draft drawn in the favour of the Member Secretary, Meghalaya State Pollution Control Board, Shillong and the deposit the same in the office of Meghalaya State Pollution Control Board.

It is notified that failure to comply with the above directions shall result in initiation of appropriate legal action against you for recovery of the amounts under relevant Acts and Rules, including by attachment and auction of your properties and recovery of amounts as arrears of land revenue, *inter-alia* by recourse to provisions of the Assam Land Revenue Regulation Act, 1886 as applicable to the State of Meghalaya in case the Environmental Compensation is not paid within the period stipulated above.

You are also hereby put to notice that you are liable to be prosecuted for violation of the above provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 by institution of appropriate criminal proceedings against you for illegal operations and consequent damage caused to the environment.

Yours Faithfully

  
(B.K. Lyngwa, IFS)  
CHAIRMAN

Meghalaya State Pollution Control Board

No.MPCB/GEN-327(Vol-I)/2021/2021-2022/ 76

Dated Shillong the 20<sup>th</sup> October 2021

To,

Shyamlal  
Umtyrnga, Chibra  
Ri-Bhoi District, Meghalaya

WHEREAS the Board has received information on the basis of reports of the committee constituted by the Hon'ble National Green Tribunal in O.A No. 48 / 2019 (EZ) that you have been operating stone crusher (at GPS 26°4'28.83"N, 91°46'56.70"E) without lawful authority and without applicable clearances;

WHEREAS in the physical inspection conducted by the Committee on 10.09.2020, the unit was found operational and that no requisite permission for operating the same was provided to the inspecting team on the site. The unit was found operating in the open, without any measures for control of noise, air and water pollution.

WHEREAS a show-cause notice bearing No. MPCB/GEN-327/2020/2020-2021/34 dated 24.11.2020 was issued to you by the Board as to why legal action may not be instituted against you for violation of the applicable statutory provisions and why an amount of INR ₹ 99,37,500/- (Rupees Ninety Nine Lakh Thirty Seven Thousand Five Hundred only) as assessed and imposed on you as Environmental Compensation payable by you for illegal operation of the stone crusher/stone quarry and for violation of the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 be not realised from you. The show-cause was also issued in pursuance of directions of the Hon'ble National Green Tribunal contained in orders dated 14.10.2020 and 29.10.2020 in O.A No. 48/2019 (EZ)

WHEREAS despite lapse of substantial time, no reply has been received from you in response to the above show-cause notice.

WHEREAS it is apparent to the Board that despite receipt of the show-cause notice you have not replied to the same, and therefore, it is presumed that you have nothing to say in the matter. It is also apparent that you have accepted the report of the inspection and therefore, the factum of illegal operation of your unit is admitted by you.

WHEREAS you have not been able to disclose whether the operation of the unit was under any valid Consent to Establish (CTE) or any Consent to Operate ('CTO'). You have therefore admitted that your operation of the unit was illegal and without authority of law.

WHEREAS you have not denied the factum of inspection, nor have you denied or disputed the findings of the said inspection. The inspection team has categorically found illegal operation on the site which has not been disputed by you. It has also been established that you had neither applied for, nor obtained permissions for the unit. It is clear that the unit has been operating unauthorizedly and without CTE and CTO.

WHEREAS, it is clear that the operation the unit is *ex-facie* illegal and without compliance of necessary legal requirements and without necessary permissions. The operation was in breach of the applicable provisions of the Air and Water Act and the same is illegal and without necessary permission in law and

is liable to be penalised by way of imposition of Environmental Compensation. Therefore, the levy of Environmental Compensation is reiterated and is liable to be recovered from you.

WHEREAS the operation of your unit without necessary CTE and CTO for the above period stands established and is a clear violation of the provisions of Sections 24, 25, 44, 45-A and 47 of the Water Prevention and Control of Pollution) Act, 1974.

WHEREAS for the above stated reasons, nothing has been brought on record to show your compliance with applicable laws for the above period and also does not disclose operation of the unit in accordance with the environmental mitigation measures and further confirms violation of applicable norms and therefore your liability to pay environmental compensation is hereby confirmed.

NOW THEREFORE, the levy of Environmental Compensation of an amount of INR ₹ 99,37,500/- (Rupees Ninety Nine Lakh Thirty Seven Thousand Five Hundred only) is hereby confirmed as amount payable for illegal operation and you are hereby directed the pay the above amount within a period of 07 days from date of notice by Demand Draft drawn in the favour of the Member Secretary, Meghalaya State Pollution Control Board, Shillong and the deposit the same in the office of Meghalaya State Pollution Control Board.

It is notified that failure to comply with the above directions shall result in initiation of appropriate legal action against you for recovery of the amounts under relevant Acts and Rules, including by attachment and auction of your properties and recovery of amounts as arrears of land revenue, *inter-alia* by recourse to provisions of the Assam Land Revenue Regulation Act, 1886 as applicable to the State of Meghalaya in case the Environmental Compensation is not paid within the period stipulated above.

You are also hereby put to notice that you are liable to be prosecuted for violation of the above provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 by institution of appropriate criminal proceedings against you for illegal operations and consequent damage caused to the environment.

Yours Faithfully

  
(B.K. Lyngwa, IFS)  
**CHAIRMAN**  
Meghalaya State Pollution Control Board



No.MPCB/GEN-327(Vol-I)/2021/2021-2022/ 83

Dated Shillong the 20<sup>th</sup> October 2021

To,

Siraj Ali  
Rani, Jirang,  
Ri-Bhoi District, Meghalaya

WHEREAS the Board has received information on the basis of reports of the committee constituted by the Hon'ble National Green Tribunal in O.A No. 48 / 2019 (EZ) that you have been operating stone crusher (at GPS 26°0'25.92"N, 91°33'48.47"E) without lawful authority and without applicable clearances;

WHEREAS in the physical inspection conducted by the Committee on 19.07.2019, the unit was found operational and that no requisite permission for operating the same was provided to the inspecting team on the site. The unit was found operating in the open, without any measures for control of noise, air and water pollution.

WHEREAS a show-cause notice bearing No. MPCB/GEN-327/2020/2020-2021/22 dated 20.11.2020 was issued to you by the Board as to why legal action may not be instituted against you for violation of the applicable statutory provisions and why an amount of INR ₹ 1,09,78,125/- (Rupees One Crore Nine Lakh Seventy Eight Thousand One Hundred Twenty Five only) as assessed and imposed on you as Environmental Compensation payable by you for illegal operation of the stone crusher/stone quarry and for violation of the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 be not realised from you. The show-cause was also issued in pursuance of directions of the Hon'ble National Green Tribunal contained in orders dated 14.10.2020 and 29.10.2020 in O.A No. 48/2019 (EZ)

WHEREAS despite lapse of substantial time, no reply has been received from you in response to the above show-cause notice.

WHEREAS it is apparent to the Board that despite receipt of the show-cause notice you have not replied to the same, and therefore, it is presumed that you have nothing to say in the matter. It is also apparent that you have accepted the report of the inspection and therefore, the factum of illegal operation of your unit is admitted by you.

WHEREAS you have not been able to disclose whether the operation of the unit was under any valid Consent to Establish (CTE) or any Consent to Operate ('CTO'). You have therefore admitted that your operation of the unit was illegal and without authority of law.

WHEREAS you have not denied the factum of inspection, nor have you denied or disputed the findings of the said inspection. The inspection team has categorically found illegal operation on the site which has not been disputed by you. It has also been established that you had neither applied for, nor obtained permissions for the unit. It is clear that the unit has been operating unauthorisedly and without CTE and CTO.

WHEREAS, it is clear that the operation the unit is *ex-facie* illegal and without compliance of necessary legal requirements and without necessary permissions. The operation was in breach of the applicable provisions of the Air and Water Act and the same is illegal and without necessary permission in law and

is liable to be penalised by way of imposition of Environmental Compensation. Therefore, the levy of Environmental Compensation is reiterated and is liable to be recovered from you.

WHEREAS the operation of your unit without necessary CTE and CTO for the above period stands established and is a clear violation of the provisions of Sections 24, 25, 44, 45-A and 47 of the Water Prevention and Control of Pollution) Act, 1974.

WHEREAS for the above stated reasons, nothing has been brought on record to show your compliance with applicable laws for the above period and also does not disclose operation of the unit in accordance with the environmental mitigation measures and further confirms violation of applicable norms and therefore your liability to pay environmental compensation is hereby confirmed.

NOW THEREFORE, the levy of Environmental Compensation of an amount of INR ₹ 1,09,78,125/- (Rupees One Crore Nine Lakh Seventy Eight Thousand One Hundred Twenty Five only) is hereby confirmed as amount payable for illegal operation and you are hereby directed the pay the above amount within a period of 07 days from date of notice by Demand Draft drawn in the favour of the Member Secretary, Meghalaya State Pollution Control Board, Shillong and the deposit the same in the office of Meghalaya State Pollution Control Board.

It is notified that failure to comply with the above directions shall result in initiation of appropriate legal action against you for recovery of the amounts under relevant Acts and Rules, including by attachment and auction of your properties and recovery of amounts as arrears of land revenue, *inter-alia* by recourse to provisions of the Assam Land Revenue Regulation Act, 1886 as applicable to the State of Meghalaya in case the Environmental Compensation is not paid within the period stipulated above.

You are also hereby put to notice that you are liable to be prosecuted for violation of the above provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 by institution of appropriate criminal proceedings against you for illegal operations and consequent damage caused to the environment.

Yours Faithfully

  
(B.K. Lyngwa, IFS)  
CHAIRMAN  
Meghalaya State Pollution Control Board

No.MPCB/GEN-327(Vol-I)/2021/2021-2022/ 71

Dated Shillong the 20<sup>th</sup> October 2021

To,

Sudren Sangma  
Mykhuli  
Ri-Bhoi District, Meghalaya

WHEREAS the Board has received information on the basis of reports of the committee constituted by the Hon'ble National Green Tribunal in O.A No. 48 / 2019 (EZ) that you have been operating stone crusher (at GPS 26°6'5.60"N, 91°48'43.10"E) without lawful authority and without applicable clearances;

WHEREAS in the physical inspection conducted by the Committee on 26.07.2019, the unit was found operational and that no requisite permission for operating the same was provided to the inspecting team on the site. The unit was found operating in the open, without any measures for control of noise, air and water pollution.

WHEREAS a show-cause notice bearing No. MPCB/GEN-327/2020/2020-2021/39 dated 24.11.2020 was issued to you by the Board as to why legal action may not be instituted against you for violation of the applicable statutory provisions and why an amount of INR ₹ 1,10,43,750 (Rupees One Crore Ten Lakh Forty Three Thousand Seven Hundred and Fifty only) as assessed and imposed on you as Environmental Compensation payable by you for illegal operation of the stone crusher/stone quarry and for violation of the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 be not realised from you. The show-cause was also issued in pursuance of directions of the Hon'ble National Green Tribunal contained in orders dated 14.10.2020 and 29.10.2020 in O.A No. 48/2019 (EZ)

WHEREAS despite lapse of substantial time, no reply has been received from you in response to the above show-cause notice.

WHEREAS it is apparent to the Board that despite receipt of the show-cause notice you have not replied to the same, and therefore, it is presumed that you have nothing to say in the matter. It is also apparent that you have accepted the report of the inspection and therefore, the factum of illegal operation of your unit is admitted by you.

WHEREAS you have not been able to disclose whether the operation of the unit was under any valid Consent to Establish (CTE) or any Consent to Operate ('CTO'). You have therefore admitted that your operation of the unit was illegal and without authority of law.

WHEREAS you have not denied the factum of inspection, nor have you denied or disputed the findings of the said inspection. The inspection team has categorically found illegal operation on the site which has not been disputed by you. It has also been established that you had neither applied for, nor obtained permissions for the unit. It is clear that the unit has been operating unauthorisedly and without CTE and CTO.

WHEREAS, it is clear that the operation the unit is *ex-facie* illegal and without compliance of necessary legal requirements and without necessary permissions. The operation was in breach of the applicable provisions of the Air and Water Act and the same is illegal and without necessary permission in law and

is liable to be penalised by way of imposition of Environmental Compensation. Therefore, the levy of Environmental Compensation is reiterated and is liable to be recovered from you.

WHEREAS the operation of your unit without necessary CTE and CTO for the above period stands established and is a clear violation of the provisions of Sections 24, 25, 44, 45-A and 47 of the Water Prevention and Control of Pollution) Act, 1974.

WHEREAS for the above stated reasons, nothing has been brought on record to show your compliance with applicable laws for the above period and also does not disclose operation of the unit in accordance with the environmental mitigation measures and further confirms violation of applicable norms and therefore your liability to pay environmental compensation is hereby confirmed.

NOW THEREFORE, the levy of Environmental Compensation of an amount of INR ₹ 1,10,43,750 (Rupees One Crore Ten Lakh Forty Three Thousand Seven Hundred and Fifty only) is hereby confirmed as amount payable for illegal operation and you are hereby directed the pay the above amount within a period of 07 days from date of notice by Demand Draft drawn in the favour of the Member Secretary, Meghalaya State Pollution Control Board, Shillong and the deposit the same in the office of Meghalaya State Pollution Control Board.

It is notified that failure to comply with the above directions shall result in initiation of appropriate legal action against you for recovery of the amounts under relevant Acts and Rules, including by attachment and auction of your properties and recovery of amounts as arrears of land revenue, *inter-alia* by recourse to provisions of the Assam Land Revenue Regulation Act, 1886 as applicable to the State of Meghalaya in case the Environmental Compensation is not paid within the period stipulated above.

You are also hereby put to notice that you are liable to be prosecuted for violation of the above provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 by institution of appropriate criminal proceedings against you for illegal operations and consequent damage caused to the environment.

Yours Faithfully

  
(B.K. Lyngwa, IFS)  
**CHAIRMAN**  
Meghalaya State Pollution Control Board

No.MPCB/GEN-327(Vol-I)/2021/2021-2022/ 39

Dated Shillong the 20<sup>th</sup> October 2021

To,

Sukur Ali & Gogoi (Lakhie Doloi Gogoi)  
Barapathar  
Ri-Bhoi District, Meghalaya

WHEREAS the Board has received information on the basis of reports of the committee constituted by the Hon'ble National Green Tribunal in O.A No. 48 / 2019 (EZ) that you have been operating stone crusher at GPS 26°5'11.70"N, 91°46'58.60"E in violation of the terms and conditions of the consent to operate from the Meghalaya State Pollution Control Board and without applicable clearances;

WHEREAS in the physical inspection conducted by the Committee on 18.08.2020, the unit was found operational and that no requisite permission for operating the same was provided to the inspecting team on the site. The unit was found operating in the open, without any measures for control of noise, air and water pollution.

WHEREAS a show-cause notice dated 24.11.2020 was issued to you by the Board as to why legal action may not be instituted against you for violation of the applicable statutory provisions and why an amount of INR ₹ 1,46,90,625 (One Crore Forty Six Lakh Ninety Thousand Six Hundred and Twenty Five only) was assessed and imposed on you as Environmental Compensation payable by you for illegal operation of the stone crusher/stone quarry and for violation of the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974. The show-cause was also issued in pursuance of directions of the Hon'ble National Green Tribunal contained in orders dated 14.10.2020 and 29.10.2020 in O.A No. 48/2019 (EZ)

WHEREAS despite lapse of substantial time, no reply has been received from you in response to the show-cause notice.

WHEREAS it is apparent to the Board that despite receipt of the show-cause notice you have not replied to the same, and therefore, it is presumed that you have nothing to say in the matter. It is also apparent that you have accepted the report of the inspection and therefore, the factum of illegal operation of your unit is admitted by you.

WHEREAS you have not been able to disclose whether the operation of the unit was under any valid Consent to Establish (CTE) or any Consent to Operate ('CTO'). You have therefore admitted that your operation of the unit was illegal and without authority of law.

WHEREAS you have not denied the factum of inspection, nor have you denied or disputed the findings of the said inspection. The inspection team has categorically found illegal operation on the site which has not been disputed by you. It has also been established that you had neither applied for, nor obtained permissions for the unit. It is clear that the unit has been operating unauthorizedly and without CTE and CTO and other applicable permits.

WHEREAS, it is clear that the operation the unit is *ex-facie* illegal and without compliance of necessary legal requirements and without necessary permissions. The operation was in breach of the applicable provisions of the Air and Water Act and the same is illegal and without necessary permission in law and

is liable to be penalised by way of imposition of Environmental Compensation. Therefore, the levy of Environmental Compensation is reiterated and is liable to be recovered from you.

WHEREAS the operation of your unit without necessary CTE and CTO and other applicable permits and clearances for the above period stands established and is a clear violation of the provisions of Sections 24, 25, 44, 45-A and 47 of the Water Prevention and Control of Pollution) Act, 1974.

WHEREAS for the above stated reasons, nothing has been brought on record to show your compliance with applicable laws for the above period and also does not disclose operation of the unit in accordance with the environmental mitigation measures and further confirms violation of applicable norms and therefore your liability to pay environmental compensation is hereby confirmed.

NOW THEREFORE, the levy of Environmental Compensation of an amount of INR ₹ 1,46,90,625 (One Crore Forty Six Lakh Ninety Thousand Six Hundred and Twenty Five only) is hereby confirmed as amount payable for illegal operation and you are hereby directed the pay the above amount within a period of 07 days from date of notice by Demand Draft drawn in the favor of the Member Secretary, Meghalaya State Pollution Control Board, Shillong and the deposit the same in the office of Meghalaya State Pollution Control Board.

It is notified that failure to comply with the above directions shall result in initiation of appropriate legal action against you for recovery of the amounts under relevant Acts and Rules, including by attachment and auction of your properties and recovery of amounts as arrears of land revenue, *inter-alia* by recourse to provisions of the Assam Land Revenue Regulation Act, 1886 as applicable to the State of Meghalaya in case the Environmental Compensation is not paid within the period stipulated above.

You are also hereby put to notice that you are liable to be prosecuted for violation of the above provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 by institution of appropriate criminal proceedings against you for illegal operations and consequent damage caused to the environment.

Yours Faithfully

  
(B.K. Lyngwa, IFS)  
**CHAIRMAN**

Meghalaya State Pollution Control Board

No.MPCB/GEN-327(Vol-I)/2021/2021-2022/ 46

Dated Shillong the 20<sup>th</sup> October 2021

To,

Sukur Ali & Gogoi (Lakhie Doloï Gogoi)  
Barapathar  
Ri-Bhoi District, Meghalaya

WHEREAS the Board has received information on the basis of reports of the committee constituted by the Hon'ble National Green Tribunal in O.A No. 48 / 2019 (EZ) that you have been operating stone crusher in violation of the terms and conditions of the consent to operate from the Meghalaya State Pollution Control Board and without applicable clearances;

WHEREAS in the physical inspection conducted by the Committee on 18.08.2020, the unit was found operational and that no requisite permission for operating the same was provided to the inspecting team on the site. The unit was found operating in the open, without any measures for control of noise, air and water pollution.

WHEREAS a show-cause notice dated 24.11.2020 was issued to you by the Board as to why legal action may not be instituted against you for violation of the applicable statutory provisions and why an amount of INR ₹ 97,93, 750 (Ninety Seven Lakh Ninety Three Thousand Seven Hundred and Fifty only) was assessed and imposed on you as Environmental Compensation payable by you for illegal operation of the stone crusher/stone quarry and for violation of the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974. The show-cause was also issued in pursuance of directions of the Hon'ble National Green Tribunal contained in orders dated 14.10.2020 and 29.10.2020 in O.A No. 48/2019 (EZ)

WHEREAS despite lapse of substantial time, no reply has been received from you in response to the show-cause notice.

WHEREAS it is apparent to the Board that despite receipt of the show-cause notice you have not replied to the same, and therefore, it is presumed that you have nothing to say in the matter. It is also apparent that you have accepted the report of the inspection and therefore, the factum of illegal operation of your unit is admitted by you.

WHEREAS you have not been able to disclose whether the operation of the unit was under any valid Consent to Establish (CTE) or any Consent to Operate ('CTO'). You have therefore admitted that your operation of the unit was illegal and without authority of law.

WHEREAS you have not denied the factum of inspection, nor have you denied or disputed the findings of the said inspection. The inspection team has categorically found illegal operation on the site which has not been disputed by you. It has also been established that you had neither applied for, nor obtained permissions for the unit. It is clear that the unit has been operating unauthorizedly and without CTE and CTO and other applicable permits.

WHEREAS, it is clear that the operation the unit is *ex-facie* illegal and without compliance of necessary legal requirements and without necessary permissions. The operation was in breach of the applicable provisions of the Air and Water Act and the same is illegal and without necessary permission in law and is liable to be penalised by way of imposition of Environmental Compensation. Therefore, the levy of Environmental Compensation is reiterated and is liable to be recovered from you.

WHEREAS the operation of your unit without necessary CTE and CTO and other applicable permits and clearances for the above period stands established and is a clear violation of the provisions of Sections 24, 25, 44, 45-A and 47 of the Water Prevention and Control of Pollution) Act, 1974.

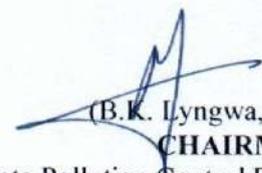
WHEREAS for the above stated reasons, nothing has been brought on record to show your compliance with applicable laws for the above period and also does not disclose operation of the unit in accordance with the environmental mitigation measures and further confirms violation of applicable norms and therefore your liability to pay environmental compensation is hereby confirmed.

NOW THEREFORE, the levy of Environmental Compensation of an amount of INR ₹ 97,93,750 (Ninety Seven Lakh Ninety Three Thousand Seven Hundred and Fifty only) is hereby confirmed as amount payable for illegal operation and you are hereby directed the pay the above amount within a period of 07 days from date of notice by Demand Draft drawn in the favor of the Member Secretary, Meghalaya State Pollution Control Board, Shillong and the deposit the same in the office of Meghalaya State Pollution Control Board.

It is notified that failure to comply with the above directions shall result in initiation of appropriate legal action against you for recovery of the amounts under relevant Acts and Rules, including by attachment and auction of your properties and recovery of amounts as arrears of land revenue, *inter-alia* by recourse to provisions of the Assam Land Revenue Regulation Act, 1886 as applicable to the State of Meghalaya in case the Environmental Compensation is not paid within the period stipulated above.

You are also hereby put to notice that you are liable to be prosecuted for violation of the above provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 by institution of appropriate criminal proceedings against you for illegal operations and consequent damage caused to the environment.

Yours Faithfully



(B.K. Lyngwa, IFS)  
CHAIRMAN

Meghalaya State Pollution Control Board

No.MPCB/GEN-327(Vol-I)/2021/2021-2022/ 44

Dated Shillong the 20<sup>th</sup> October 2021

To,

Talukdar  
9 mile Baridua  
Ri-Bhoi District, Meghalaya

WHEREAS the Board has received information on the basis of reports of the committee constituted by the Hon'ble National Green Tribunal in O.A No. 48 / 2019 (EZ) that you have been operating stone crusher in violation of the terms and conditions of the consent to operate from the Meghalaya State Pollution Control Board and without applicable clearances;

WHEREAS in the physical inspection conducted by the Committee on 25.06.2019, the unit was found operational and that no requisite permission for operating the same was provided to the inspecting team on the site. The unit was found operating in the open, without any measures for control of noise, air and water pollution.

WHEREAS a show-cause notice dated 24.11.2020 was issued to you by the Board as to why legal action may not be instituted against you for violation of the applicable statutory provisions and why an amount of INR ₹ 71,68, 750 (Seventy One Lakh Sixty Eight Thousand Seven Hundred and Fifty only) was assessed and imposed on you as Environmental Compensation payable by you for illegal operation of the stone crusher/stone quarry and for violation of the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974. The show-cause was also issued in pursuance of directions of the Hon'ble National Green Tribunal contained in orders dated 14.10.2020 and 29.10.2020 in O.A No. 48/2019 (EZ)

WHEREAS despite lapse of substantial time, no reply has been received from you in response to the show-cause notice.

WHEREAS it is apparent to the Board that despite receipt of the show-cause notice you have not replied to the same, and therefore, it is presumed that you have nothing to say in the matter. It is also apparent that you have accepted the report of the inspection and therefore, the factum of illegal operation of your unit is admitted by you.

WHEREAS you have not been able to disclose whether the operation of the unit was under any valid Consent to Establish (CTE) or any Consent to Operate ('CTO'). You have therefore admitted that your operation of the unit was illegal and without authority of law.

WHEREAS you have not denied the factum of inspection, nor have you denied or disputed the findings of the said inspection. The inspection team has categorically found illegal operation on the site which has not been disputed by you. It has also been established that you had neither applied for, nor obtained permissions for the unit. It is clear that the unit has been operating unauthorizedly and without CTE and CTO and other applicable permits.

WHEREAS, it is clear that the operation the unit is *ex-facie* illegal and without compliance of necessary legal requirements and without necessary permissions. The operation was in breach of the applicable provisions of the Air and Water Act and the same is illegal and without necessary permission in law and is liable to be penalised by way of imposition of Environmental Compensation. Therefore, the levy of Environmental Compensation is reiterated and is liable to be recovered from you.

WHEREAS the operation of your unit without necessary CTE and CTO and other applicable permits and clearances for the above period stands established and is a clear violation of the provisions of Sections 24, 25, 44, 45-A and 47 of the Water Prevention and Control of Pollution) Act, 1974.

WHEREAS for the above stated reasons, nothing has been brought on record to show your compliance with applicable laws for the above period and also does not disclose operation of the unit in accordance with the environmental mitigation measures and further confirms violation of applicable norms and therefore your liability to pay environmental compensation is hereby confirmed.

NOW THEREFORE, the levy of Environmental Compensation of an amount of INR ₹ 71,68, 750 (Seventy One Lakh Sixty Eight Thousand Seven Hundred and Fifty only) is hereby confirmed as amount payable for illegal operation and you are hereby directed the pay the above amount within a period of 07 days from date of notice by Demand Draft drawn in the favor of the Member Secretary, Meghalaya State Pollution Control Board, Shillong and the deposit the same in the office of Meghalaya State Pollution Control Board.

It is notified that failure to comply with the above directions shall result in initiation of appropriate legal action against you for recovery of the amounts under relevant Acts and Rules, including by attachment and auction of your properties and recovery of amounts as arrears of land revenue, *inter-alia* by recourse to provisions of the Assam Land Revenue Regulation Act, 1886 as applicable to the State of Meghalaya in case the Environmental Compensation is not paid within the period stipulated above.

You are also hereby put to notice that you are liable to be prosecuted for violation of the above provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 by institution of appropriate criminal proceedings against you for illegal operations and consequent damage caused to the environment.

Yours Faithfully

  
(B.K. Lyngwa, IFS)  
CHAIRMAN  
Meghalaya State Pollution Control Board



1796

**GOVERNMENT OF MEGHALAYA**  
**OFFICE OF THE SUPERINTENDENT OF POLICE:**  
**RI BHOI DISTRICT :: NONGPOH::**



Letter No.RBD/CB-47/2021/1567

Dated Nongpoh, the 7<sup>th</sup> Oct, 2021.

From : Shri. N. Lamare, M.P.S.  
 The Superintendent of Police,  
 Ri-Bhoi District, Nongpoh.

To : Dr. Manjunatha C, IFS,  
 Secretary to the Govt. of Meghalaya,  
 Forest and Environment Department.

Subject : Original Application No. 48 of 2019,  
 Jitul Deka -vrs- Union of India and Others.

Ref : Letter No. FOR/CC/26/2019/795. Dt. 23/09/2021.

Sir/Madam,

With reference to the above, I am to inform you that in compliance to the Hon'ble NGT Order necessary directions/instructions has been issued to all Officer-in-Charge and In-Charge of various Police Stations, Outposts, PIC and other Units of the district to ensure strict compliance of Hon'ble NGT and Hon'ble Court Orders prohibiting the operations of illegal stone quarries in the district. Periodical checking of Stone Quarries is being conducted along with the district administration from time to time. Further, whenever any reports on operations of illegal stone quarry is received swift action has been taken up. So far 3(three) cases has been registered i.e vide (1) Nongpoh PS C/no. 160(11)2020 U/S 21(1) MMDR Act, 1957, (2) Khanapara PS C/no. 49(11)2020 U/S 188/379 IPC R/W Sec 21 of MMDR Act, 1957, (3) Khanapara PS C/No. 24(09)2021 U/S 188/304(A)/337/427/34 IPC R/W Sec 3(a) of Explosive Substance Act and detailed marked and enclosed as Annexure-I.

Enclsod : As Stated.

Yours faithfully

*[Signature]*  
**Superintendent Of Police**  
 Superintendent of Police  
 Ri Bhoi District, Nongpoh.

Dated Nongpoh, the Oct/2021.

Memo RBD/CB-47/2021/  
Copy to:

1. The Asstt. Inspector General of Police (A), Meghalaya, Shillong for favour of kind information to Director General of Police, Meghalaya.
2. The Deputy Inspector General of Police (ER), Meghalaya, Shillong for favour of kind information.

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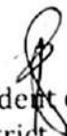
Superintendent of Police,  
 Ri-Bhoi District, Nongpoh.

*[Handwritten initials]*  
 20/10/21

RIS- 83303/21  
 dt. 20/10/21

## Annexure-I

SL. NO	CASES REGISTERED	AGAINST WHOM	I/O	Brief of the case.	Status
1.	Nongpoh PS C/No. 160(11)2020 U/S 21(1) MMDR Act, 1957	1. Shri. Elik Sangma of Umden Village. 2. Shri. Joy Timung of Umden Village. 3. Shri. Sbn Shylla of Mawphrew Village. 4. Shri. Ibanasar Shylla of Mawphrew Village. 5. Smti. Christina Majong of Marngar Village. 6. Shri. Opel Lyngdoh of Iew Mawlong Village. 7. Shri. Pinku Lapang of Iew Sier Village. 8. Shri. Samsad Ansari of Umdihar Village. 9. Shri. Pita Rympei of Umdu Village.	SI. F. S. Nongrum	The gist of the case is that on 18/11/2020 a written FIR is received complaint by Divisional Forest Officer of East Khasi Hills & Ri Bhoi (T) Division, Shillong complaining that there were persons whose name are Shri. Elik Sangma (Umden), 2) Shri. Joy Tmung (Umden), 3) Shri. SbnShylla (Mawphrew), 4) Shri. IbanasarShylla (Mawphrew), 5) Smt. Christina Majhong (Marngar), 6) Shri. Opel Lyngdoh (Iewmawlong), 7) Shri. PinkuLapang (Iewsier), 8) Shri. Samsad Ansari (Umdihar), 9) Shri. Pita Rympei (Umdu) who operates illegal operated boulder stone quarries without any quarry permit under the provisions of Meghalaya Minor minerals Concession Rules (MMMCR) 2016. The matter is reported to the police and a cog case is registered.	PI
2.	Khanapara PS C/No. 49(11)2020 U/S 188/379 IPC R/W Sec 21 of MMDR Act, 1957	Shri. Nitil Sangma and 8(eight) others, R/o Umbuda Killing.	SI. Sengman. J. Sangma	The brief of the case is recived a written FIR fom Shri Theophilus Wanniang S/o Shri M. Lyngkhoi, District Forest Officer, East Khasi Hills and Ri-Bhoi District to the effect that some stone quarries are operating without any permit being issued under the provision Meghalaya Minor Minerals Concession Rules 2016 within the area of Killing and Umduba by Shri Nitil Sangma , Shri Luchmon Suchiang, Smti. Mitti Nongrum, Smti Kedrina Jahrin, Shri Kitbor Khongiong, Shri Pulok Sangma, Shri Ken Momin, Smti Martina Tariang and requested to register a case under section 21 Mines Mineral (Develoment Regulation) Act 1957. Hence the case.	FR No. 22/2021 Dd 31/08/2021
3.	Khanapara PS C/no. 24(09)2021 U/S 188/304(A)/337/427/34 IPC R/W Sec 3(a) of Explosive Substance Act, 1908	1. Shri. Commission Khyriem. 2. Shri. Megh Lama.	SI. N. Islam	The brief of the case is that on the 27/09/2021 at about 5:30 PM an information was received from Chito Sangma of Chibra village to the effect that an accident had occurred at a Stone Quarry at Nagrabil village, Ri-Bhoi District, whereby 2(two) people died and some sustained injuries. Hence the case.	PI

  
 Superintendent of Police,  
 Ri-Bhoi District, Nongpoh.



GOVERNMENT OF MEGHALAYA  
THE DEPARTMENT OF FORESTS AND ENVIRONMENT  
OFFICE OF

THE DIVISIONAL FOREST OFFICER:: EAST KHASI HILLS & RI-BHOI (T) DIVISION::  
SHILLONG



NO.KH/1/235/PV

Dated Shillong, the \_\_\_\_/Oct/2021.

From : Divisional Forest Officer,  
East Khasi Hills & Ri-Bhoi (T) Division,  
Shillong.

To : Chief Conservator of Forests (T),  
Meghalaya, Shillong

Sub : Original Application No. 48 of 2019.  
Jitul Deka – vrs- Union of India and Others.

Ref : No. MFG.NGT/O.A.No. 48/2019/J. Deka/7508 dated 29.09.2021.

Sir,

With reference to the subject and letter No. cited above, I am to inform you that, officer & staff of this Division during patrolling, had detected illegal stone quarries and stone crushing units at Rani-Jirang and Barapathar areas falling under Ri-Bhoi District. Accordingly cases had been filed in the District Court, Nongpoh, Ri Bhoi District under the Mines & Minerals (Development & Regulation) Act 1957 against the person involved. I am hereby enclosing the list of detected illegal stone quarries and crushers alongwith the names of their operators, geo-location and photographs, for favour of your information and necessary action.

Encl: As above.

Yours faithfully,

t

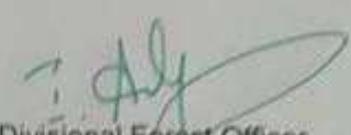
Divisional Forest Officer,  
East Khasi Hills & Ri-Bhoi (T) Division,  
Shillong.

Memo NO.KH/1/235/PV 356H

Dated Shillong, the 21<sup>st</sup>/Oct/2021.

Copy alongwith the enclosures to :

The Secretary to the Govt. of Meghalaya, Forests and Environment of Department for favour of his information and necessary action.

  
Divisional Forest Officer,  
East Khasi Hills & Ri-Bhoi (T) Division,  
Shillong.

## List of Illegal Stone Quarry and Crusher Unit detected in Ri Bhoi District

Sl no	Name of offender	Offence Report & Date	Type of operation	Place of detection	Geo-location
1	2	3	4	5	6
1.	Smti. Mandira khaund	B/11 dated 11.06.2021	Stone crusher	Barapathar	N 26° 05' 05.71" E 91° 46' 55.90"
2.	Shri. Prafulla Kalita	B/12 dated 11.06.2021	Stone crusher	Barapathar	N 26° 05' 02.30" E 91° 46' 59.53"
3	Shri. Deep Kalita	B/13 dated 11.06.2021	Stone crusher	Barapathar	N 26° 05' 01.69" E 91° 46' 54.94"
4	Shri. Radhe Sham	B/14 dated 11.06.2021	Stone crusher	Barapathar	N 26° 05' 02.60" E 91° 46' 53.90"
5	Shri. Probin Gogoi	B/15 dated 11.06.2021	Stone crusher	Barapathar	N 26° 05' 11.09" E 91° 46' 58.51"
6	Shri. Haladhar Haloi	B/16 dated 11.06.2021	Stone crusher	Barapathar	N 26° 05' 00.07" E 91° 46' 54.35"
7	Sakur Ali	B/18 dated 11.06.2021	Stone crusher	Barapathar	N 26° 05' 01.06" E 91° 46' 55.22"
8	Tuley Khansa	B/17 dated 11.06.2021	Stone quarry	Barapathar	N 26° 04' 59.26" E 91° 47' 00.02"
	Shri. Gupta				
	Shri. Nupu				
9	Shri. Osas Thangkhiew	B/74 dated 12.06.2021	Stone crusher	Rani	N 26° 00' 12.58" E 91° 33' 46.09"
10	Shri. Sranly Wahlang	B/75 dated 12.06.2021	Stone crusher	Rani	N 26° 01' 46.09" E 91° 34' 34.65"
11	Shri. Osrial Dolo	B/76 dated 12.06.2021	Stone quarry	Rani	N 26° 01' 29.55" E 91° 34' 17.98"
12	Shri. Osas Thangkhiew	B/77 dated 12.06.2021	Stone quarry	Rani	N 26° 01' 29.95" E 91° 34' 14.23"
13	Shri. Riding Shadap	B/78 dated 12.06.2021	Stone quarry	Rani	N 26° 01' 37.96" E 91° 34' 24.73"
14	Shri. Riding Shadap	B/79 dated 12.06.2021	Stone quarry	Rani	N 26° 01' 42.09" E 91° 34' 27.83"
15	Shri. Kmenlang Lapang	B/80 dated 12.06.2021	Stone quarry	Rani	N 26° 01' 37.96" E 91° 34' 24.73"

1	2	3	4	5	6
16	Shri. Sranly Wahlang	B/81 dated 12.06.2021	Stone quarry	Rani	N 26 <sup>0</sup> 01' 41.47" E 91 <sup>0</sup> 34' 31.72"
17	Shri. W.S. Doloi	B/19 dated 12.06.2021	Stone crusher	Rani	N 25 <sup>0</sup> 59' 40.95" E 91 <sup>0</sup> 33' 29.73"
18	Dondor Lakhmie	B/20 dated 12.06.2021	Stone crusher	Rani	N 25 <sup>0</sup> 59' 39.51" E 91 <sup>0</sup> 33' 28.34"
19	Shri. W.S. Doloi	B/21 dated 12.06.2021	Stone quarry	Rani	N 25 <sup>0</sup> 59' 34.60" E 91 <sup>0</sup> 33' 31.70"
20	Shri. S.S. Lakhmie	B/22 dated 12.06.2021	Stone crusher	Rani	N 26 <sup>0</sup> 00' 06.45" E 91 <sup>0</sup> 33' 41.70"
21	Three sister Doloi	B/23 dated 12.06.2021	Stone crusher	Rani	N 26 <sup>0</sup> 00' 04.87" E 91 <sup>0</sup> 33' 40.95"
22	Shri. Shanbor Lakhmie	B/24 dated 12.06.2021	Stone crusher	Rani	N 26 <sup>0</sup> 00' 02.85" E 91 <sup>0</sup> 33' 39.10"
23	Smti. Greenland Lakhmie	B/25 dated 12.06.2021	Stone quarry	Rani	N 25 <sup>0</sup> 59' 54.50" E 91 <sup>0</sup> 33' 43.10"
24	Smti. Greenland Lakhmie	B/26 dated 12.06.2021	Stone crusher	Rani	N 25 <sup>0</sup> 59' 58.96" E 91 <sup>0</sup> 33' 38.07"
25	G.I. Stone Crusher	B/27 dated 12.06.2021	Stone crusher	Rani	N 25 <sup>0</sup> 59' 56.79" E 91 <sup>0</sup> 33' 36.50"
26	Shri. Ashok Ali	B/28 dated 12.06.2021	Stone crusher	Rani	N 25 <sup>0</sup> 59' 52.10" E 91 <sup>0</sup> 33' 36.71"
27	Osrial Doloi	B/29 dated 12.06.2021	Stone crusher	Rani	N 26 <sup>0</sup> 00' 06.71" E 91 <sup>0</sup> 33' 48.89"
28	W.S Doloi	B/30 dated 12.06.2021	Stone quarry	Rani	N 26 <sup>0</sup> 00' 03.96" E 91 <sup>0</sup> 33' 54.08"
29	Precesister Doloi	B/32 dated 12.06.2021	Stone crusher	Rani	N 26 <sup>0</sup> 00' 05.42" E 91 <sup>0</sup> 33' 55.29"
30	Spilat Lyngdoh	B/33 dated 12.06.2021	Stone quarry	Rani	N 26 <sup>0</sup> 00' 07.15" E 91 <sup>0</sup> 33' 58.61"
31	Columbus Wahlang	B/34 dated 12.06.2021	Stone quarry	Rani	N 26 <sup>0</sup> 00' 08.39" E 91 <sup>0</sup> 33' 57.01"
32	W.S. Doloi	B/35 dated 12.06.2021	Stone crusher	Rani	N 26 <sup>0</sup> 00' 08.32" E 91 <sup>0</sup> 33' 54.49"
33	Stones Syiemphlang	B/36 dated 12.06.2021	Stone crusher	Rani	N 26 <sup>0</sup> 00' 09.85" E 91 <sup>0</sup> 33' 53.72"

1	2	3	4	5	6
34	Treibor Lakhmie	B/37 dated 12.06.2021	Stone quarry	Rani	N 26° 00' 13.41" E 91° 33' 53.11"
35	Treibor Lakhmie (Beisho Rabha)	B/38 dated 12.06.2021	Stone crusher	Rani	N 26° 00' 13.32" E 91° 33' 49.72"
36	Rulamon Nongphlang	B/40 dated 12.06.2021	Stone crusher	Rani	N 26° 00' 18.00" E 91° 33' 47.37"
37	Kermai Lakhmie	B/41 dated 12.06.2021	Stone crusher	Rani	N 26° 00' 14.08" E 91° 33' 47.32"
38	Kamal Das	B/42 dated 12.06.2021	Stone crusher	Rani	N 26° 00' 14.56" E 91° 33' 44.96"
39	Aibermon Thangkhiew	B/47 dated 12.06.2021	Stone crusher	Rani	N 26° 00' 32.57" E 91° 33' 54.85"
40	Snarly Dolo	B/48 dated 12.06.2021	Stone crusher	Rani	N 26° 00' 34.60" E 91° 33' 57.75"
41	Aiborman Thangkhiew	B/49 dated 12.06.2021	Stone quarry	Rani	N 26° 00' 34.31" E 91° 34' 01.72"
42	Aiborman Thangkhiew	B/51 dated 12.06.2021	Stone quarry	Rani	N 26° 00' 39.10" E 91° 34' 02.87"
43	Opasroy Thangkhiew	B/52 dated 12.06.2021	Stone quarry	Rani	N 26° 00' 37.43" E 91° 34' 06.06"
44	Ramesh Starman	B/53 dated 12.06.2021	Stone crusher	Rani	N 26° 00' 40.66" E 91° 34' 05.86"
45	Prabhat	B/54 dated 12.06.2021	Stone crusher	Rani	N 26° 00' 40.70" E 91° 34' 06.23"
46	IShaistep Lapang	B/55 dated 12.06.2021	Stone crusher	Rani	N 26° 00' 41.31" E 91° 34' 04.40"
47	Opasroy Thangkhiew	B/56 dated 12.06.2021	Stone crusher	Rani	N 26° 00' 39.85" E 91° 34' 08.35"
48	Kermon Lapang	B/57 dated 12.06.2021	Stone crusher	Rani	N 26° 00' 40.91" E 91° 34' 09.17"
49	Opasroy Thangkhiew	B/58 dated 12.06.2021	Stone crusher	Rani	N 26° 00' 44.78" E 91° 34' 09.81"
50	Greenland Lakhmie	B/60 dated 12.06.2021	Stone quarry	Rani	N 26° 01' 24.28" E 91° 35' 27.39"
51	W.S. Dolo	B/61 dated 12.06.2021	Stone quarry	Rani	N 26° 01' 27.25" E 91° 35' 25.22"

1	2	3	4	5	6
52	Didora Lapang	B/63 dated 12.06.2021	Stone crusher	Rani	N 26° 01' 33.62" E 91° 35' 24.65"
53	Dipak Baruah	B/65 dated 12.06.2021	Stone crusher	Rani	N 26° 01' 38.09" E 91° 35' 23.78"
54	Donbor Lakhmie	B/67 dated 12.06.2021	Stone crusher	Rani	N 26° 01' 44.12" E 91° 35' 19.64"
55	laipynskhem Lakhmie	B/68 dated 12.06.2021	Stone crusher	Rani	N 26° 01' 51.31" E 91° 35' 00.58"
56	W. Dolo	B/69 dated 12.06.2021	Stone crusher	Rani	N 26° 01' 52.62" E 91° 34' 56.80"
57	Adordor Thangkiew	B/70 dated 12.06.2021	Stone crusher	Rani	N 26° 01' 50.39" E 91° 34' 39.41"
58	Reading Shadap	B/72 dated 12.06.2021	Stone crusher	Rani	N 26° 01' 52.84" E 91° 34' 43.17"

  
 Divisional Forest Officer  
 East Khasi Hills  
 &  
 Ri-Bhoi (T) Division  
 Shillong



sonu prakash dhoundiyal <sonuprakashdhoundiyal@gmail.com>

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## Service of Status Report in O.A No. 48/2019/EZ

1 message

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**sonu prakash dhoundiyal** <sonuprakashdhoundiyal@gmail.com>

Thu, Oct 21, 2021 at 5:38 PM

To: eldflegal@gmail.com, todilawgroup@gmail.com, gora.roychoudhury@gmail.com, vibhav@eldfindia.com, salik@eldfindia.com, sangay@eldfindia.com, prannoy@eldfindia.com

Sir,  
Service of Status Report on behalf of State of Meghalaya in O.A No. 48/2019/EZ titled as Jitul Deka vs. Union of India & Ors.

Sonu Prakash Dhoundiyal  
Registered Clerk of  
Mr. Avijit Mani Tripathi  
Ph: 8851116483

 **Final Status Report in Jitul deka 2-2\_compresse...**